

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

OA NO 662/2024

IN THE MATTER OF:

GOPAL CHANDRA VANWASI

...COMPLAINANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD

...RESPONDENTS

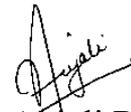
& ORS.

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Dated: 11.08.2025



Adv Anjali Rajput

Counsel for State of Uttarakhand

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
NEW DELHI

OA NO 662/2024

IN THE MATTER OF:

GOPAL CHANDRA VANWASI

...COMPLAINANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD

...RESPONDENTS

& ORS.

COMPLIANCE AFFIDAVIT ON BEHALF OF DISTRICT MINING
OFFICER, BAGESHWAR, UTTARAKHAND IN COMPLIANCE OF
THE ORDER DATED 24.03.2025

Most respectfully showeth:

I, the above-named deponent do hereby solemnly affirm and state on oath as under: -

- 1) That the I Nazia Hasan is presently posted as the District Mining Officer, Bageshwar, State of Uttarakhand, and is competent to sign and swear the instant compliance affidavit and as such is well acquainted with the facts and circumstances of the case deposed below.
- 2) That the above noted O.A. was listed for hearing on 24.03.2025, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"5. For causing environmental damage by throwing muck in the river and affecting the flow of the river, environmental compensation is required to be imposed upon the entities/persons responsible, by the Uttarakhand Pollution Control Board. Learned Counsel appearing for the UKPCB submits that the action for imposition of environmental



Nazia Hasan



clearance will be promptly taken and action taken report will be filed within two months. The State authorities are also required to ensure action for the removal of muck illegally thrown in the river, which is affecting the flow of the river.

6. Hence, we direct the State authorities especially the Respondents No. 3 and 4 to take expeditious remedial action in this regard and submit the action taken report by way of an affidavit within two months.

7. Counsel for the State is also directed to disclose the status of pending PIL before the High Court on the next date of hearing.

8. List on 21.07.2025.”

Copy of the order is annexed herewith as Annexure A.

- 3) That in compliance of the above order, instant compliance affidavit is being filed by the deponent.
- 4) It is submitted herein that the Hon'ble High Court of Uttarakhand, At Nainital in WPPIL no 174 of 2024 has taken suo-moto action for the mining operations in District Bageshwar, Uttarakhand. That the Hon'ble High Court of Uttarakhand vide order dated 06.01.2025 and 10.01.2025 has imposed complete ban on mining activities in district Bageshwar, Uttarakhand. That the relevant extract of the orders mentioned above are reproduced herein below for your kind perusal:

Order Dated 06.01.2025:

“8. The report is not merely alarming, but is also shocking. The report and the photographs clearly demonstrate complete lawlessness by the miners, and are proofs of local administration turning a blind eye to the transgression. Further, the report and the

Nava Haran .



photographs, prima facie, demonstrate that further mining operations, which have already damaged dwelling houses, are likely to result in landslides and definite loss of lives. The ironical part is that trained officers have permitted mining operations at the base of the hillock, when habitations in the revenue villages are found on the top of the hillock. The photographs also indicate huge crevasse indicating impending landslides which would definitely lead to huge loss of lives. Hence, pending further orders, all mining operations in Bageshwar district shall stand suspended with immediate effect....”

Order Dated 10.01.2025:

“7. The ban on mining operations in the district shall continue till the next date of hearing.

8. List this case on 12.02.2025.”

Copies of the order dated 06.01.2025 and order dated 10.01.2025 is annexed herewith as **Annexure B**.

- 5) It is submitted herein that as per condition no 10 of Conditions for operation Phase, Environmental Clearance, it is the duty of the mine owner to temporarily stack waste and top soil generated during mining, to be back filled in retreating manner from upper level to lower level in accordance with the approved mining plan and Progressive mine closure plan. It further submitted that in addition to this environmental condition all the violators have been issued directions in the penalty notices to remove the muck thrown outside the permitted area. That the copy of the environment clearances is Annexed herewith as **Annexure C**.

It is submitted that the following actions have been taken qua violators:

| S.no | Names of the Soapstone mine | Violations | Notice penalty | of | Status of the mine |
|------|-----------------------------|------------|----------------|----|--------------------|
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| | holders | | | |
|----|---|---|--|--|
| 1. | Sh Harish Chander S/o Sh Lal Singh | Muck/ mud thrown on revenue land, outside permitted area | Rs. 5.00 lac penalty imposed on: 24.08.2025 Penalty has not been deposited. | Mine License is cancelled on 02.04.2025. Notice has been issued to the owner to submit Progressive mine closure plan on: 14.07.2025 Copy of the penalty notice along with cancellation order and notice for progressive mine closure plan is Annexed herewith as Annexure D. |
| 2. | Prop. Rajendera Prakash Upadhaya transferred in name of Rajesh Verma s/o Narender Lal Verma on 22.12.2023 | Muck thrown outside permitted area- flowing in pungar river It was informed by the Owner on 13.09.2024 that the muck has been removed | Rs. 5.00 lac penalty imposed on: 16.08.2024 Penalty deposited on: 14.10.2024 | Mine License is cancelled on: 15.04.2025 Notice has been issued to the owner to submit Progressive mine closure plan on: 19.07.2025 Owner has challenged the Cancellation before Hon'ble high court of Uttarakhand, At |



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| | | | | Nainital in Writ petition no 482/2025 Copy of the penalty notice along with cancellation order and state of high court case is annexed herewith as Annexure E. |
| 3. | Sh Surender Singh Bhuriyal S/o Khem Singh Bhuriyal | Muck kept outside permitted area and kept on the land of Van Panchayat and Rauli. | Rs. 5.00 lac penalty imposed on: 09.07.2024 Penalty deposited on: 13.12.2024 | That the cancellation of this mine has been recommended and is pending at the government level. Copy of the penalty notice along with cancellation recommendation letter is Annexed herewith as Annexure F. |
| 4. | M/S K.R.D Minerals | Muck kept outside permitted area, and notice was issued to prevent the muck to flow in the river. | Rs. 5.00 lac penalty imposed on: 24.01.2025 Penalty not yet deposited Copy of the | In light of the interim orders passed by Hon'ble High court orders in WPPIL no 174/2024 the notice has been issued on 04.02.2025 for disposal of the |



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| | | | notice is Annexed herewith as Annexure G | muck. |
| 5. | M/S Guchheti Mines | Muck kept outside permitted area. The said muck flowing into the Sirayu River. | Rs. 5.00 lac penalty imposed on: 28.08.2024 Penalty deposited on 17.02.2025 | Mine License is cancelled on 02.04.2025. Notice has been issued to the owner to submit Progressive mine closure plan on: 14.07.2024 Copy of the penalty notice along with cancellation order and notice for progressive mine closure plan is Annexed herewith as Annexure H. |
| 6. | Praveen Singh Popla S/o | Muck kept outside permitted area in Rauli which is recorded as farm khet no 5041m adjoining to khet field no 4444 to 4467 | Rs. 5.00 lac penalty imposed on: 24.01.2025 Penalty not yet deposited Copy of the notice is Annexed herewith as Annexure I | Mining banned in District Bageshwar vide order dated 06.01.2025 and 10.01.2025 in WPPIL no 174/2025 pending before High court of Uttarakhand, At Nainital. The notice dated 04.02.2025 has been issued to the |



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| | | | | mine owner for removal of muck abiding orders by Hon'ble High court. Copy annexed as Annexure I-1. |
| 7. | M/S Sangam Minerals | Muck kept outside permitted area in Khet no 689106905 and in middle of 6928 | Rs. 5.00 lac penalty imposed on: 24.01.2025 Penalty deposited on: 10.02.2025 Copy of the notice is Annexed herewith as Annexure J | Mining banned in District Bageshwar vide order dated 06.01.2025 and 10.01.2025 in WPPIL no 174/2025 pending before High court of Uttarakhand, At Nainital. The notice has been issued on 04.02.2025 to the mine owner for removal of muck abiding orders by Hon'ble High court. Copy annexed as Annexure J-1. |
| 8. | M/S Surkali Soapstone mine | Muck kept outside permitted area in khet no 84 area 0.078 he category 9(3)5 | Rs. 5.00 lac penalty imposed on: 17.01.2025 Penalty deposited on: 25. 01.2025 Copy of the notice is Annexed herewith as Annexure K | Mining banned in District Bageshwar vide order dated 06.01.2025 and 10.01.2025 in WPPIL no 174/2025 pending before High court of Uttarakhand, At Nainital. The notice has been issued on |



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| | | | | 20.01.2025 to the mine owner for removal of muck abiding orders by Hon'ble High court. Copy annexed as Annexure K-1. |
| 9. | M/s Kunti Parihar | Muck kept outside permitted area in Rauli and khet | Rs. 5.00 lac penalty imposed on: 23.09.2024 Penalty not yet deposited. Copy of the notice is Annexed herewith as Annexure L. | Mining banned in District Bageshwar vide order dated 06.01.2025 and 10.01.20205 in WPPIL no 174/2025 pending before High court of Uttarakhand, At Nainital. |
| 10 | M/s Durga mines & Minerals | Muck kept outside permitted area | Rs. 5.00 lac penalty imposed on: 24.01.2025 Penalty deposited on: 16.02.2025 Copy of the notice is Annexed herewith as Annexure M. | Mining banned in District Bageshwar vide order dated 06.01.2025 and 10.01.20205 in WPPIL no 174/2025 pending before High court of Uttarakhand, At Nainital. The notice has been issued 04.02.2025 to the mine owner for removal of muck abiding orders by Hon'ble High court. Copy annexed as |



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7. It is submitted herein that the mining operations in district Bageshwar, Uttarakhand have been suspended vide order dated 06.01.2025 and 10.01.2025 passed by Hon'ble High Court of Uttarakhand, At Nainital in WPPIL no 174/2024. That the next date before the Hon'ble High Court of Uttarakhand, At Nainital is 22.08.2025. That the copy of the status of the WPPIL no 174/2024 pending before Hon'ble High Court of Uttarakhand, at Nainital is annexed herewith as **Annexure N**.
8. That the Hon'ble High Court of Uttarakhand, At Nainital in para no 8 vide order dated 16.06.2025 in WPPIL no 174/2024 has directed mining departments in coordination with ground water Authority in State of Uttarakhand to fill the pits formed after mining operations and in compliance of the Hon'ble High Court's order the process of filling of the pits is in progress. It is submitted that due to the arrival of the monsoon season the water levels have increased making it difficult to do any work in rivers. That the copy of the order dated 16.06.2025 is annexed herewith as **Annexure O**.
9. It is submitted herein that due to heavy rainfall this year in district Bageshwar, Uttarakhand it is impossible to do any work, however undersigned are committed and begin the work aiming to protect and prevent the rivers and their flow. That the work will commence as the monsoon season ends and as per progressive mine closure plans.
10. That since the Hon'ble High court of Uttarakhand, at Nainital in WPPIL no 174/2024 is seized of the matter and vide order dated 14.07.2025 has also expressed the scope of the PIL. That the copy of the order dated 14.07.2025 is annexed herewith as **Annexure P**.



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11. That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Nazla Hasan
Deponent

Verification: -

Verified at Bageshwar on the ^{11th} day of August, 2025, that the contents of the compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Nazla Hasan
Deponent

Dated: 11 August 2025



is Affidavit/Document Present

before me by

Shri/Smt. *Nazla Hasan*

Si/No. *Districat, meening*

Po. *Bageshwar* Distt *Bageshwar*

Whose identified by Sir. *B.D. Patil*

& Attested by me on Date *11/08/25* Distt. *Bageshwar*

Prem Singh Parma

Notary Public

Distt - Bageshwar

Identified by me.

B.D. Patil
बसन्त बल्लभ पाटक
जिला शासकीय अधिवक्ता
सिविल
जिला न्यायालय बागेश्वर

11/08/25

11. That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Nazla Hasan
Deponent

Verification: -

Verified at Bageshwar on the 11th day of August, 2025, that the contents of the compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Nazla Hasan
Deponent

Dated: 11 August 2025

As Affidavit/Document Present

before me by

Shri/Smt. Nazla Hasan

S/o/W/o Village District

Po. Bageshwar Distt. Bageshwar

Whose Identified by Sir. B.B. Patil

& Attested by me on Date 11/08/25 Distt. Bageshwar

Prem Singh Parma
Notary Public
Distt - Bageshwar

Identified by me.

वसन्त बल्लभ पाटीक
जिला शासकीय अधिवक्ता
सिविल
जिला न्यायालय बागेश्वर



Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 662/2024
(I.A. Nos. 04/2025 & 307/2024)

Gopal Chandra Vanwassi

Applicant

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 24.03.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Ms. Anjali Rajput, Adv. for R - 3 & 4
Mr. Vivek Kumar Tandon & Ms. Perna Tandon, Advs. for R - 5
Mr. Mukesh Verma & Ms. Vatsala Tripathi, Advs. for UKPCB (Through VC)

ORDER

1. In this original application, the Tribunal is considering the impact of mining leases granted in the high Himalayas and hilly regions, particularly with regard to District Bageshwar. The applicant has alleged that the leaseholders constructed temporary waterways, diverted the flow of the Pungar River, a tributary of the Saryu River, and disposed of the muck generated from the mines into the Pungar River.

2. Learned Counsel appearing for the State of Uttarakhand has pointed out that the WPPIL No. 174/2024 along with the connected PILs are pending before the High Court of Uttarakhand at Nainital wherein the Division Bench of the High Court by order dated 06.01.2025 had suspended all the mining operations in Bageshwar District. The relevant extract of order dated 06.01.2025 is reproduced below:

“xxxxxx.....xxx

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8. The report is not merely alarming, but is also shocking. The report and the photographs clearly demonstrate complete lawlessness by the miners, and are proofs of local administration turning a blind eye to the transgression. Further, the report and the photographs, prima facie, demonstrate that further mining operations, which have already damaged dwelling houses, are likely to result in landslides and definite loss of lives. The ironical part is that trained officers have permitted mining operations at the base of the hillock, when habitations in the revenue villages are found on the top of the hillock. The photographs also indicate huge crevasse indicating impending landslides which would definitely lead to huge loss of lives. Hence, pending further orders, all mining operations in Bageshwar district shall stand suspended with immediate effect."

3. Learned Counsel for the State has pointed out that the PIL is pending and the interim order is operating.

4. On the direction of the Tribunal, Respondent No. 3, District Mining Officer, Bageshwar has filed the report dated 15.01.2025. The said report supports the allegation of the Applicant and discloses that the mining lease holders have thrown the muck in river Pungar affecting the flow of the river. For this action even the penalty has been imposed. Relevant extract of the report of Respondent No. 3 is as under:

"xxxxxx.....xxx

3. वर्तमान में जनपद अन्तर्गत किसी भी पट्टाधारक द्वारा पुंगर नदी के प्रवाह का परिवर्तित होना कही नहीं पाया गया है। उक्त के अतिरिक्त जनपद बागेश्वर अन्तर्गत पुंगर नदी, अन्य नदी एवं खनन क्षेत्र से बाहर डाले गये मलवे के समीप स्वीकृत सोपस्टोन खनन पट्टों का निरीक्षण किया गया। उक्त के अतिरिक्त स्वीकृत खनन पट्टाधारको के द्वारा क्षेत्र के बाहर डाला गया मलवा व नदी व रौलियों में मलया डालने पर विभाग द्वारा समय-समय पर निरीक्षण किया जाता है निरीक्षण उपरान्त की गयी कार्यवाही (संलग्न) का अद्यतन विवरण निम्नानुसार है-

- दिनांक 20.06.2024 ग्राम भैरुचीबट्टा, तहसील व जनपद बागेश्वर में श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा तहसील व जिला बागेश्वर के पक्ष में स्वीकृत सोपस्टोन खनन पट्टा में खनन विभाग व राजस्व विभाग द्वारा स्थलीय निरीक्षण सम्पन्न किया गया है। निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा अपने सीमांकित क्षेत्र से बाहर मलवा/मिट्टी डाली गयी है तथा खनन क्षेत्र से बाहर राज्य सरकार की भूमि में मलवा डाला गया है। उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर

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रु0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी। निदेशक भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड द्वारा पट्टाधारक पर रु0 5.00 लाख का अर्थदण्ड अधिरोपित किया गया है।

- दिनांक 25.06.2024 को ग्राम खोलियागांव पो० औ० चौंरा जनपद बागेश्वर में श्री राजेन्द्र प्रकाश उपाध्याय के पक्ष में स्वीकृत सोपस्टोन का खनन पट्टा की जाँच शिकायतकर्ता श्री पारस उपाध्याय द्वारा की गयी शिकायत के क्रम में संयुक्त जांच/निरीक्षण, राजस्व विभाग एवं खनन विभाग द्वारा किया गया। निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा स्वीकृत खनन क्षेत्र से बाहर मलवा डाला गया है जो पुंगर नदी में भी प्रभावित हो रहा है। उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर रु0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी। निदेशक भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड द्वारा पट्टाधारक पर रु0 5.00 लाख का अर्थदण्ड अधिरोपित किया गया है। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून के कार्यालय आदेश 3116 दिनांक 16 अगस्त, 2024 के क्रम में पट्टाधारक द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण एक माह के अन्तर्गत कराने के निर्देश दिये गये थे। उक्त के अनुपालन में पट्टाधारक द्वारा दिनांक 13.09.2024 के द्वारा अवगत कराया गया है कि पट्टाधारक द्वारा अपने खनन क्षेत्र से बाहर पड़ा मलवा हटा दिया गया है।
- दिनांक 26.06.2024 को तहसील दुगनाकुरी के ग्राम महोली में श्री सुरेन्द्र सिंह भौर्याल पुत्र श्री खीम सिंह भौर्याल निवासी ग्राम किरौली, पोस्ट सनेती, तहसील दुगनाकुरी, जिला बागेश्वर एवं श्री गोविन्द सिंह धामी पुत्र श्री लछम सिंह धामी निवासी ग्राम महोली, तहसील दुगनाकुरी, जिला बागेश्वर के पक्ष में स्वीकृत सोपस्टोन खनन पट्टे का निरीक्षण राजस्व विभाग तथा खनन विभाग द्वारा सम्पन्न किया गया। निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा खनन कार्य से निकला मलवा अपने खनन क्षेत्र से बाहर वन पंचायत भूमि व रोलियों में डाला गया है। उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर रु0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी। निदेशक भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड द्वारा पट्टाधारक पर रु0 5.00 लाख का अर्थदण्ड अधिरोपित किया गया है।
- दिनांक 02.07.2024 को पट्टाधारक मै० गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार के पक्ष में जनपद व बागेश्वर ग्राम नौगांव तोक गुरछेटी में 4.281 है० क्षेत्रफल में स्वीकृत सोपस्टोन खनन पट्टे का संयुक्त निरीक्षण राजस्व विभाग व खनन विभाग द्वारा किया गया। निरीक्षण के

दौरान पाया गया कि पट्टाधारक द्वारा खनन कार्य से निकले मलवे/मिट्टी को अपने खनन क्षेत्र से बाहर डाला गया है तथा मलवा/मिट्टी खनन क्षेत्र से बाहर सरयू नदी में प्रवाहित हो रहा है। उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली 2023 के नियम 50 (12) के अनुसार पट्टाधारक पर ₹० 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी। निदेशक भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड द्वारा पट्टाधारक पर ₹० 5.00 लाख का अर्थदण्ड अधिरोपित किया गया है।

- मै० के० आर० डी० मिनरल्स के पक्ष में तहसील व जनपद बागेश्वर के ग्राम भाटनीकोट बगडुगरा तोक कभडेत अन्तर्गत 03.147 है० में स्वीकृत खनिज सोपस्टोन खनन पट्टा में 02.08.2024 को भूतत्व एवं खनिकर्म विभाग जनपद बागेश्वर तथा राजस्व विभाग द्वारा संयुक्त निरीक्षण किया गया। उक्त के क्रम इस कार्यालय पत्र संख्या 458 दिनांक 07.08.2024 के द्वारा पट्टाधारक को स्वीकृत सोपस्टोन खनन पट्टे से खनन कार्य के उपरान्त निकले मलवे/मिट्टी को नदी में प्रवाहित होने से रोकने हेतु तत्काल आवश्यक कार्यवाही कर सूचना जिलाधिकारी एवं इस कार्यालय को उपलब्ध कराये जाने के निर्देश दिये गये। पुनः दिनांक 19.11.2024 को ग्राम बगडुगरा राजस्व उपनिरीक्षक क्षेत्र बिलखेत में खनन विभाग व राजस्व विभाग द्वारा मै० के० आर० डी० मिनरल्स के खनन पट्टे का निरीक्षण किया गया। मौका स्थल पर कुछ पीलर नहीं पाये गये पट्टाधारक द्वारा नदी तल से पत्थरों की दिवार लगायी गयी है जो मानचित्र के अनुसार पीलर न० 5, 6 व 7 मध्ये के बीच लगी है। पीलर संख्या 05 राजस्व अभिलेख के खेत न० 20 मध्ये दर्ज है। पीलर संख्या 06 खेत नम्बर 18 मध्ये दर्ज है। पट्टाधारक द्वारा किये गये खनन कार्य से क्षेत्रान्तर्गत भू-स्खलन हुआ है। पूर्व में किया गया खनन का मलवा व भूस्खलित मलुवा स्वीकृत खनन क्षेत्र के बाहर खेत नं० 19 एवं 20 मध्ये आया हुआ है जिसके क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर ₹० 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी
- जिसकी अग्रेतर आवश्यक कार्यवाही गतिमान है।
- दिनांक 27.12.2024 को खनन विभाग एवं राजस्व विभाग द्वारा तहसील दुगनाकुरी के ग्राम किडई में श्री प्रवीण सिंह पपोला के पक्ष में स्वीकृत सोपस्टोन खनन पट्टा का निरीक्षण श्री प्रवीण सिंह पपोला के पतिनिधि श्री जगदीश सिंह चौहान कि उपस्थिति में किया गया। निरीक्षण के दौरान मौके पर खनन पट्टा क्षेत्र मानचित्र से मिलान करने पर पूर्व में किये गये खनन कार्य से निकला मलवा स्वीकृत खनन क्षेत्र से बाहर रौली में जो कि खेत सं० 5042 म० दर्ज है से जुडी हुई भूमि जिसके खेत नं० 4444 से ले कर 4467 तक रखा हुआ पाया गया है। उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार

Nal'ia Haros .

पट्टाधारक पर ₹0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी जिसकी अग्रेतर आवश्यक कार्यवाही गतिमान है। दिनांक 27.12.2024 को खनन विभाग एवं राजस्व विभाग द्वारा ग्राम पचार में मै० मों दुर्गा माइन्स एण्ड मिनरल्स भागीदार श्री जीवन सिंह शाही एवं श्री ठाकुर सिंह गडिया के पक्ष में 12.360 है० में स्वीकृत खनन क्षेत्र का निरीक्षण किया गया। निरीक्षण के दौरान पट्टाधारक के द्वारा अपने खनन क्षेत्र में खनन करने उपरान्त खनन क्षेत्र का मलवा खनन क्षेत्र से बाहर खनन क्षेत्र के पीलर सं० 8 और 9 से बाहर मलवा उक्त खेत 10 3122 म०, 3127 म०, 3128 म०, 3129, 3130, 3605, 3606, 3607, 3608, 3609, 3610, 3615, 3620, 3633, म०, 3634, 3638 म०, 3639, 3639 म० आदि में फेंका हुआ पाया गया। उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर ₹0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी जिसकी अग्रेतर आवश्यक कार्यवाही गतिमान है।

- मै० संगम मिनरल्स सोपस्टोन के पट्टाधारक श्री दर्शन सिंह खेतवाल के पक्ष में ग्राम करुली पट्टी तुपेड तहसील व जनपद बागेश्वर में स्वीकृत 4.497 है० खनिज सापेस्टोन पट्टे का दिनांक 19.12.2024 को संयुक्त निरीक्षण खनन विभाग एवं राजस्व विभाग द्वारा खान प्रबन्धक श्री अर्जुन सिंह की उपस्थिति में किया गया। निरीक्षण के दौरान माइन का मलवा स्वीकृत क्षेत्र से बाहर रखा हुआ पाया गया उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर ₹0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी जिसकी अग्रेतर आवश्यक कार्यवाही गतिमान है।
- मै० सुरकालीगाँव सोपस्टोन माईन के पट्टाधारक श्री ठाकुर सिंह गडिया के पक्ष में ग्राम सुरकाली तहसील दुगनाकुरी जनपद बागेश्वर में स्वीकृत 2.231 है० खनिज सापेस्टोन पट्टे का दिनांक 15.12.2024 को संयुक्त निरीक्षण खनन विभाग एवं राजस्व विभाग द्वारा किया गया। निरीक्षण के दौरान माइन का मलवा स्वीकृत क्षेत्र से बाहर रखा हुआ पाया गया उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली 2023 के नियम 50 (12) के अनुसार पट्टाधारक पर ₹0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी जिसकी अग्रेतर आवश्यक कार्यवाही गतिमान है।
- खडिया लाइसेंस कुन्ती परिहार सोपस्टोन के पक्ष में ग्राम बैडा-मझेडा तहसील कपकोट जनपद बागेश्वर में स्वीकृत खनिज सापेस्टोन पट्टे का दिनांक 31.08.2024 को संयुक्त निरीक्षण खनन विभाग एवं राजस्व विभाग द्वारा शिकायतकर्ता श्री नवीन भट्ट, श्री भुवन भट्ट तथा पट्टाधारक प्रतिनिधि श्री रमेश राठौर की उपस्थिति में किया गया। निरीक्षण के दौरान माइन का मलवा स्वीकृत क्षेत्र से बाहर रौली तथा खेतों में रखा हुआ पाया गया उक्त के क्रम में उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के

नियम 50 (12) के अनुसार पट्टाधारक पर ₹0 5.00 लाख का अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी जिसकी अग्रेतर आवश्यक कार्यवाही गतिमान है।”

5. For causing environmental damage by throwing muck in the river and affecting the flow of the river, environmental compensation is required to be imposed upon the entities/persons responsible, by the Uttarakhand Pollution Control Board. Learned Counsel appearing for the UKPCB submits that the action for imposition of environmental clearance will be promptly taken and action taken report will be filed within two months. The State authorities are also required to ensure action for the removal of muck illegally thrown in the river, which is affecting the flow of the river.
6. Hence, we direct the State authorities especially the Respondents No. 3 and 4 to take expeditious remedial action in this regard and submit the action taken report by way of an affidavit within two months.
7. Counsel for the State is also directed to disclose the status of pending PIL before the High Court on the next date of hearing.
8. List on 21.07.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

March 24, 2025
Original Application No. 662/2024
(I.A. Nos. 04/2025 & 307/2024)
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| SL. No | Date | Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures | COURT'S OR JUDGES'S ORDERS |
|--------|------------|--|--|
| | 06.01.2025 | | <p>WPPIL No. 202 OF 2024</p> <p>With</p> <p>WPPIL NO.174 OF 2024</p> <p><u>Hon'ble G. Narendar, C.J.</u></p> <p><u>Hon'ble Manoj Kumar Tiwari, J.</u></p> <p>Mr. Vinay Kumar, learned counsel for the petitioner in WPPIL No.202 of 2024.</p> <p>2. Mr. Dushyant Mainali, learned <i>Amicus Curiae</i>.</p> <p>3. Mr. P.C. Bisht, learned Additional Chief Standing Counsel for the State.</p> <p>4. Mr. Aditya Pratap Singh, learned counsel for the Uttarakhand State Pollution Control Board.</p> <p>5. Dr. Aman Rab, learned counsel for the SEIAA.</p> <p>6. Heard learned counsel for the petitioner, learned <i>Amicus Curiae</i>, the Court Commissioners, namely, Mr. Mayank Rajan Joshi and Mr. Sharang Dhulia and learned State Counsel.</p> <p>7. In compliance with the order 09.12.2024, the Court Commissioners have submitted a report into the Court today.</p> <p>8. The report is not merely alarming, but is also shocking. The report and the photographs clearly demonstrate complete lawlessness by the miners, and are proofs of local administration turning a blind eye to</p> |

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314. Further, the report 19 and the photographs, *prima facie*, demonstrate that further mining operations, which have already damaged dwelling houses, are likely to result in landslides and definite loss of lives. The ironical part is that trained officers have permitted mining operations at the base of the hillock, when habitations in the revenue villages are found on the top of the hillock. The photographs also indicate huge crevasse indicating impending landslides which would definitely lead to huge loss of lives. Hence, pending further orders, all mining operations in Bageshwar district shall stand suspended with immediate effect.

9. A copy of this order be forwarded to the Director, Geology and Mining Department, Uttarakhand, who shall communicate the same to the miners and ensure implementation of this order. The Director, Geology and Mining Department is made personally responsible for implementation of this order.

10. The *Amicus Curiae* shall bring on record and implead all the lease holders and also array the officers of the concerned department as party- respondents to the PIL.

11. We wish to place on record our appreciation for the strenuous efforts put in by the Court Commissioner, namely, Mr. Mayank Rajan Joshi and Mr. Sharang Dhulia, despite dubious efforts on the part of vested interests.

12. For compliance, list along with Writ Petition (PIL) Nos.137 of 2022 and 35 of 2024, on 09.01.2025, on which date, the Director, Geology and Mining

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315 and the Secretary, 20 Industrial
Department, shall be physically present before this
Court. The concerned District Magistrate shall also be
present before this Court on the next date.

13. The Director, Geology and Mining Department
shall immediately release to the Court Commissioners
the remuneration fixed by this Court under order dated
09.12.2024.

14. The Registry is directed to communicate the
order to the concerned Director, Secretary and District
Magistrate by way of e-mail today itself.

(Manoj Kumar Tiwari, J)

06.01.2025

NISHANT

(G. Narendar, CJ)

06.01.2025

Narain Kumar

| SL. No | Date | Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures | COURT'S OR JUDGES'S ORDERS |
|--------|------------|--|---|
| | 10.01.2025 | | <p>WPPIL No. 174 of 2024 Hon'ble G. Narendar, C.J. Hon'ble Manoj Kumar Tiwari, J.</p> <ol style="list-style-type: none"> 1. Heard learned <i>Amicus Curiae</i> Sri Dushyant Mainali, and learned Chief Standing Counsel Sri C.S. Rawat on behalf of the State of Uttarakhand. 2. In compliance of our order dated 06.01.2025, the <i>Amicus Curiae</i> has filed an amended memo of parties, listing the names of the mining lease holders, and also the officers, who would be necessary to address the issue seized of by the Court. 3. Issue notice to the newly added parties. Notice to the leaseholders shall be served through the office of the Director, Directorate of Department of Geology and Mining, Government of Uttarakhand, and acknowledgement shall be obtained from all the leaseholders, and the same shall be filed into the Court by 31.01.2025. 4. The Superintendent of Police has filed an Action Taken Report into the Court, and has enclosed the photographs of various documents to demonstrate the visit of police personnel to various mines, and the measures implemented to prevent illegal mining and illegal transportation of mine and minerals. The photos show that machines, which have been seized, are JCBs and Pokland. The report shows that 55 mines have been visited, and 09 barricade/ pickets have been established. The total number of equipment/ machines that are seized is 124. The sheer number of the equipment/ machines seized would demonstrate the |

Nava Kumar

being rampant nature and extent of the illegal mining²² carried on in the district. The numbers are also indicative of the fact that even the leaseholders have been carrying on mining, contrary to the conditions imposed under the mining lease.

5. It is submitted that semi-mechanized mining operations were permitted in the mines, but the presence of heavy machinery would speak otherwise. The Action Taken Report is taken on record.

6. The Government Counsel has also filed a compliance affidavit. In paragraph no. 4 of the same it is deposed as under :

"4. That in compliance of the order dated 6.1.2025 passed by this Hon'ble Court, for future action plan has been prepared by the Mining Department and the District Administration as under :-

Mining Department

i) By making a detailed geological scientific survey of all the mines, which are sanctioned and situated in District Bageshwar (in which the technical officers of the Disaster Management will also be included) after analyzing and studying all the forthcoming risk which will occur due to the mining operations in the whole district the further process will be adopted on the basis of the survey report only.

ii) Till the aforesaid study, the consideration of new applications for mining in District Bageshwar will be stopped and no such proposal will be accepted or entertained by the department.

iii) Till the aforesaid study the approval and execution of new mining lease deed of all such matters in which the letter of intent has been sanctioned will be stopped till the final outcome of the present Public Interest Litigation or till any such permission of the Hon'ble Court, as the case may be.

iv) Taking into consideration the sensitivity of Tehsil Kanda area any type of mining process will be stopped completely.

v) By examining again the Mining Policy a revised stringent policy will be prepared for mining operations and for mining operations as per the capacity of the mines on the basis of the Geological Scientific Survey Report.

District Administration

1) The District Magistrate has himself along with the related department (competent officers of the SEIAA & Pollution Control Board) after inspecting all the mines will take action within one month and where the action is required

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from the level of Government he will forward the same to the Government for immediate action.

ii) Action will be taken by the anti illegal mining task force constituted at the Tehsil level by inspecting regularly all the mining areas. On having illegal mining or overburden in the forest land/forest panchayat the recommendation for cancellation of such mining lease will be recommended to the Government.

iii) On having illegal mining or overburden in the land of the Government outside the demarcated area the recommendation for cancellation of such mining lease will be sent to the competent level.

iv) The District Magistrate by inspecting himself, the mines leased in the name of Shri Thakur Singh Gariya and Shri Surendra Singh Bhauriyal situated in Tehsil Dugnakuri, on finding any irregularities in the mining area and shall prepare a detailed report regarding the same and further proceed accordingly for cancellation of the concern mining lease.

v) The District Magistrate will send the recommendation of cancellation of the mining lease of Shri Kuldeep Singh Bisht which was closed since 8.8.2023 situated in the area of Tehsil Kanda.

vi) The special audit of the District Mineral Foundation Fund (D.M.F. fund) will be conducted internally or through third party from the level of District Magistrate by the Audit Department periodically in every years.

vii) The drone survey of the mining affected areas, afforestation and geo-tagging of trees will be managed from the amount received from the District Mineral Foundation.

viii) The use of the fund received from District Mineral Foundation will be ensured from District level for the basic facilities like supply of drinking water, environment conservation and pollution control, health, education, women and child welfare, welfare of old age and disabled persons, skill development and cleanliness, physical infrastructure, irrigation and energy in the mining affected areas.

ix) The District Magistrate will forward his opinion/suggestion in relation to other practical problems occurred in mining process in the District for the decision of the Government."

7. The ban on mining operations in the district shall continue till the next date of hearing.

8. List this case on 12.02.2025.

(Manoj Kumar Tiwari, J.)
10.01.2025

Rahul

(G. Narendar, C.J.)
10.01.2025

Naveen Kumar

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून"

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)

दूरभाष: 0135-2976159

ईमेल: selaa.seac.uk@gmail.com



STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY UTTARAKHAND

State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahasradhara Road, Dehradun"

(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)

Phone No-0135-2976159

Email- selaa.seac.uk@gmail.com

Letter No- 369 / SEIAA

Dated - 03 January, 2024

To

Shri Rajesh Verma S/o Late Shri Narendra Lal Verma,
Majhiyakhet Tehsil Road Bageshwar,
District-Bageshwar.

Sub- Regarding the transfer of the title of Environmental Clearance of Shri Rajendra Prakash Upadhayay S/o Shri Prem Vallabh Upadhaya (R/o- Kholiyagaon) H.No-27, Jawaldevi, Ward No.-7, Post Bageshwar, Tehsil & Dist-Bageshwar to Shri Rajesh Verma S/o Late Shri Narendra Lal Verma R/o- Majhiyakhet Tehsil & District-Bageshwar for extraction of Soapstone Mining at Village- Kholiyagaon, Tehsil & District-Bageshwar (Area-13.167 Ha).

Kindly take reference to your application along with affidavit dated- 23rd December, 2023 regarding above mentioned subject. As per the provision of EIA Notification, 2006 under Section-11, transferability of Environmental Clearance is permitted. The Authority taking due consideration of your request has permitted transfer of title of Environmental Clearance of above project issued vide this office letter no- 171-01(06)/2018 dated- 09-11-2020 as per below mentioned details -

"The title of above Environmental Clearance shall be transferred from Shri Rajendra Prakash Upadhayay S/o Shri Prem Vallabh Upadhaya (R/o- Kholiyagaon) H.No-27, Jawaldevi, Ward No.-7, Post Bageshwar, Tehsil & Dist-Bageshwar to Shri Rajesh Verma S/o Late Shri Narendra Lal Verma R/o- Majhiyakhet Tehsil Road Bageshwar, District-Bageshwar"

(Dr. S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

No.- 369 / SEIAA dated- as above

Copy to following for information and necessary action:

1. APCCF, Regional office (Central) MoEFCC Govt of India, 25 Subhash Road, Dehradun.
2. Principal Secretary, Forests & Environment, Government of Uttarakhand, Dehradun.
3. District Magistrate, Bageshwar.
4. Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand.
5. Member Secretary, UKPCB, Dehradun.
6. Divisional Forest Officer, Bageshwar.
7. Guard File.

(Dr. S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Naini...

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03 JAN 2024
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राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, 653, इन्दिरानगर कालोनी, सीमाद्वाररोड, देहरादून- 248006 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पंजीकृत)
दूरभाष: 0135-2763576
ईमेल: selaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, 653, Indiranagar Colony, Seemadwar Road, Dehradun- 248006 (Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No- 0135-2763576
Email- selaa.seac.uk@gmail.com

E.C.No- 171-01(06)/2018

Dated- 9-11-2020

To,

Shri Rajendra Prakash Upadhayay S/o Shri Prem Vallabh Upadhayay, (R/o- Kholiyagaon) H.No-27, Jawaladevi, Ward No-7, Post -Bageshwar, Tehsil & Dist.- Bageshwar.

Mob.9412930303

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone in Village - Kholiyagaon, Tehsil & Dist.- Bageshwar. (13.167 Ha.).

Sir,

Kindly take reference to your online proposal No SIA/UK/MIN/51716/2018 submitted to SEIAA Uttarakhand regarding aforementioned subject. The details about the project site and proposal for EC as per the documents submitted by the project proponent is as under:-

| S. No | Details, | Reply |
|-------|---|---|
| 1 | Name of the Proponent | Shri Rajendra Prakash Upadhayay S/o Shri Prem Vallabh Upadhayay. |
| 2 | Project Site | Village - Kholiyagaon, Tehsil & Dist.- Bageshwar. |
| 3 | Project Site Coordinates | Latitude: 29°51'44.8"N to 29°52'06.4"N Longitude: 79°52'25.9"E to 79°52'39.6"E |
| 4 | Type of project | Mining as per Schedule 1(a) of EIA Notification 2006 |
| 5 | Mine Lease Area | 13.167 Ha |
| 6 | Project Category as per EIA Notification 2006 | B 2 |
| 7 | New or Ongoing Site | New Site |
| 8 | Land Status | Agriculture land 1.559 Ha (ZA)- Agricultural land 8.819 Ha (Category 4a) Agricultural land 0.549 Ha (Category 7 A) State Government Land 2.025 Ha others 0.215 Ha Total-13.167 Ha |
| 9 | Letter of Intent | Letter no. - 1223/VII-1/63/kha-rit/2009 Issued on-5/08/2016 for 50 years |
| 10 | Method of Mining | Opencast Semi Mechanized Method |
| 11 | Total Mineable Reserve | Mineral Reserve-2424614 TPA |
| 12 | Estimated Quantity | 41480 TPA |
| 13 | Thickness of soil | Varies from 0.2m to 0.5 m. |
| 14 | Mining Shall be carried out from | 1265-1103 mRL |
| 15 | Mine area under cluster | Not Applicable |
| 16 | Slopes and ultimate face slope | Over all pit slope 45° Slope of bench 70° |
| 17 | No. of Pits | 2 Pits |
| 18 | Project Cost/VEMP Cost | 44.00 Lakhs Capita cost- Rs 32.5 Recurring Cost-6.6/Annum |
| 19 | Corporate Environment Responsibility (CER) | 2 % of the project cost |
| 20 | Whether any tree felling is involved | No |

The SEAC during its meeting held on 10th August, 2020 had undertaken appraisal of the above project. It has been found that the proposal is classified under Category B2 of EIA Notification

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2006. The proponent has submitted PFR, EMP and other relevant documents as required. After examination of the relevant documents/certificates submitted by the project proponent and additional clarification furnished in response to its observations earlier, SEAC has recommended the grant of Environmental Clearance for the above project, subject to compliance of the EMP and other stipulated conditions. SEIAA during its meeting dated 2nd - 3rd November, 2020 reconsidered the above proposal based on the recommendation of SEAC. SEIAA observed that project proponent has submitted the desired documents as sought by the Authority during its earlier meeting dated 14th - 15th September, 2020. After due examination and deliberation, the SEIAA Uttarakhand hereby accords Environmental Clearance for the above project under category B-2 of EIA notification 2006 (as amended from time to time) subject to the strict compliance with the General, Specific and other conditions mentioned below:-

General Conditions

1. The mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan. The mine plan should have validity till the mining period
2. The Proponent will ensure that mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
3. The project area shall be strictly used for the activities permitted. The workers will be strictly instructed to not to enter in the adjoining forest and not to harm any wildlife and existing vegetation for their various needs. No work shall be carried out after sunset
4. The overall manpower will be restricted to bare minimum. Though mostly local labour will be deployed, but for the essential manpower staying at site, not fuel wood based support will be provided for cooking purpose.
5. Sufficient numbers of dustbins will be provided to labourers for collection of their daily use garbage, Bio-degradable & solid garbage will be collected in separated bins & proper disposal of these garbage will be ascertained.
6. At no stage mining shall be carried out after exhausting extraction of the estimated mineable quantity as stated above.
7. The mining operation would provide local employment and bring economic benefits to local population.
8. The Proponent should provide Eco-friendly toilets for the workforce. The workers shall be directed to use the sanitation facilities provided at project site and instructed not to litter the project site. Sufficient numbers of Bio-Toilets will be provide to workers at safe distance from river flow bed.
9. Wild Animals being sensitive to noise, no project activities shall be carried out at night (sunset to sunrise) time.
10. All workers shall be imparted basic knowledge regarding the Do's and Don'ts of working within Forest Areas.
11. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.
12. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>. The compliance report shall also be e mailed to the Regional Office in Dehradun in moef.ddn@gov.in

2- Conditions for operation phase

1. The project proponent should advertise with basic details at least in two widely circulated local newspapers, within seven (7) days of the receipt of the clearance letter informing that the project has been accorded environmental clearance by the State Environment Impact Assessment Authority, Dehradun and a copy of the same be sent to the Regional Office of Ministry of Environment, Forest and Climate Change, Government of India located at 25 Subhash, Road Dehradun.
 2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain co-terminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
 3. The mining/extraction of soapstone shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority.
 4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
- Nari Singh*

5. The mining shall be carried out by open cast Semi mechanized without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted. The use of any electrically driven machinery shall remain prohibited and only hand held tools shall be used for extraction of the mineral.
6. Soapstone mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
7. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from Upper level to Lower level by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept at 45 degrees.
8. The maximum permissible depth for mining of soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3meters. Mining beyond 6 meters shall be granted after site visit by SEAC.
9. Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.
10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from upper level to lower level. Mining activity and back filling shall be done simultaneously once space is available.
11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
12. The project proponent shall undertake transportation of mineral from pit head to read head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
13. The project proponent shall regulate and maintain record of the quantity of soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
14. There shall be no labour camp in the mining lease area for the labour engaged in mining of soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land
15. Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters.
16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
17. The proponent shall erect eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
18. Minimum 15000 plants will be planted in nearby Van Panchayat first and second year followed by their maintenance in the next three years. The species selection shall be site specific and cater to the demand of the Van Panchayat. The Divisional Forest Officer, Bageshwars hall ensure the compliance. Besides this the proponent shall develop 5 meter wide dense plantation of shrubs around the mining site.
19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
20. The project proponent shall formulate a transparent and unbiased procedure for engagement of laborers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence opportunities of employment be provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
21. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the 'No Work Zone' in the mine lease area i.e. at least 100 mt distance from Nallahs/Water Bodies, bridges educational institution or structures of historical importance.

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- 11) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.
 - 12) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
 - 13) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under relevant section of the National Green Tribunal Act, 2010.
 - 14) If it is found that if conditions laid down by the Authority are violated, the Authority may suspend or cancel this Environmental Clearance.
- 4- **Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).**
- 1- Mining and Geology department of the State Government should recalculate the maximum production levels and inform the Authority accordingly.
 - 2- A study shall be carried out at least in over a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the Regional Office of the Ministry of Environment, Forest and Climate Change at Dehradun and SEIAA, Uttarakhand.
 - 3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
 - 4- Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

In view of the COVID-19 scenario, social distancing at work-place shall be maintained, and such after necessary safeguard shall be ensured as directed by Government of India, Government of Uttarakhand and concerned District Magistrate from time to time.

Your's Faithfully

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

No - 01(06)/2018 dated- as above

Copy for information and necessary action to-

1. APCCF, Regional office (Central) MoEFCC Govt of India, 25 Subhash Road, Dehradun.
2. Principal Secretary, Forests & Environment, Government of Uttarakhand, Dehradun.
3. Director Industries, Geology & Mining Unit Govt of Uttarakhand Dehradun
4. District Magistrate, Bageshwar.
5. Member Secretary, UEPPCB, IT Park Dehradun.
6. Divisional Forest Officer, Bageshwar, Forest Division Bageshwar.
7. Guard File for uploading in Parivesh Website.

Nishu Kumar

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
आयोग, उत्तराखण्ड, 653, इन्दिरानगर
-कालिनी, सीमाद्वार रोड, देहरादून- 248008
(पर्यावरण, वन एवं जलवायु परिवर्तन
मंत्रालय, भारत सरकार, नई दिल्ली द्वारा
गठित)

दूरभाष: 0135-3510581

ईमेल: selaa.seac.uk@gmail.com



State Level Environment Impact
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
Road, Dehradun- 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
Email- selaa.seac.uk@gmail.com

E.C.No-3) 8-01(224)/2021

Dated- 12-11-2021

To,

M/s KRD MINERALS,
Tehsil & District Bageshwar, State- Uttarakhand.

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone at
Village- Bhatanikot Bagdungra Tok- Kabharet, Tehsil & District-Bageshwar, (Area- 3.147 Ha).

Kindly take reference to your online proposal No SIA/UK/MIN/235989/2021 submitted to SEIAA
Uttarakhand regarding aforementioned subject. The details about the project site and proposal for EC as per the
documents submitted by the project proponent is as under:-

| S. No | Details | Reply |
|-------|--|---|
| 1 | Name of the Proponent | M/s KRD MINERALS, Tehsil & District Bageshwar. |
| 2 | Project Site | Village- Bhatanikot Bagdungra Tok- Kabharet, Tehsil & District-Bageshwar, Uttarakhand |
| 3 | Project Site Coordinates | Lat - 29°51'51.75"N to 29°51'50.28"N Long- 79°49'11.56"E to 79°49'16.56"E |
| 4 | Type of project | Mining as per Schedule 1(a) of EIA Notification 2006 |
| 5 | Mine Lease Area | 3.147Ha |
| 6 | Project Category as per EIA Notification 2006 | B 2 |
| 7 | New or Ongoing Site | New Site |
| 8 | Letter of Intent | The State Govt. willing to grant Mining Lease over an area of 3.147 Hectare to M/s KRD Minerals, Tehsil- Bageshwar District- Bageshwar, Uttarakhand vide Letter of Intent (LoI) No. 983/MI-A-1/2021- 01(10)/2021, Dated 08-10-2021, for a period of 25 years |
| 9 | Method of Mining | Opencast semi- mechanized method |
| 10 | Total Mineable Reserve | 59,023 Tonne (in 5 years) |
| 11 | Estimated Quantity | 16562 Tonnes/Annum |
| 12 | Thickness of soil | NIL |
| 13 | Mining Shall be carried out from | 1106.25 mRL - 1049.11 mRL |
| 14 | Mine area under cluster | None |
| 15 | Slopes and ultimate face slope | Face slope of the benches shall be 70° and ultimate slope will be 45° |
| 16 | No. of Pits | 1 Pit |
| 17 | Project Cost/EMP Cost | ₹ 30 Lakhs |
| 18 | Corporate Environment Responsibility (CER) | 2 % of the project cost |
| 19 | Whether any tree felling is Involved | No |

The SEAC during its meeting held on 8th - 9th November, 2021 had undertaken appraisal of the above
project. It has been found that the proposal is classified under Category B1 of EIA Notification 2006. The
proponent has submitted PFR, EMP and other relevant documents as desired. After due examination of the
relevant documents/certificates submitted by the project proponent and additional clarification furnished in
response to its observations earlier, SEAC has recommended the grant of Environmental Clearance for the
above project, subject to compliance of the EMP and other stipulated conditions. SEIAA during its meeting dated
11th November, 2021 considered the above proposal based on the recommendation of SEAC. After due
examination and deliberation, the SEIAA Uttarakhand hereby accords Environmental Clearance for the
above project under category B-1 of EIA notification 2006 (as amended from time to time) subject to the strict
compliance with the General, Specific and other conditions mentioned below:-

1- General Conditions

1. The mining/extraction of mineral and progressive mine closure should be done as per the mine plan. The mine plan should have validly approved mining period.
2. The Proponent will ensure that mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
3. The project area shall be strictly used for the activities permitted. The workers will be strictly instructed to not to enter in the adjoining forest and not to harm any wildlife and existing vegetation for their various needs. No work shall be carried out after sunset.
4. The overall manpower will be restricted to bare minimum. Though mostly local labour will be deployed, but for the essential manpower staying at site, not fuel wood based support will be provided for cooking purpose.
5. Sufficient numbers of dustbins will be provided to labourers for collection of their daily use garbage, Bio-degradable & solid garbage will be collected in separated bins & proper disposal of these garbage will be ascertained.
6. At no stage mining shall be carried out after exhausting extraction of the estimated mineable quantity as stated above.
7. The mining operation would provide local employment and bring economic benefits to local population.
8. The Proponent should provide Eco-friendly toilets for the workforce. The workers shall be directed to use the sanitation facilities provided at project site and instructed not to litter the project site. Sufficient numbers of Bio-Toilets will be provide to workers at safe distance from river flow bed.
9. Wild Animals being sensitive to noise, no project activities shall be carried out at night (sunset to sunrise) time.
10. All workers shall be imparted basic knowledge regarding the Do's and Don'ts of working within Forest Areas.
11. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.
12. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>. The compliance report shall also be e mailed to the Regional Office in Dehradun in moef.ddn@gov.in

2- Conditions for operation phase

1. The project proponent should advertise with basic details at least in two widely circulated local newspapers, within seven (7) days of the receipt of the clearance letter informing that the project has been accorded environmental clearance by the State Environment Impact Assessment Authority, Dehradun and a copy of the same be sent to the Regional Office of Ministry of Environment, Forest and Climate Change, Government of India located at 25 Subhash, Road Dehradun.
2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain co-terminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
3. The mining/extraction of soapstone shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority.
4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
5. The mining shall be carried out by open cast Semi mechanized method without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted. The use of any electrically driven machinery shall remain prohibited and only hand held tools shall be used for extraction of the mineral.
6. Soapstone mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
7. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from Upper level to Lower level by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept at 45 degrees.
8. The maximum permissible depth for mining of soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters will be considered after site visit by SEAC.
9. Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.
10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from Lower level to Upper level. Mining activity and back filling shall be done simultaneously once space is available.
11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nullahs/water bodies and maintained at a

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- distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent shall construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
- 12. The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
- 13. The project proponent shall regulate and maintain record of the quantity of soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 14. There shall be no labour camp in the mining lease area for the labour engaged in mining of soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land
- 15. Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters.
- 16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
- 17. The proponent shall erect eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
- 18. Minimum 3500 plants will be planted in nearby Van Panchayat first and second year followed by their maintenance in the next three years. The species selection shall be site specific and cater to the demand of the Van Panchayat. The Divisional Forest Officer, Bageshwar shall ensure the compliance. Besides this the proponent shall develop 5 meter wide dense plantation of shrubs around the mining site.
- 19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 20. The project proponent shall formulate a transparent and unbiased procedure for engagement of laborers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence opportunities of employment be provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
- 21. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the 'No Work Zone' in the mine lease area i.e. at least 100 mt distance from Nallahs/Water Bodies, bridges, educational institution or structures of historical importance.
- 22. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 23. The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 24. The proponent shall provide eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
- 25. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project
- 26. Photography of the proposed mining site as well as the plantation sites undertaken by the project proponent showing GPS coordinates should be done (preferably using Drone) and submitted to SEIAA and regional office of MoEF&CC, Govt of India at Dehradun along with half-yearly compliance report.
- 27. Project proponent will strictly comply with EMP/EIA.
- 28. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
- 29. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>.

3- Entire Operation

- 1) The Environmental Clearance is being granted for mining/extraction of Soapstone in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) The maximum permissible depth for mining of Soapstone shall not exceed 6 meter or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
- 3) Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from Lower level to Upper level. Mining activity and back filling shall be done simultaneously once space is available.
- 4) The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done as given in mining plan.

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[Signature]

- 5) The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no overloading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
- 6) The project proponent shall regulate and maintain record of the quantity of Soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 7) There shall be no labour camp in the mining lease area for the labour engaged in mining of Soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
- 8) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
- 9) Under CER, Project Proponent apart from other activities, will also install Solar lights and distribute forest fire fighting equipments to the local groups (Mahilamangal dal/Yuvakmangal dal/Vanpanchayat) in the adjoining villages close to forest areas in consultation with local Forest Officials.
- 10) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 11) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 12) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.
- 13) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
- 14) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under relevant section of the National Green Tribunal Act, 2010.
- 15) If it is found that if conditions laid down by the Authority are violated, the Authority may suspend or cancel this Environmental Clearance.

4- Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt of Uttarakhand).

- 1- Mining and Geology department of the State Government should recalculate the maximum production levels and inform the Authority accordingly.
- 2- A study shall be carried out at least in over a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the Regional Office of the Ministry of Environment, Forest and Climate Change at Dehradun and SEIAA, Uttarakhand.
- 3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 4- Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

In view of the COVID-19 scenario, social distancing at work-place shall be maintained, and such other conditions and safeguard shall be ensured as directed by Government of India, Government of Uttarakhand and concerned District Magistrate from time to time.

Your's Faithfully

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

No. 318/01(224)/2021 dated as above
Copy for information and necessary action to-

- 1. APCCF, Regional office (Central) MoEF&CC Govt of India, 25 Subhash Road, Dehradun.
- 2. Additional Chief Secretary, Forests & Environment, Government of Uttarakhand, Dehradun.
- 3. Director Industries, Geology & Mining Unit Govt of Uttarakhand Dehradun
- 4. District Magistrate, Bageshwar.
- 5. Member Secretary, UEPPCB, IT Park Dehradun
- 6. Divisional Forest Officer, Bageshwar.
- 7. Guard File for uploading in Parivesh Website.

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण संसाधन निर्धारण प्राधिकरण, उत्तराखण्ड, 653, इन्दिरा नगर कालोनी सीमाद्वार रोड, देहरादून- 248008 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)

दूरभाष नम्बर: 0135-2763576
ईमेल selaa.seac.uk@gmail.com



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State Level Environment Impact Assessment Authority, 653, Indranagar Colony, Seemadwar Road Dehradun- 248008 (Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No- 0135-2763576
Email- selaa.seac.uk@gmail.com

E.C.No- 70 -01(63)/2019

Dated- 6 -12-2019

To,

Ms Guchell Mines Partners,
Village - Takula Road, Tehsil & District - Bageshwar.

Tel. 9058557732

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone in Village-Naugaon, Tehsil & Dist. Bageshwar.

Sir,

This has reference to your proposal SIA/UK/MIN/20490/2019 dated 4th January 2018, submitted to the SEIAA for grant of Environmental Clearance for extraction of Soapstone with proposed production capacity 15 780 Tonnes/ Annum. The mine lease area is located at Village-Village-Naugaon, Tehsil & Dist. Bageshwar in the mine lease area of 4.281 Ha. The proposal was considered by the State Expert Appraisal Committee in its meeting held on 22nd October, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

| S. No | Details | Reply | | | | | | | | | | | | |
|--------------|---|--|--------------|----------------------|------------------------------|------------|-------------|----------|--|--|------------|------------|------------|------------|
| 1 | New or Ongoing Site | New Site | | | | | | | | | | | | |
| 2 | Letter of Intent | No. 1767/VII-1/34-Soapstone/2016, Dated 16-12-2016 (For Six Months) | | | | | | | | | | | | |
| 3 | Mine plan | 5 Years from date of Lease Deed Registration, NO 1006/Mu Kh.-Mining plan-133/bhu.khani.e./2018-19, dated 30 July 2018 25 years of mining | | | | | | | | | | | | |
| 4 | No. of Pits | 1 pit | | | | | | | | | | | | |
| 5 | Thickness of Soil | 0.5m from surface | | | | | | | | | | | | |
| 6 | Maximum Explorable Depth | 9m | | | | | | | | | | | | |
| 7 | Balanced Undistributed Agriculture land (in Hac.) | None Forest land, as Categorized as below- <table border="1"> <thead> <tr> <th>Ag. Category</th> <th>State Govt. Category</th> <th>Pub. Utility Category- Rauli</th> <th>Total land</th> </tr> </thead> <tbody> <tr> <td>1 (Ka) land</td> <td>Ba.Ka.A.</td> <td></td> <td></td> </tr> <tr> <td>4.277 Hac.</td> <td>0.003 Hac.</td> <td>0.001 Hac.</td> <td>4.281 Hac.</td> </tr> </tbody> </table> | Ag. Category | State Govt. Category | Pub. Utility Category- Rauli | Total land | 1 (Ka) land | Ba.Ka.A. | | | 4.277 Hac. | 0.003 Hac. | 0.001 Hac. | 4.281 Hac. |
| Ag. Category | State Govt. Category | Pub. Utility Category- Rauli | Total land | | | | | | | | | | | |
| 1 (Ka) land | Ba.Ka.A. | | | | | | | | | | | | | |
| 4.277 Hac. | 0.003 Hac. | 0.001 Hac. | 4.281 Hac. | | | | | | | | | | | |
| 8 | Total Mineable Reserve | Total 58103 Tonnes in five years; | | | | | | | | | | | | |
| 9 | Estimate Quantity | 15,780 Tonnes/Annum | | | | | | | | | | | | |
| 10 | Distance from national Park/Reserved Forest/Sanctuary | No National Park/Reserve Forest/Sanctuary exist within 10 Km radius of proposed mining Area | | | | | | | | | | | | |
| 11 | Green Belt Area | Afforestation -5000 plants in first and second year followed by their maintenance in the next three years | | | | | | | | | | | | |
| 12 | Method of mining | Opencast Semi-mechanized Method | | | | | | | | | | | | |
| 13 | Mining Shall be Carried Out | 1008m to 904m RL | | | | | | | | | | | | |
| 14 | Height and Width of Benches | 3*3m | | | | | | | | | | | | |
| 15 | Slopes and Ultimate face Slope | Face slope 70° & overall pit slope 45° | | | | | | | | | | | | |
| 16 | River/Nallah (Name) | None | | | | | | | | | | | | |
| 17 | Project Cost | ₹ 31 Lacs | | | | | | | | | | | | |
| 18 | CER Cost (5%) | ₹ 1.55 lacs | | | | | | | | | | | | |

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1. No blasting or drilling shall be permitted during mining operation and only hand held tools shall be permitted.
2. The mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
3. The proponent should provide Eco-friendly toilets for the workforce.
4. The mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
5. The proponent should undertake afforestation activities in the buffer zone as well as near project site. The afforestation will be done after consultation with local state Forest Department and state Horticulture Department for plantation of wild and horticulture plants respectively. Minimum 5000 plants will be planted in first and second year followed by their and maintenance in the next three years.
6. The mining operation would provide local employment and bring economic benefit to local population.
7. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.

2- Conditions for operation phase.

1. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance (EC) and a copy of the EC letter is available with SEIAA, Uttarakhand.
2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain coterminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
3. The mining/extraction of soapstone shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority.
4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
5. The mining shall be carried out by open cast Semi mechanized method without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted. The use of any electrically driven machinery shall be remain prohibited and only hand held tools shall be used for extraction of the mineral.
6. Soapstone mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
7. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from upper level to lower level by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept at 45 degrees.
8. The maximum permissible depth for mining of soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC.
9. Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.
10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation.

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- Back-filling shall be done in a retreating manner from lower level to upper level. Mining activity and back filling shall be done simultaneously once space is available.
11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
 12. The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
 13. The project proponent shall regulate and maintain record of the quantity of soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
 14. There shall be no labour camp in the mining lease area for the labour engaged in mining of soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
 15. Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters.
 16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
 17. The proponent shall erect eco friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
 18. Afforestation shall be carried out in nearby Van Panchayat. The species selection shall be site specific and cater to the demand of the Van Panchayat. The concerned district official of State Forest Department shall ensure the compliance. Proponent should make 5 meter dense plantation of shrubs.
 19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
 20. The project proponent shall formulate a transparent and unbiased procedure for engagement of laborers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
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 25. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
 26. The project proponent should plant 5000 trees in the first 2 years followed by their maintenance in the next 3 years. The plants should be planted in the buffer zone of the mining site and in the blank area in nearby Van Panchayat.
 27. Photography of the proposed mining site as well as the plantation sites undertaken by the project proponent showing GPS coordinates should be done (preferably using Drone) and

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submitted to SEIAA and regional office of MoEF&CC, Govt of India at Dehradun along with half yearly compliance report.

28. Project proponent will strictly comply with EMP/EIA.
29. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
30. The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.

3- Entire Operation

- 1) The Environmental Clearance is being granted for mining/extraction of Soapstone in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) The maximum permissible depth for mining of Soapstone shall not exceed 8 meter or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meter. Mining beyond 8 meter shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
- 3) Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.
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- 9) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
- 10) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 11) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 12) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF, Govt of India at Dehradun.

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- 13) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
- 14) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.
- 15) If it is found that if conditions laid down by the Authority are violated, Authority may cancel your Environmental Clearance.

4. Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

- 1- Mining and Geology department of the State Government should recalculate the maximum production levels and should inform the Authority accordingly.
- 2- A study shall be carried out at least over in a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Dehradun and SEIAA, Uttarakhand.
- 3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 4- Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand

No.- 70 - 01(63)/2019 dated- as above

Copy for information and necessary action to-

- 1) Secretary, Ministry of Environment, Forests and Climate Change, Gol, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, 3rd Floor, Vayu Wing, New Delhi.
- 2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
- 3) APCCF, Regional office (Central) MOEFCC, 25 Subhash Road, Dehradun.
- 4) Principal Chief Conservator of Forests (Wildlife)/Chief Wild Life Warden, Dehradun.
- 5) District Magistrate, Bageshwar.
- 6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand, Bhopal panel, The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand
- 7) Divisional Forest Officer, Bageshwar.
- 8) Member Secretary, UEPPCB, Dehradun.
- 9) Guard File.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand

Nawal Kaur

Email.dir.ukdgm@gmail.com
भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
नोपालपानी, देहरादून।

संख्या मुख-0-VII-(i)/71/जनन/बागे0/भूखनि0नि0/2007-08/24

दिनांक 24 अगस्त 2024.

कार्यालय आदेश

श्री हरीश चन्द्र पुत्र श्री लाल सिंह,
निवासी ग्राम चौरा, तहसील व जिला बागेश्वर।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 465/भू0खनि0वि0 / जन0बागे0/2024-25 दिनांक 08.08.2024 के द्वारा अगवत कराया गया है कि आपके पक्ष ग्राम भैरु चौबट्टा तहसील व जनपद बागेश्वर के क्षेत्रान्तर्गत 2864 है०, क्षेत्रफल में स्वीकृत खनिज सोपस्टोन के खनन पट्टे में सी०एम्० हेल्पलाइन से प्राप्त शिकायत क्रमांक CMHL-122023-9-486104 दिनांक 30-12-2023 भूतत्व एवं खनिकर्म विभाग जनपद बागेश्वर तथा राजस्व विभाग के प्रतिनिधि रा०उप०नि०चौरा के साथ संयुक्त जांच ग्राम भैरुचौबट्टा तोक तिलाडी में शिकायत का स्थलीय निरीक्षण शिकायतकर्ता श्री उमेश चंद की उपस्थिति में दिनांक 20-08-2024 को सम्पन्न किया गया। शिकायतकर्ता द्वारा अपनी शिकायत में उल्लेख किया गया है कि कुछ लोगों के द्वारा खनन किया जा रहा है, जिससे मकान को खतरा बना हुआ है। जिसकी उचित कार्यवाही किये जाने का अनुरोध किया गया है। उक्त स्थल का मौका निरीक्षण किया गया तथा स्थलीय निरीक्षण में पाया गया कि शिकायतकर्ता के घर के उपरी ऊचाई वाले भू-भाग में श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह के पक्ष में ग्राम भैरु चौबट्टा तहसील व जनपद बागेश्वर में सोपस्टोन का खनन पट्टा स्वीकृत है तथा निरीक्षण के दौरान खनन पट्टा क्षेत्रान्तर्गत खनन कार्य बंद पाया गया। खनन पट्टाधारक से दूरनाश से सम्पर्क किया गया और निर्देशित किया गया कि पूर्व किये गये खनन कार्य से हुये गड्ढे /पिट को तुरन्त भरा जाय तथा पानी की निकासी हेतु नालो को सही तरीके से खोला जाय। यदि खनन क्षेत्रान्तर्गत कोई अप्रिय घटना घटित होती है तो उसकी पूर्ण जिम्मेदारी पट्टाधारक की स्वयं होगी। आपके पक्ष में जनपद व तहसील बागेश्वर के ग्राम भैरु चौबट्टा के क्षेत्रान्तर्गत स्वीकृत खनिज सोपस्टोन के खनन पट्टा का राजस्व अभिलेखों से मिलान किया गया उक्त स्वीकृत क्षेत्र में आपके द्वारा अपने तीमांकित क्षेत्र से बाहर राज्य सरकार की मूमि में मलवा/मिट्टी डाला गया है।

साथ ही यह भी अवगत कराया गया है कि उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 की अधिनूचना संख्या 977/VII-A-1/2023-24ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) में उल्लिखित है कि स्वस्थानों चट्टानों हेतु स्वीकृत खनन पट्टों में ओवरबर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र के बाहर नहीं डाला जायेगा, यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवरबर्डन/मिट्टी/मलवा डाला जाता है, तो सम्बन्धित पट्टाधारक पर ₹० 5.00 लाख का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जायेगा। पट्टाधारक को मौके पर दूरभाष से निर्देशित किया गया कि मलवे को रौली से हटाये जाने तथा पानी की निकासी के लिये उचित व्यवस्था करने व मलवे को नदी में तक जाने से रोकने हेतु सुरक्षात्मक दीवारों का निर्माण किया जाए ताकि मलवा नदी में जाने एवं पानी को दूषित होने से रोक जा सकें तथा भूस्खलन आदि को रोकने के लिए सुरक्षात्मक कार्य किए जाय, के कम में जिला खान अधिकारी बागेश्वर के द्वारा आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर मलवा डाला गया है जो पुंगर नदी में भी प्रवाहित हो रहा है, को दृष्टिगत रखते हुये उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर ₹० 5.00 लाख का अर्थ दण्ड अधिरोपित किये जाने की संस्तुति की गयी है।

Nav. Haran

जिला खान अधिकारी, भूतत्व एवं खनिजों विभाग, यागेश्वर के पत्र संख्या 400 / भूखनिजो/का / जनसंख्या / 2024-25 दिनांक 01.01.2024 को प्राप्त निदेशालय को उपलब्ध कराती पत्ती संरक्षित आख्या के तम में औद्योगिक विभाग अर्थात् 1, उत्तराखण्ड शासन के सारनादेश संख्या 111/VII-A-1/2023-24 स/2007 दिनांक 10 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड तम-खनिज (परिष्कार) विधायक 2023 के अर्थात्-6 के नियम 12 के अन्तर्गत (12) के प्रावधानानुसार आय पर रु 5.00 लाख (रु 50 लाख मात्र) का भूतत्व अधिनियमित किया जाता है तथा आपने यह भी निर्दिष्ट किया जाता है आपको प्राप्त खनन पट्टा क्षेत्र से बाहर राज्य सरकार की भूमि में डाले गये मलवे को हटाने, पानी की निकासी के लिये उचित व्यवस्था करने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह के अन्तर्गत करना सुनिश्चित करें।

अतः आपको निर्दिष्ट किया जाता है कि उक्तानुसार अधिनियमित खनन पट्टा क्षेत्र (रु 5.00 लाख (रु 50 लाख मात्र) तक) सुरक्षित विभागीय लेखाशीर्षक 0053 में जमा कराते हुए बालान की मूल प्रति जिलाधिकारी यागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिजों विभाग, जनपद यागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा आपके द्वारा खनन पट्टा क्षेत्र से बाहर राज्य सरकार की भूमि में डाले गये मलवे को हटाने, पानी की निकासी के लिये उचित व्यवस्था करने एवं पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह के अन्तर्गत करना सुनिश्चित करें।

(राजपाल सेधा)

निदेशक

तददिनांकित।

संख्या :- 3330 / गु0ख0-VII-(i)/71/खनन/बाग0/भू0खनिजो/2007-00/24

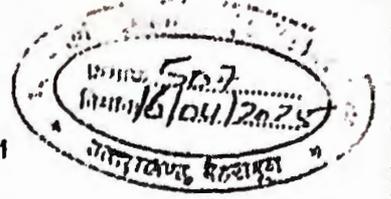
प्रतिलिपि :- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, यागेश्वर।
2. जिला खान अधिकारी, भूतत्व एवं खनिजों विभाग, यागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रु 5.00 लाख अर्थात् 50 लाख निर्धारित विभागीय लेखाशीर्षक में जमा कराकर बालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा खनन पट्टा क्षेत्र से बाहर राज्य सरकार की भूमि में डाले गये मलवे को हटाने, पानी की निकासी के लिये उचित व्यवस्था करने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह के अन्तर्गत करना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत खनन पट्टा क्षेत्र से बाहर राज्य सरकार की भूमि में डाले गये मलवे को हटाने, पानी की निकासी के लिये उचित व्यवस्था करने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण न करने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टा को निरस्त करने हेतु अप्रैतार कार्यवाही करना सुनिश्चित करें।

(Handwritten Signature)
 (राजपाल सेधा)
 निदेशक
 24/8/24

Nazim Hasan

उत्तराखण्ड शासन
औद्योगिक विकास (खनन) अनुभाग-1
संख्या: /VII-A-1/2025-77 (ख)/2011
मेहरागढ़, दिनांक: 02 अप्रैल, 2025



कार्यालय ज्ञाप

J.C.A.O./S.A.O.

जनपद व तहसील बागेश्वर के ग्राम भैरुचोबट्टा में 4.449 है० क्षेत्रान्तर्गत श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा तहसील व जिला बागेश्वर के पक्ष में कार्यालय ज्ञाप संख्या 1779/VII-1/2018/77ख/2016, दिनांक 08.10.2019 द्वारा 25 वर्ष की अवधि के लिए स्वीकृत खनिज सोपस्टोन के खनन पट्टे में अवैज्ञानिक तरीके से खनन किये जाने, पट्टा विलेख में उल्लिखित शर्तों का उल्लंघन किये जाने तथा शर्तों का शत-प्रतिशत अनुपालन न किये जाने पर उक्त खनन पट्टे को निरस्त किये जाने के सन्दर्भ में निदेशक भूतत्व एवं खनिकर्म विभाग, उत्तराखण्ड के पत्र दिनांक 11.02.2025 द्वारा उपलब्ध कराये गये प्रस्ताव के सम्बन्ध में उत्तराखण्ड उपखनिज (परिहार) नियमावली-2023 के नियम-60 के अन्तर्गत सम्बन्धित पट्टाधारक का पक्ष सुने जाने हेतु अपर सचिव, औद्योगिक विकास (खनन) विभाग, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 17.02.2025 को सुनवाई बैठक आहूत की गई, जिसमें निम्नवत् उपस्थिति रही :-

1. श्री राजपाल लेघा, निदेशक भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड देहरादून।
2. श्री दीपक जोशी, अनुभाग अधिकारी, औद्योगिक विकास (खनन) अनुभाग, उत्तराखण्ड शासन।
3. सुश्री नाजिया हसन, खान अधिकारी, जनपद बागेश्वर।
4. श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा, तहसील व जिला बागेश्वर।

2 सुनवाई बैठक में पट्टाधारक श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा तहसील व जिला बागेश्वर द्वारा अवगत कराया गया है कि उनके द्वारा किसी भी शर्त का उलंघन नहीं किया गया न ही खनन पट्टे में अवैज्ञानिक तरीके से कोई खनन किया गया है। उनके ऊपर लगाये गये आरोप निराधार है।

3. प्रकरण के सन्दर्भ में विभागीय अधिकारियों द्वारा अवगत कराया कि कार्यालय ज्ञाप संख्या 1779, दिनांक 08.10.2019 द्वारा श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा तहसील व जिला बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम भैरुचोबट्टा में 4.449 है० क्षेत्रान्तर्गत 25 वर्ष की अवधि हेतु खनिज सोपस्टोन का खनन पट्टा स्वीकृत किया गया है। मा० उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 174/2024 के द्वारा पारित आदेश के अनुपालन में जनपद के अन्तर्गत अवस्थित समस्त सोपस्टोन खनन पट्टों के निरीक्षण हेतु जिलाधिकारी बागेश्वर की अध्यक्षता में "जनपद स्तरीय समिति" एवं परगना स्तर पर "परगना स्तरीय समिति" गठित करते हुए समिति को अपने-अपने क्षेत्रान्तर्गत अवस्थित सोपस्टोन खनन पट्टों का गहनता से निरीक्षण कर आख्या उपलब्ध कराये जाने हेतु निर्देशित किया गया, जिसके क्रम में समिति द्वारा सोपस्टोन खनन पट्टों का स्थलीय निरीक्षण में पाया गया कि पट्टाधारक द्वारा पूर्व में खनन कार्य से निकला ओयरपरमर्जन/गलवा अपने स्वीकृत क्षेत्र से बाहर डाला गया है जिसे रोकने हेतु दीवार का निर्माण नहीं किया गया है तथा फर्श भार निर्देशित करने के उपरान्त भी आदेशों का अनुपालन नहीं किया गया है।

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15 APR 2025

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15 APR 2025

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4. सुनवाई बैठक में प्रस्तुत जिला खान 336, बागेश्वर के पत्र दिनांक 07.02.2025 में उल्लिखित आख्या में भी पट्टाधारक द्वारा स्वीकृत खनन क्षेत्र से बाहर डाले गये ओवरबर्डन/मलवे को हटाने, पुंगर नदी में मलवे के जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण न किये जाने तथा उक्त मलवे को हटाये जाने के सम्बन्ध में आतिथि तक कोई रुचि न लिये जाने के दृष्टिगत कार्यालय ज्ञाप दिनांक 08.01.2019 द्वारा जनपद व तहसील बागेश्वर के ग्राम भैरुचोबट्टा में 4.449 है० क्षेत्रान्तर्गत के पक्ष में जनपद व तहसील बागेश्वर के ग्राम भैरुचोबट्टा में 4.449 है० क्षेत्रान्तर्गत स्वीकृत सोपस्टोन खनन पट्टे को निरस्त किये जाने की संस्तुति की गयी है।

5. सुनवाई बैठक में उपलब्ध विभागीय आख्या का अवलोकन करने पर पाया गया कि पट्टाधारक द्वारा खनन क्षेत्रान्तर्गत अनियमितता/लापरवाही बरती गयी है तथा विभागीय निर्देशों का अनुपालन न कर नियम विरुद्ध तरीके से खनन संक्रियार्थे संचालित की गयी। पट्टाधारक द्वारा उत्तराखण्ड उपखनिज (परिहार) नियमावली, 2023 के अध्याय 05 के नियम 50(12) में अंकित नियम के अन्तर्गत स्वीकृत खनन पट्टा क्षेत्र से बाहर डाले गये ओवरबर्डन/मलवे को निर्धारित समयावधि में नहीं हटाये जाने की दशा में उक्त नियम का उल्लंघन किया गया है।

6. बैठक में विचार-विमर्श उपरान्त यह भी परिलक्षित हुआ कि उक्त मलवा वर्तमान में भी स्वीकृत क्षेत्र से बाहर है, ओवरबर्डन/मलवा पुंगर नदी में जाने से रोकने हेतु दीवार का निर्माण भी नहीं किये गये जाने के दृष्टिगत उक्त ओवरबर्डन/मलवे से नदी का मार्ग अवरुद्ध व बाधित होने तथा अनावश्यक रूप से जमा ओवरबर्डन/मलवे से भूमि के कटाव व जान-माल की संभावित क्षति से इंकार नहीं किया जा सकता, जिस कारण श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा तहसील व जिला बागेश्वर के पक्ष में कार्यालय ज्ञाप दिनांक 08.10.2018 द्वारा स्वीकृत सोपस्टोन खनन पट्टे को निरस्त किये जाने का मत स्थिर किया गया।

अतः प्रकरण में पट्टाधारक के प्रतिनिधि एवं विभागीय अधिकारियों द्वारा उपलब्ध करायी गयी आख्या एवं सम्बन्धित अभिलेखों का अवलोकन/विवेचना करने के उपरान्त निम्न आदेश पारित किये गये जाते हैं :-

आदेश

जनपद व तहसील बागेश्वर के ग्राम भैरुचोबट्टा में 4.449 है० क्षेत्रान्तर्गत श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा तहसील व जिला बागेश्वर के पक्ष में 25 वर्ष की अवधि के लिए स्वीकृत खनिज सोपस्टोन के खनन पट्टे के सम्बन्ध में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के पत्र दिनांक 6879, दिनांक 11.02.2025 एवं जिला खान अधिकारी, बागेश्वर के पत्र दिनांक 07.02.2025 द्वारा संस्तुति सहित प्रेषित आख्यानुसार पट्टाधारक द्वारा ओवरबर्डन/मलवा अपने स्वीकृत खनन क्षेत्र से बाहर डाले जाने, पट्टा विलेख में उल्लिखित शर्तों का उल्लंघन किये जाने तथा खनन पट्टे की विहित शर्तों की अनुपालना न किये जाने एवं विभागीय निर्देशों का अनुपालन किये जाने में कोई अगिरुचि न दिखाये जाने के आलोक में नदी में डाले गये ओवरबर्डन/मलवे से नदी का मार्ग अवरुद्ध व बाधित होने तथा अनावश्यक रूप से जमा ओवरबर्डन/मलवे से भूमि के कटाव व जान-माल की संभावित क्षति के दृष्टिगत उत्तराखण्ड उपखनिज परिहार नियमावली-2023 यथा संशोधित 2024 में निहित प्राविधानों के अन्तर्गत कार्यालय ज्ञाप 1779/VII-1/2018/77ख/2016, दिनांक 08.10.2018 द्वारा श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा

Naveen Kumar



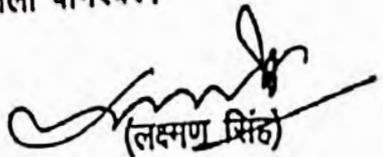
तहसील व जिला बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम भैरुचोबट्टा में 4.449 है० क्षेत्रान्तर्गत स्वीकृत खनिज सोपस्टोन के खनन पट्टे को तत्काल प्रभाव से निरस्त किया जाता है।

(लक्ष्मण सिंह)
अपर सचिव

संख्या: 561 /VII-A-1/2025-77 (ख)/2016, तददिनांकित।

प्रतिलिपि, निम्नलिखित को को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- ✓ 1. निदेशक, मूलत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड देहरादून।
2. जिलाधिकारी, बागेश्वर।
3. श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम घौरा, तहसील व जिला बागेश्वर।
4. गार्ड फाईल।


(लक्ष्मण सिंह)
अपर सचिव

Navanagar

भूतत्व एवं खनिकर्म विभाग,
बागेश्वर।

Email Id - geologistbageshwar@gmail.com

संख्या 379 /भूखनि0वि0/जन0बागेश्वर0/2025-26,

दिनांक: 14/07/2025

श्री हरीश चन्द्र काण्डपाल पुत्र
श्री लाल सिंह निवासी ग्राम चौरा,
तहसील व जनपद बागेश्वर।

विषय:- श्री हरीश चन्द्र सिंह पुत्र श्री लाल सिंह निवासी ग्राम चौरा तहसील व जिला बागेश्वर के पक्ष में जनपद व तहसील के ग्राम भैरूचौबट्टा में 4.449 है० स्वीकृत सोपस्टोन खनन पट्टे के संबंध में।

अवगत कराना है कि उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1 संख्या 561/VII-A-1/2025- 77(ख)/2011 देहरादून दिनांक 02 अप्रैल 2025 के कार्यालय ज्ञाप 1779/VII-A- 1/2018/77(ख)/2016 दिनांक 08.10.2019 द्वारा आपके पक्ष में जनपद बागेश्वर के ग्राम भैरूचौबट्टा में स्वीकृत 4.449 है० क्षेत्रान्तर्गत स्वीकृत खनिज सोपस्टोन के खनन पट्टे को तत्काल प्रभाव से निरस्त किया गया है।

अतः उपरोक्त के संबंध में आपको निर्देशित किया जाता है कि आपके पक्ष में जनपद बागेश्वर के ग्राम भैरूचौबट्टा के क्षेत्रान्तर्गत कुल 4.449 है० क्षेत्रफल में स्वीकृत सोपस्टोन के खनन पट्टे जोकि शासन के उपरोक्त कार्यालय ज्ञाप दिनांक 02.04.2025 के द्वारा निरस्त कर दिया गया है का विभाग में पजीकृत आर०क्यू०पी० से Mining Closer Plan (खान बन्द करने की योजना) तैयार कराकर इस कार्यालय को अनुमोदन की अग्रततर कार्यवाही हेतु उपलब्ध कराना सुनिश्चित करें, तथा Mining Closer Plan के अनुसार खनन पट्टा क्षेत्रान्तर्गत स्थित खेतों को समतलीकरण किये जाने एवं वृक्षारोपण की कार्यवाही किये जाने तथा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे का निस्तारण मा० उच्च न्यायालय, उत्तराखण्ड, नैनीताल के द्वारा पारित अन्तरिम आदेशों के अधीन रहते हुए करना सुनिश्चित करें।

भवदीया,
Navee Hasan
(नाजिया हसन)
खान अधिकारी,
बागेश्वर।

संख्या /खनन/जन०बागेश्वर०/ 2025-26, तददिनांक।

प्रतिलिपि:- निम्नलिखित को सोदर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, बागेश्वर।
2. निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड "खनिज भवन" भोपालपानी, देहरादून।

Navee Hasan

खान अधिकारी,
बागेश्वर।

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
मोपालपानी, देहरादून।

संख्या /मु0ख0-VII-(i)/98/खनन/बागे0/भू0खनि0नि0/2005-06/24

दिनांक 16 अगस्त 2024,

कार्यालय आदेश

श्री राजेन्द्र प्रकाश उपाध्याय,
पुत्र श्री प्रेम बल्लम उपाध्याय,
निवासी ग्राम खोलियागांव, पो0 चौरा, तहसील व जिला बागेश्वर।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 455/भू0खनि0वि0/जन0बागे0/2024-25 दिनांक 07.08.2024 के द्वारा अगवत कराया गया है कि आपके पक्ष ग्राम खोलियागांव, तहसील व जनपद बागेश्वर के क्षेत्रान्तर्गत 13.167है0, क्षेत्रफल में स्वीकृत खनिज सोपस्टोन के खनन पट्टे का जिलाधिकारी बागेश्वर के कार्यालय के पत्र संख्या 748/तीस-खनन-मा0नु0म0है0ला0/2024-25, दिनांक 11-06-2024 के अनुपालन शिकायतकर्ता श्री पारस उपाध्याय द्वारा की गई शिकायत के क्रम में संयुक्त जांच/निरीक्षण, राजस्व विभाग एवं खनन विभाग द्वारा शिकायतकर्ता की उपस्थिति में तथा पट्टाधारक प्रतिनिधि श्री महेश कालाकोटी की उपस्थिति में दिनांक 25-06-2024 को सम्पन्न किया गया। आपके पक्ष में स्वीकृत खनिज सोपस्टोन के खनन पट्टा क्षेत्र में की गयी अनियमितता शिकायतों की जांच मौके पर किया गया जिसमें खनन पट्टा स्वीकृत क्षेत्र से बाहर मलवा डाला गया है जो पुंगर नदी में भी प्रभावित हो रहा है।

साथ ही यह भी अवगत कराया गया है कि उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 की अधिसूचना संख्या 977/VII-A-1/2023-24ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) में उल्लिखित है कि स्वस्थानों चट्टानों हेतु स्वीकृत खनन पट्टों में ओवरवर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र के बाहर नहीं डाला जायेगा, यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवरवर्डन/मिट्टी/मलवा डाला जाता है, तो सम्बन्धित पट्टाधारक पर रू0 5.00 लाख का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जायेगा। उक्त के क्रम में आप पर अपने स्वीकृत क्षेत्र से बाहर मलवा डाला गया है जो पुंगर नदी में भी प्रभावित हो रहा है जिस सम्बन्ध में रू0 5,00,000.00 (रू0 पांच लाख मात्र) की घनराशि की संस्तुति की गयी है तथा आपके प्रतिनिधि को मौके पर निर्देशित किया गया कि मलवे को नदी तक जाने से रोकने हेतु सुरक्षात्मक दीवारों का निर्माण किया जाए ताकि मलवे को नदी में जाने एवं पानी को दूषित होने से रोका जाए तथा मूखलन आदि को रोकने के लिए सुरक्षात्मक कार्य किए जाए के क्रम में जिला खान अधिकारी बागेश्वर के द्वारा आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर मलवा डाला गया है जो पुंगर नदी में भी प्रवाहित हो रहा है, को दृष्टिगत रखते हुये उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर रू0 5.00 लाख का अर्थ दण्ड अधिरोपित किये जाने की संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 455 / भू0खनि0वि0 / जन0बागे0 / 2024-25 दिनांक 07.08.2024 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम (12) के प्रावधानान्तर्गत आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है आपको द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह में अन्तर्गत कारणों सुनिश्चित करें।

Nazir Hussain

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू० 5.00 लाख (रू० पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण एक माह के अन्तर्गत कराना सुनिश्चित करें।

(राजपाल लेघा)

निदेशक

तददिनांकित।

संख्या :- 3116 / मु०ख०-VII-(1)/98/खनन/बागेश्वर/मु०खनि०नि०/2005-08/24

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।

2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू० 5.00 लाख अर्धदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पट्टाधारक से एक माह के अन्तर्गत कराना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत सुरक्षात्मक दीवार का निर्माण न करने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रोत्तर कार्यवाही करना सुनिश्चित करें।

(राजपाल लेघा) 16/8/24
निदेशक

Nassa Hasan

Treasury Form-209(1)
Financial Handbook Vol. V, Part-II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount



Name of the Treasury/Sub-Treasury/Bank/Branch - State Bank Of India (Payment Gateway)
Status : (S) Completed successfully.

| | | |
|----|--|--|
| 1 | Name of the person (designation if necessary or Organization on whose behalf amount is being paid. | RAJENDRA PRAKASH UPADHYAY |
| 2 | Address | SO PREM BALLABH UPADHYAY RO KHOLIGAON CHIAURA TEHSIL AND DISTT BAGESHWAR |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | PENALTY FOR OVERBURDEN SHIFTED OUTSIDE LEASE AREA |
| 5 | Gross value of Challan | 500000 |
| 6 | Net value of Challan | 500000 |
| 7 | Department | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 10 | 13 Digil code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|-----------------------|---|---------------|--------|
| 1 | Mineral Concession Fee rent and Interest charges. | 0853001020100 | 500000 |
| Total Challan Amount- | | | 500000 |

Amount (in words) - Rs. Five Lakh only

Signature of departmental officer with seal

RAJENDRA PRAKASH UPADHYAY

Challan No- 08531024E0014727

Amount in Figure (Rs.) - 500000

Date - 14-OCT-2024

Amount in words - Rs. Five Lakh only

(Handwritten signature in Hindi)

Received Through

Bank Ref. No. - CP AEISHYT2

(Handwritten signature)

कार्यालय ज्ञाप

जनपद व तहसील बागेश्वर के 'ग्राम खोलियागांव के क्षेत्रान्तर्गत कुल 13.167 है० क्षेत्रफल में 50 वर्ष की अवधि के लिये श्री राजेन्द्र उपाध्याय पुत्र श्री प्रेम बल्लभ उपाध्याय निवासी ग्राम खोलियागांव तहसील व जनपद बागेश्वर के पक्ष में कार्यालय ज्ञाप संख्या 1922/VII-1/2023/63ख/09, दिनांक 20.12.2018 द्वारा 50 वर्ष की अवधि के लिए स्वीकृत एवं कार्यालय ज्ञाप संख्या 2890/VII-1/2023/63ख/09, दिनांक 22.12.2023 द्वारा उत्तरखण्ड उपखनिज (परिहार) नियमावली-2023 के अध्याय-2 के नियम-15 में निहित प्राविधानानुसार श्री राजेश वर्मा पुत्र स्व० श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर के पक्ष में संकमण (Transfer) खनिज सोपस्टोन के खनन पट्टे में अवैज्ञानिक तरीके से खनन किये जाने, पट्टा विलेख में उल्लिखित शर्तों का उल्लंघन किये जाने तथा शर्तों का शत-प्रतिशत अनुपालन न किये जाने पर उक्त खनन पट्टे को निरस्त किये जाने के सन्दर्भ में निदेशक भूतत्व एवं खनिकर्म विभाग, उत्तराखण्ड के पत्र दिनांक 11.02.2025 द्वारा उपलब्ध कराये गये प्रस्ताव के सम्बन्ध में उत्तराखण्ड उपखनिज (परिहार) नियमावली-2023 के नियम-60 के अन्तर्गत सम्बन्धित पट्टाधारक का पक्ष सुने जाने हेतु अपर सचिव, औद्योगिक विकास (खनन) विभाग, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 17.02.2025 को सुनवाई बैठक आहुत की गई, जिसमें निम्नवत् उपस्थिति रही :-

1. श्री राजपाल लेघा, निदेशक भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड देहरादून।
2. श्री दीपक जोशी, अनुभाग अधिकारी, औद्योगिक विकास (खनन) अनुभाग, उत्तराखण्ड शासन।
3. सुश्री नाजिया हसन, खान अधिकारी, जनपद बागेश्वर।
4. श्री राजेश वर्मा पुत्र स्व० श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर।

2. सुनवाई बैठक में पट्टाधारक श्री राजेश वर्मा द्वारा अवगत कराया गया है कि उनके द्वारा किसी भी शर्त का उल्लंघन नहीं किया गया न ही खनन पट्टे में अवैज्ञानिक तरीके से कोई खनन किया गया है। उनके ऊपर लगाये गये आरोप निराधार है।

3. प्रकरण के सन्दर्भ में विभागीय अधिकारियों द्वारा अवगत कराया कि कार्यालय ज्ञाप संख्या 2890, दिनांक 22.12.2023 द्वारा श्री राजेश वर्मा पुत्र स्व० श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम खोलियागांव के क्षेत्रान्तर्गत कुल 13.167 है० क्षेत्रफल 50 वर्ष की अवधि हेतु खनिज सोपस्टोन का खनन पट्टा संकमण (Transfer) किया गया है। मा० उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 174/2024 के द्वारा पारित आदेश के अनुपालन में जनपद के अन्तर्गत अवस्थित समस्त सोपस्टोन खनन पट्टों के निरीक्षण हेतु जिलाधिकारी बागेश्वर की अध्यक्षता में "जनपद स्तरीय समिति" एवं परगना स्तर पर "परगना स्तरीय समिति" गठित करते हुए समिति को अपने-अपने क्षेत्रान्तर्गत अवस्थित सोपस्टोन खनन पट्टों का गहनता से निरीक्षण कर आख्या उपलब्ध कराये जाने हेतु निर्देशित किया गया, जिसके क्रम में समिति द्वारा सोपस्टोन खनन पट्टों का स्थलीय निरीक्षण में पाया गया कि पट्टाधारक द्वारा पूर्व में खनन कार्य से निकला ओवरबर्डन/मलवा अपने स्वीकृत क्षेत्र से बाहर पुंगर नदी में जाने से रोकने हेतु दीवार का निर्माण नहीं किया गया है तथा कई बार निर्देशित करने के उपरान्त भी आदेशों का अनुपालन नहीं किया गया है।

4. सुनवाई बैठक में प्रस्तुत अधिकारी, बागेश्वर के पत्र दिनांक 28.02.2025 में उल्लिखित आख्या में भी पट्टाधारक द्वारा स्वीकृत खनन क्षेत्र से बाहर डाले गये ओवरबर्डन/मलवे को हटाने, पुंगर नदी में मलवे के जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण न किये जाने तथा उक्त मलवे को हटाये जाने के

Naraj Kumar

सम्बन्ध में आतिथि तक कोई रुचि न लिये जाने के दृष्टिगत कार्यालय ज्ञाप दिनांक 22.12.2023 द्वारा राजेश वर्मा पुत्र स्व० श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर के पक्ष में संक्रमण (Transfer) सोपस्टोन खनन पट्टे को निरस्त किये जाने की संस्तुति की गयी है।

5. सुनवाई बैठक में उपलब्ध विभागीय आख्या का अवलोकन करने पर पाया गया कि पट्टाधारक द्वारा खनन क्षेत्रान्तर्गत अनियमितता/लापरवाही बरती गयी है तथा विभागीय निर्देशों का अनुपालन न कर नियम विरुद्ध तरीके से खनन संक्रियायें संचालित की गयी। पट्टाधारक द्वारा उत्तराखण्ड उपखनिज (परिहार) नियमावली, 2023 के अध्याय 05 के नियम 50(12) में अंकित नियम के अन्तर्गत स्वीकृत खनन पट्टा क्षेत्र से बाहर पुंगर नदी में डाले गये ओवरबर्डन/मलवे को निर्धारित समयावधि में नहीं हटाये जाने तथा नदी में जाने से रोकने हेतु कोई दीवार का निर्माण न किये जाने की दशा में उक्त नियम का उल्लंघन किया गया है।

6. बैठक में विचार-विमर्श उपरान्त यह भी परिलक्षित हुआ कि उक्त मलवा वर्तमान में भी स्वीकृत क्षेत्र से बाहर है, ओवरबर्डन/मलवा पुंगर नदी में जाने से रोकने हेतु दीवार का निर्माण भी नहीं किये गये जाने के दृष्टिगत उक्त ओवरबर्डन/मलवे से नदी का मार्ग अवरुद्ध व बाधित होने तथा अनावश्यक रूप से जमा ओवरबर्डन/मलवे से भूमि के कटाव व जान-माल की संभावित क्षति से इंकार नहीं किया जा सकता, जिस कारण श्री राजेश वर्मा पुत्र स्व० श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम खोलियागांव के क्षेत्रान्तर्गत कुल 13.167 है० क्षेत्रफल में 50 वर्ष की अवधि के लिये कार्यालय ज्ञाप दिनांक 22.12.2023 द्वारा संक्रमण (Transfer) सोपस्टोन खनन पट्टे को निरस्त किये जाने का मत स्थिर किया गया।

अतः प्रकरण में पट्टाधारक के प्रतिनिधि एवं विभागीय अधिकारियों द्वारा उपलब्ध करायी गयी आख्या एवं सम्बन्धित अभिलेखों का अवलोकन/विवेचना करने के उपरान्त निम्न आदेश पारित किये गये जाते हैं :-

आदेश

निदेशक, भूतत्व एवं खनिकर्म निदेशालय के पत्र दिनांक 6879, दिनांक 11.02.2025 एवं जिला खान अधिकारी, बागेश्वर के पत्र दिनांक 28.02.2025 द्वारा संस्तुति सहित प्रेषित आख्यानुसार पट्टाधारक द्वारा ओवरबर्डन /मलवा अपने स्वीकृत खनन क्षेत्र से बाहर पुंगर नदी में डाले जाने, पट्टा विलेख में उल्लिखित शर्तों का उल्लंघन किये जाने तथा खनन पट्टे की विहित शर्तों की अनुपालना न किये जाने एवं विभागीय निर्देशों का अनुपालन किये जाने में कोई अगिरुचि न दिखाये जाने के आलोक में नदी में डाले गये ओवरबर्डन/मलवे से नदी का मार्ग अवरुद्ध व बाधित होने तथा अनावश्यक रूप से जमा ओवरबर्डन/मलवे से भूमि के कटाव व जान-माल की संभावित क्षति के दृष्टिगत उत्तराखण्ड उपखनिज परिहार नियमावली-2023 यथा संशोधित 2024 में निहित प्राविधानों के अन्तर्गत जनपद व तहसील बागेश्वर के ग्राम खोलियागांव के क्षेत्रान्तर्गत कुल 13.167 है० क्षेत्रफल में 50 वर्ष की अवधि के लिये कार्यालय ज्ञाप संख्या 2890/VII-1/2023/63ख/09, दिनांक 22.12.2023 द्वारा श्री राजेश वर्मा पुत्र स्व० श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर के पक्ष में हस्तान्तरित (Transfer) खनिज सोपस्टोन के खनन पट्टे को तत्काल प्रभाव से निरस्त किया जाता है।

Nalini Hansu

(लक्ष्मण सिंह)
अपर सचिव

संख्या: 899 / VII-A-1 / 2025-63(ख) / 2009, तददिनांकित।

प्रतिलिपि, निम्नलिखित को को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, मृतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड देहरादून।
2. जिलाधिकारी, बागेश्वर।
3. श्री राजेश वर्मा पुत्र स्व० श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर।
4. गार्ड फाईल।



(लक्ष्मण सिंह)

अपर सचिव

Nazim Hasan

Email Id - geologistbageshwar@gmail.com

संख्या 392 / भू0खनि0वि0 / जन0बागे0 / 2025-26,

दिनांक: 19/07/2025

श्री राजेश वर्मा पुत्र स्व0 श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत,
तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर।

विषय:- श्री राजेश वर्मा पुत्र स्व0 श्री नरेन्द्र लाल वर्मा निवासी मजियाखेत, तहसील रोड बागेश्वर जनपद व तहसील बागेश्वर के पक्ष जनपद व तहसील बागेश्वर के ग्राम खोलियागांव के क्षेत्रान्तर्गत कुल 13.67 है0 क्षेत्रफल में स्वीकृत सोपस्टोन खनन पट्टे के संबंध में।

अवगत कराना है कि उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1, के कार्यालय ज्ञाप संख्या 899/VII-A.1/2025-63(ख)/2009 देहरादून, दिनांक 15 अप्रैल, 2025 के द्वारा आपके पक्ष में जनपद व तहसील बागेश्वर के ग्राम खोलियागांव के क्षेत्रान्तर्गत कुल 13.67 है0 क्षेत्रफल में 50 वर्ष की अवधि के लिये स्वीकृत एवं तदोनरान्त कार्यालय ज्ञाप संख्या 2890/VII.1/2023/63ख/09, दिनांक 22.12.2023 द्वारा आपके पक्ष में हस्तान्तरित (Transfer) खनिज सोपस्टोन के खनन पट्टे को तत्काल प्रभाव से निरस्त किया गया है।

अतः उपरोक्त के संबंध में आपको निर्देशित किया जाता है कि आपके पक्ष में जनपद व तहसील बागेश्वर के ग्राम खोलियागांव के क्षेत्रान्तर्गत कुल 13.67 है0 क्षेत्रफल में स्वीकृत सोपस्टोन के खनन पट्टे जोकि शासन के उपरोक्त कार्यालय ज्ञाप दिनांक 15.04.2025 के द्वारा निरस्त कर दिया गया है का विभाग में पजीकृत आर0क्यू0पी0 से Mining Closer Plan (खान बन्द करने की योजना) तैयार कराकर इस कार्यालय को अनुमोदन की अग्रेत्तर कार्यवाही हेतु उपलब्ध कराना सुनिश्चित करें, तथा Mining Closer Plan के अनुसार खनन पट्टा क्षेत्रान्तर्गत स्थित खेतों को समतलीकरण किये जाने एवं वृक्षारोपण की कार्यवाही किये जाने तथा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे का निस्तारण मा0 उच्च न्यायालय, उत्तराखण्ड, नैनीताल के द्वारा पारित अन्तरिम आदेशों के अधीन रहते हुए करना सुनिश्चित करें।

भवदीया,

Nava Gharan.

(नाजिया हसन)

खान अधिकारी,

बागेश्वर।

संख्या / खनन / जन0बागे0 / 2025-26, तददिनांक।

प्रतिलिपि:- निम्नलिखित को सोदर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, बागेश्वर।
2. निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड "खनिज भवन" भोपालपानी, देहरादून।

Nava Gharan.

खान अधिकारी,
बागेश्वर।

30 JUL 2025

संख्यासिविल
दिनांक.....

प्रेषक :

मुख्य स्थायी अधिवक्ता,
उत्तराखण्ड, उच्च न्यायालय,
नैनीताल।

सेवा में,

1- प्रमुख सचिव/सचिव, उत्तराखण्ड शासन

Industrial Dev. (Mining)
482 (MIB)
सचिवालय, देहरादून।विषय: सिविल मिस रिट पिटीशन/अपील/रिविजन संख्या/2025
Sushil Kumar Jangra बनाम State
Rajesh Verma
महोदय,

मुझे आपको सूचित करना है कि उपर्युक्त रिट पिटीशन/अपील/रिविजन की नोटिस मुझे प्राप्त हुई है तथा उक्त वाद मा0 उच्च न्यायालय में दिनांक 01/7/25 को सुनवाई हेतु सूचीबद्ध था।

(2) माननीय उच्च न्यायालय द्वारा इस केस में निम्नलिखित आदेश पारित हुआ:-

Hd,
6 weeks for CA.

- (3) कृपया सम्बन्धित विभाग को तुरन्त निर्देश देने का कष्ट करें कि मामले की जानकारी रखने वाले किसी कर्मचारी या अधिकारी को रु0 100.00 तथा मामले से सम्बन्धित सभी कागजात एवं प्रस्तरवार आख्या सहित प्रतिशपथ पत्र दाखिल करने के लिए समय पर इस कार्यालय में आने का कष्ट करें।
- (4) रिट पिटीशन/अपील/रिविजन की एक प्रतिलिपि संलग्न है।
- (5) इस पत्र पर पूर्ण ध्यान देने का कष्ट करें।

पत्रांक सं0 482 (MIB) सिविल/नैनीताल/दिनांक 17/7/25

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

(1) To, Addl Secretary, Industrial Dev. (Mining), Dehradun.

(2) To, Secy, Geology & Mining Dehradun

(3) To, D.M. Bageshwar

(4) To, District Mining Officer, Bageshwar.

- (5)
(6)
(7)
(8)
(9)
(10)

Nash - How

[Signature]

भवदीय,
मुख्य स्थायी अधिवक्ता
उच्च न्यायालय, उत्तराखण्ड, नैनीताल

भूतत्व एवं खनिकर्म विभाग, उत्तराखण्ड,
जनपद बागेश्वर।

Answer. f

संख्या 421 / भूखनि0वि0 / जन0बागे0 / नोटिस / 2024-25,

दिनांक: 31/07/24

नोटिस

श्री सुरेन्द्र सिंह भौयाल पुत्र श्री खीम सिंह भौर्याल,
निवासी ग्राम किरौली, पोस्ट सनेती, तहसील दुगनाकुरी,
जिला बागेश्वर।

एवं

श्री गोविन्द सिंह धामी पुत्र श्री लछम सिंह धामी,
निवासी ग्राम महोली, तहसील दुगनाकुरी, जिला बागेश्वर।

अवगत कराना है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून के कार्यालय आदेश 2007/मु0ख0/21/खनन/बागे0/भू0खनि0नि0/2015-16/24, दिनांक 09 जुलाई, 2024 के माध्यम से आपके पक्ष में स्वीकृत सोपस्टोन खनन पट्टा क्षेत्रान्तर्गत खनन कार्य से निकले मलवे को अपने स्वीकृत खनन क्षेत्र से बाहर वन पंचायत की भूमि तथा रौलियों में मलवा डाले जाने के दृष्टिगत उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम 12 के प्राविधानानुसार आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया गया है तथा आपके द्वारा खनन क्षेत्र से बाहर वन पंचायत भूमि तथा रौलियों में डाले गये मलवे को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत हटाये जाने के निर्देश दिये गये हैं।

अतः उक्त के अनुपालन में आपको निर्देशित किया जाता है कि आप पर अधिरोपित धनराशि 5.00 लाख (रू0 पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी कार्यालय तथा इस कार्यालय को उपलब्ध कराना तथा आपके द्वारा किये गये खनन क्षेत्र से बाहर वन पंचायत की भूमि तथा रौलियों में मलवा एक सप्ताह के अन्तर्गत हटाने के उपरान्त सूचना इस कार्यालय को उपलब्ध कराना सुनिश्चित करें, अन्यथा की स्थिति में आपके पक्ष में स्वीकृत खनन पट्टे को निरस्त करने की कार्यवाही कर दी जायेगी।

भवदीय,
(जिज्ञासा विष्ट)

प्रभारी जिला खान अधिकारी

संख्या 421 / भूखनि0वि0 / जन0बागे0 / नोटिस / 2024-25, तददिनांक।

प्रतिलिपि :- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी महोदय बागेश्वर।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड।

Received by
C-150

प्रभारी जिला खान अधिकारी

प्रेषक

जिलाधिकारी,
बागेश्वर।

सेवा में,

महानिदेशक
भूतत्त्व एवं खनिकर्म निदेशालय,
"खनित भवन" भोपालपाणी,
उत्तराखण्ड देहरादून।

संख्या 397 / भू०एचखनि०वि०/2024 - 25

दिनांक 08 / 07 / 2025

संख्या

मा० उच्च न्यायालय, उत्तराखण्ड नैनीताल द्वारा रिट याचिका (WPPIL) संख्या: 174/2024 में

दिनांक 10.01.2025 को पारित आदेश का अनुपालन विषयक।

महोदय

कृपया उपर्युक्त विषयक मा० उच्च न्यायालय, उत्तराखण्ड, नैनीताल द्वारा रिट याचिका (WPPIL) संख्या 174/2024 में दिनांक 10.01.2025 को पारित अन्तरिम आदेश का सन्दर्भ ग्रहण करने का कष्ट करें।

पारित आदेश के प्रस्तर 06 (iii) (iv) का अंश निम्नवत है:-

06 District Administration

iii) On having illegal mining or overburden in the land of the Government outside the demarcated area the recommendation for cancellation of such mining lease will be sent to the competent level.

iv) The District by inspecting himself, the mines leased in the name of shri Thakur singh Gariya and Shri Surendra Singh Bhauriyal situated in Tehsil Dugnakuri, on finding any irregularities in the mining area and shall prepare a detailed report regarding the same and further proceed accordingly for cancellation of the concern mining lease.

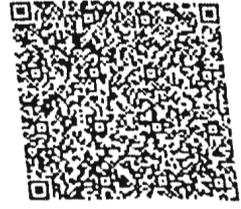
मा० उच्च न्यायालय द्वारा पारित आदेश के अनुपालन में दिनांक 18.01.2025 को अधोहस्ताक्षरी की अध्यक्षता में गठित "जिला स्तरीय समिति" द्वारा श्री सुरेन्द्र सिंह भौर्याल पुत्र श्री खीम सिंह भौर्याल ग्राम कुरोले गेट सनेली, तहसील दुगनाकुरी, जनपद बागेश्वर एवं श्री गोविन्द सिंह धामी पुत्र श्री लछम सिंह धामी निवासी राम महोली तहसील दुगनाकुरी, जिला बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम महोली में 2469 हे० भूमि में स्वीकृत खनन पट्टे का निरीक्षण किया गया।

अतः निरीक्षण आख्या की प्रति इस अनुरोध के साथ संलग्न कर प्रेषित की जा रही है कि खनन पट्टे अंतर्गत इगत कमियों के आलोक में खनन पट्टे को निरस्त किये जाने के सम्बन्ध में आवश्यक अपेक्षित कार्रवाई करने का कष्ट करेंगे।

संलग्नक - खननपत्र

भरतीय

(आशीष कुमार भट्टराई)
जिलाधिकारी बागेश्वर।



Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch - State Bank Of India (Payment Gateway)

Status: (S) Completed successfully.

| | | |
|----|--|--|
| 1 | Name of the person (designation if necessary or Organization on whose behalf amount is being paid. | SURENDRA SINGH BHAURYAL AND GOVIND SINGH |
| 2 | Address | Maholi District Bageshwar |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | Penalty Challan deposited by Shri Moolnarayan Mines against notice no 421 dated 31 July 2024 |
| 5 | Gross value of Challan | 200000 |
| 6 | Net value of Challan | 200000 |
| 7 | Department | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 10 | 13 Digit code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|------------------------|---|---------------|--------|
| 1 | Mineral Concession Fee rent and interest charges. | 0853001020100 | 200000 |
| Total Challan Amount:- | | | 200000 |

Amount (in words) - Rs. Two Lakh only

Signature of departmental officer with seal

SURENDRA SINGH BHAURYAL AND GOVIND SINGH

Challan No- 08531224E0027757
Date - 13-DEC-2024

Amount in Figure(Rs.) - 200000
Amount in words - Rs. Two Lakh only

Received Through
Bank Ref. No. - IK0DASKXP2
State Bank Of India (Payment Gateway)



e-Challan

Bank Ref. No. - IK0DBI KET6

Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount



Name of the Treasury/Sub-Treasury/Bank/Bank Branch - State Bank Of India (Payment Gateway)

Status : (S) Completed successfully.

| | | |
|----|---|--|
| 1 | Name of the person (designation if necessary or Organization on whose behalf amount is being paid.) | SURENDRA SINGH BHAURYAL AND GOVIND SINGH |
| 2 | Address | Maholi District Bageshwar |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | Penalty Challan deposited by Shri Moolnarayan Mines against notice no 421 dated 31 July 2024 |
| 5 | Gross value of Challan | 300000 |
| 6 | Net value of Challan | 300000 |
| 7 | Department | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 10 | 13 Digit code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|-----------------------|---|---------------|--------|
| 1 | Mineral Concession Fee rent and interest charges. | 0853001020100 | 300000 |
| Total Challan Amount- | | | 300000 |

Amount (in words) - Rs. Three Lakh only

Signature of departmental officer with seal

SURENDRA SINGH BHAURYAL AND GOVIND SINGH

Challan No- 08530125E0004892

Amount in Figure(Rs.) - 300000

Date - 03-JAN-2025

Amount in words - Rs. Three Lakh only

Received Through

Bank Ref. No. - IK0DBI KET6
State Bank Of India (Payment Gateway)

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
"खनिज भवन" मोपालपानी, देहरादून।

Email.dir.ukdgm@gmail.com

संख्या :- /मु0खनि0वि0/जन0बागे0/2024-25 दिनांक 27.12.2024 के द्वारा अवगत कराया गया है कि आपके पक्ष

दिनांक 24 जनवरी, 2025

कार्यालय आदेश

मै0 के0आर0डी0 मिनरल्स,
बगडुंगरा, तोक कभडेत,
जनपद व तहसील बागेश्वर।

प्रभारी जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1006/भू0खनि0वि0/जन0बागे0/2024-25 दिनांक 27.12.2024 के द्वारा अवगत कराया गया है कि आपके पक्ष में 3.147 है0, में ग्राम भाटनीकोट, बगडुंगरा तोक कभडेत, तहसील व जनपद बागेश्वर में स्वीकृत खनिज सोपस्टोन खनन पट्टे में दिनांक 19.12.2024 को संयुक्त निरीक्षण खनन विभाग एवं राजस्व विभाग द्वारा पट्टाधारक श्री बालम सिंह रौतेला की उपस्थिति में किया गया। संयुक्त निरीक्षण के दौरान मै0 के0आर0डी0 मिनरल्स सोपस्टोन माइन क्षेत्रान्तर्गत कुछ पिलर नहीं पाये गये, पट्टाधारक द्वारा नदी तल से पत्थरों की दीवार लगायी गयी, जो मानचित्र के अनुसार पीलर नं0 5, 6 एवं 7 मध्ये के बीच लगी है। पूर्व में पट्टाधारक द्वारा किये गये खनन कार्य से क्षेत्रान्तर्गत भू-स्खलन हुआ है। पूर्व में किये गये खनन कार्य के मलवे को स्वीकृत खनन क्षेत्र से बाहर खेत नम्बर 19 एवं 20 में रखा गया है। वर्तमान में उक्त पट्टाधारक के क्षेत्रान्तर्गत खनन संक्रियाए बन्द है। भविष्य में मलवे की नदी में आने की सम्भावना है। उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 संख्या 977/VII-A-1/2023-24(ख)/2007 दिनांक 16 जून 2023 अध्याय 05 के 50 (12) स्वस्थाने चट्टानों हेतु स्वीकृत खनन पट्टों में ओवर बर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र से बाहर नहीं डाला जाएगा यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवर बर्डन/मलवा डाला जाता है तो सम्बन्धित पट्टाधारक पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जाएगा। उपरोक्त के क्रम आपके द्वारा अपने स्वीकृत क्षेत्र से बाहर मलवा डाला गया है जिस सम्बन्ध में पट्टाधारक, श्री बालम सिंह रौतेला को मौके पर मलुवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रख कर सुरक्षात्मक कार्य एक पक्ष के भीतर करने तथा नदी तल पर रोकथाम हेतु वृक्षों से हरी पट्टिका लगाये जाने हेतु निर्देशित करते हुए जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के उक्त पत्र दिनांक 27.12.2024 के द्वारा आप पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) की धनराशि अर्धदण्ड अधिरोपित किये जाने हेतु संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1006/भू0खनि0वि0/जन0बागे0/2024-25 दिनांक 27.12.2024 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम 12 के तहत आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है कि मलुवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रख कर सुरक्षात्मक कार्य तथा नदी तल पर रोकथाम हेतु वृक्षों से हरी पट्टिका लगाये जाने संबंधी कार्य को पत्र प्राप्ति के अन्तर्गत हटाना सुनिश्चित करें।

3/2/25

1105

Nava Haran

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू0 5.00 लाख (रू0 पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा मलुवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रख कर सुरक्षात्मक कार्य तथा नदी तल पर रोकथाम हेतु वृक्षों से हरी पट्टिका लगाये जाने संबंधी कार्य को एक सप्ताह के अन्तर्गत करना सुनिश्चित करें।

(राजपाल लेघा)

निदेशक

संख्या :- 6535

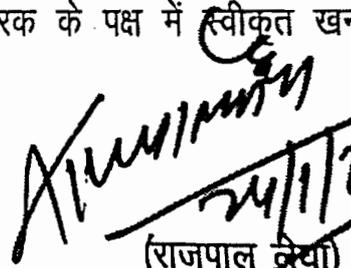
/मु0ख0-VIII(i)/25/2019-20/बागे0/मू0खनि0निदे0/2025

तद्दिनांकित।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।

2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू0 5.00 लाख अर्थदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा स्वीकृत खनन क्षेत्रान्तर्गत पट्टे मलुवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रख कर सुरक्षात्मक कार्य तथा नदी तल पर रोकथाम हेतु वृक्षों से हरी पट्टिका लगाये जाने संबंधी कार्य एक सप्ताह के अन्तर्गत पट्टाधारक से कराया जाना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत मलवा न हटाने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रेत्तर कार्यवाही करना सुनिश्चित करें।


24/1/25
(राजपाल लेघा)
निदेशक

Nar. Haran.

भूतत्व एवं खनिकर्म विभाग,
जनपद बागेश्वर।

संख्या 1100 / भूखनि0वि0 / जन0बागेश्वर0 / 2024-25,

दिनांक: 04/02/2025

नोटिस

मै0 के0आर0डी0 मिनरल्स,
बगडुंगरा, तोक कभड़ेत,
जनपद व तहसील बागेश्वर।

विषय:- जनपद व तहसील बागेश्वर के ग्राम भाटनीकोट, बगडुंगरा तोक कभड़ेत में मै0 के0आर0डी0 मिनरल्स के पक्ष में स्वीकृत सोपस्टोन पट्टे के सम्बन्ध में।

अवगत कराना है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून के कार्यालय आदेश 6535/मु0ख0-VII(i)/25/2019-20/बागेश्वर0/भू0खनि0निदे0/2025 दिनांक 24 जनवरी, 2025 के माध्यम से आपके पक्ष में जनपद व तहसील बागेश्वर के ग्राम भाटनीकोट, बगडुंगरा तोक कभड़ेत क्षेत्रान्तर्गत स्वीकृत क्षेत्र से बाहर मलवा डाले जाने के दृष्टिगत उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय -5 के नियम 50 के उपनियम 12 के प्राविधानानुसार आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया गया है तथा मलवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रख कर सुरक्षात्मक कार्य तथा नदी तल पर रोकथाम हेतु वृक्षों से हरी पट्टिका लगाये जाने संबंधी कार्य को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत किये जाने हेतु सुनिश्चित करने के निर्देश दिये गये हैं।

अतः उक्त के अनुपालन में आपको निर्देशित किया जाता है कि आप पर अधिरोपित धनराशि 5.00 (रू0 पांच लाख) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी कार्यालय तथा इस कार्यालय को उपलब्ध कराना, मलवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रख कर सुरक्षात्मक कार्य तथा नदी तल पर रोकथाम हेतु वृक्षों से हरी पट्टिका लगाये जाने संबंधी कार्य को मा0 उच्च न्यायालय अंतरिम आदेश/निर्णय के उपरान्त स्वीकृत क्षेत्र से बाहर गये हुए मलवे को एक सप्ताह के भीतर हटाये जाने की सूचना इस कार्यालय को उपलब्ध कराना सुनिश्चित करें अन्यथा की रिश्ति में आपके पक्ष में स्वीकृत खनन पट्टे को गिरस्ता करने की कार्यवाही कर दी जायेगी।

भवदीया,

Nazim Hasan

(नाजिया हसन)

खान अधिकारी

बागेश्वर।

संख्या 1100/भू0खनि0वि0/जन0बागेश्वर0/2024-25, तददिनांक।

प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, महोदय बागेश्वर को सादर सूचनार्थ प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उत्तराखण्ड खनिज भवन भोपालपानी, देहरादून।

Nazim Hasan
04/2/25

Nazim Hasan

Nazim Hasan

खान अधिकारी

बागेश्वर।

Email.dir.ukdgm@gmail.com

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
भोपालपानी, देहरादून।

संख्या 3331 मु0ख0-VII-(i)/55/खनन/बागे0/भू0खनि0नि0/2010-11/24 दिनांक 14-अगस्त 2024.

कार्यालय आदेश

मै0 गुच्छेटी माइन्स पार्टनर श्री मनोहर सिंह दफौटी,
पुत्र श्री करम सिंह दफौटी एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार,
निवासी ग्राम उडलगांव, तहसील व जिला बागेश्वर।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 457/भू0खनि0वि0 / जन0बागे0/2023-24 दिनांक 07.08.2024 के द्वारा अवगत कराया गया है कि आपके पक्ष ग्राम नौ गांव तोक गुरछेटी तहसील व जनपद बागेश्वर के क्षेत्रान्तर्गत 4.281 है0, क्षेत्रफल में स्वीकृत खनिज सोपस्टोन के खनन पट्टे का संयुक्त निरीक्षण राजस्व विभाग तथा खनन विभाग द्वारा किया गया। निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा खनन कार्य से निकले मलवे/मिट्टी को अपने खनन क्षेत्र से बाहर डाला गया है। उक्त मलवा/मिट्टी खनन क्षेत्र से बाहर सरयू नदी में प्रवाहित हो रहा है। राजस्व अभिलेखानुसार उक्त मलवा पट्टाधारक के स्वीकृत खनन क्षेत्र से बाहर खाता संख्या-17 खेत संख्या 557 अन्तर्गत कुल रकवा 0.020 है0 क्षेत्रान्तर्गत डाला गया है, जो सरयू नदी में प्रवाहित हो रहा है।

साथ ही यह भी अवगत कराया गया है कि उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 की अधिसूचना संख्या 977/VII-A-1/2023-24ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) में उल्लिखित है कि स्वस्थानों चट्टानों हेतु स्वीकृत खनन पट्टों में ओवरबर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र के बाहर नहीं डाला जायेगा, यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवरबर्डन/मिट्टी/मलवा डाला जाता है, तो सम्बन्धित पट्टाधारक पर रू0 5.00 लाख का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जायेगा, के कम में जिला खान अधिकारी बागेश्वर के द्वारा आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर मलवा डाला गया है जो पुंगर नदी में प्रवाहित हो रहा है, को दृष्टिगत रखते हुये उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर रू0 5.00 लाख का अर्थ दण्ड अधिरोपित किये जाने की संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 457 / भू0खनि0वि0 / जन0बागे0 /2023-24 दिनांक 07.08.2024 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम (12) के प्राविधानान्तर्गत आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है आपके द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने, तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह के अन्तर्गत करना सुनिश्चित करे।

Nava Hasan

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू0 5.00 लाख (रू0 पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा आपके द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने एवं पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह के अन्तर्गत करना सुनिश्चित करें।

(राजपाल लेघा)

निदेशक

संख्या :- 333) मु0ख0-VII-(i)/55/खनन/बागे0/भू0खनि0नि0/2010-11/24 तददिनांकित।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।
2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू0 5.00 लाख अर्थदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह के अन्तर्गत करना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा पुंगर नदी में मलवे को जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण न करने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रेत्तर कार्यवाही करना सुनिश्चित करें।

Nazir Hasan

राजपाल लेघा
24/8/24
निदेशक


 Treasury Form-209(1)
 Financial Handbook Vol. V, Part-II
 Form No. 43A(1)
 (See Paragraph 417 and 478)
 Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch - State Bank Of India (Payment Gateway)

Status : (S) Completed Successfully

| | | |
|----|--|---|
| 1 | Name of the person (designatlon if necessary or Organization on whose behalf amount is being paid. | M/S GUCHETI MINES |
| 2 | Address | VILLAGE NAUGAON POST OFFICE KANDEY BAGESHWAR |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | OVER BURDEN OF OUTSIDE THE MINING LEASE |
| 5 | Gross value of Challan | 500000 |
| 6 | Net value of Challan | 500000 |
| 7 | Deaprtment | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 10 | 13 Digit code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|-----------------------|----------|---------------|--------|
| 1 | Penalty | 0853001070106 | 500000 |
| Total Challan Amount- | | | 500000 |

Amount (in words) - Rs. Five Lakh only

Signature of departmental officer with seal

M/S GUCHETI MINES

| | |
|---------------------------------------|--------------------------------------|
| Challan No- 08530225E0025840 | Amount in Figure(Rs.) - 500000 |
| Date - 17-FEB-2025 | Amount in words - Rs. Five Lakh only |
| Received Through | |
| Bank Ref. No. - CPAEVAAH03 | |
| Sinto Bank Of India (Payment Gateway) | |

Nazir Hasan

उत्तराखण्ड शासन

औद्योगिक विकास (खनन) अनुभाग-1

संख्या: /VII-A-1/2025-34-सोपस्टोन/2016

देहरादून, दिनांक: 02 अप्रैल, 2025

कार्यालय ज्ञाप

जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी में 4.281 है0 क्षेत्रान्तर्गत मै0 गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार, निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर के पक्ष में कार्यालय ज्ञाप संख्या 2418/VII-1/2018/34/सोपस्टोन/2016, दिनांक 08.01.2019 द्वारा 25 वर्ष की अवधि के लिए स्वीकृत खनिज सोपस्टोन के खनन पट्टे में अवैज्ञानिक तरीके से खनन किये जाने, पट्टा विलेख में उल्लिखित शर्तों का उल्लंघन किये जाने तथा शर्तों का शत-प्रतिशत अनुपालन न किये जाने पर उक्त खनन पट्टे को निरस्त किये जाने के सन्दर्भ में निदेशक भूतत्व एवं खनिकर्म विभाग, उत्तराखण्ड के पत्र दिनांक 11.02.2025 द्वारा उपलब्ध कराये गये प्रस्ताव के सम्बन्ध में उत्तराखण्ड उपखनिज (परिहार) नियमावली-2023 के नियम-60 के अन्तर्गत सम्बन्धित पट्टाधारक का पत्र सुने जाने हेतु अपर सचिव, औद्योगिक विकास (खनन) विभाग, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 17.02.2025 को सुनवाई बैठक आहुत की गई, जिसमें निम्नवत् उपस्थिति रही :-

1. श्री राजपाल लेघा, निदेशक भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड देहरादून।
2. श्री दीपक जोशी, अनुभाग अधिकारी, औद्योगिक विकास (खनन) अनुभाग, उत्तराखण्ड शासन।
3. सुश्री नाजिया हसन, खान अधिकारी, जनपद बागेश्वर।
4. श्री ललित सिंह, प्रतिनिधि (पट्टाधारक श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर)

2. सुनवाई बैठक में पट्टाधारक श्री मनोहर सिंह दफौटी द्वारा नामित प्रतिनिधि श्री ललित सिंह प्रतिनिधि द्वारा अवगत कराया गया है कि उनके द्वारा किसी भी शर्त का उल्लंघन नहीं किया गया न ही खनन पट्टे में अवैज्ञानिक तरीके से कोई खनन किया गया है। उनके ऊपर लगाये गये आरोप निराधार है।

3. प्रकरण के सन्दर्भ में विभागीय अधिकारियों द्वारा अवगत कराया कि कार्यालय ज्ञाप संख्या 2418, दिनांक 08.01.2019 द्वारा मै0 गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार, निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी में 4.281 है0 क्षेत्रान्तर्गत 25 वर्ष की अवधि हेतु खनिज सोपस्टोन का खनन पट्टा स्वीकृत किया गया है। मा0 उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 174/2024 के द्वारा पारित आदेश के अनुपालन में जनपद के अन्तर्गत अवस्थित रागस्त सोपस्टोन खनन पट्टों के निरीक्षण हेतु जिलाधिकारी बागेश्वर की अध्यक्षता में "जनपद स्तरीय समिति" एवं परगना स्तर पर "परगना स्तरीय समिति" गठित करते हुए समिति को अपने-अपने क्षेत्रान्तर्गत अवस्थित सोपस्टोन खनन पट्टों का महनता से निरीक्षण कर आख्या उपलब्ध कराये जाने हेतु निर्देशित किया गया, जिसके क्रम में समिति द्वारा सोपस्टोन खनन पट्टों का स्थलीय निरीक्षण में पाया गया कि पट्टाधारक द्वारा पूर्व में खनन कार्य से निकला ओवरबर्डन/मलवा अपने स्वीकृत क्षेत्र से बाहर डाला गया है जिससे शोका हेतु धीवार का निर्माण नहीं किया गया है तथा कई बार निर्देशित करने के उपरान्त भी आदेशों का अनुपालन नहीं किया गया है।

Naveen

4. सुनवाई बैठक में प्रस्तुत जिला स्तरीय अधिकारी, बागेश्वर के पत्र दिनांक 07.02.2025 के अन्तर्गत आख्या में भी पट्टाधारक द्वारा स्वीकृत खनन क्षेत्र से बाहर डाले गये ओवरबर्डन/मलवे को हटाने, सरयू में मलवे के जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण न किये जाने तथा उक्त मलवे को हटाये जाने के सम्बन्ध में आतिथि तक कोई रुचि न लिये जाने के दृष्टिगत कार्यालय ज्ञाप दिनांक 08.01.2019 द्वारा मै0 गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार, निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी में 4.281 है0 क्षेत्रान्तर्गत स्वीकृत सोपस्टोन खनन पट्टे को निरस्त किये जाने की संस्तुति की गयी है।

5. सुनवाई बैठक में उपलब्ध विभागीय आख्या का अवलोकन करने पर पाया गया कि पट्टाधारक द्वारा खनन क्षेत्रान्तर्गत अनियमितता/लापरवाही बरती गयी है तथा विभागीय निर्देशों का अनुपालन न किये जाने के दृष्टिगत उक्त ओवरबर्डन/मलवे से नदी का मार्ग अवरुद्ध व बाधित होने तथा अनावश्यक रूप में जमा ओवरबर्डन/मलवे से भूमि के कटाव व जान-माल की संभावित क्षति से इंकार नहीं किया जा सकता जिस कारण श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार, निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर के पक्ष में कार्यालय ज्ञाप दिनांक 08.01.2019 द्वारा स्वीकृत सोपस्टोन खनन पट्टे को निरस्त किया गया है।

6. बैठक में विचार-विमर्श उपरान्त यह भी परिलक्षित हुआ कि उक्त मलवा वर्तमान में भी स्वीकृत क्षेत्र से बाहर है, ओवरबर्डन/मलवा सरयू नदी में जाने से रोकने हेतु दीवार का निर्माण भी नहीं किये गये जाने के दृष्टिगत उक्त ओवरबर्डन/मलवे से नदी का मार्ग अवरुद्ध व बाधित होने तथा अनावश्यक रूप में जमा ओवरबर्डन/मलवे से भूमि के कटाव व जान-माल की संभावित क्षति से इंकार नहीं किया जा सकता जिस कारण श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार, निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर के पक्ष में कार्यालय ज्ञाप दिनांक 08.01.2019 द्वारा स्वीकृत सोपस्टोन खनन पट्टे को निरस्त किया जाने का मत स्थिर किया गया।

अतः प्रकरण में पट्टाधारक के प्रतिनिधि एवं विभागीय अधिकारियों द्वारा उपलब्ध करायी गई आख्या एवं सम्बन्धित अभिलेखों का अवलोकन/विवेचना करने के उपरान्त निम्न आदेश पारित किये गये जाते हैं :-

आदेश

जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी में 4.281 है0 क्षेत्रान्तर्गत मै0 गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार, निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर के पक्ष में 25 वर्ष की अवधि के लिए स्वीकृत खनिज सोपस्टोन के खनन पट्टे के सम्बन्ध में निदेशक, गूदाय एवं खनिज निदेशालय के पत्र दिनांक 6079, दिनांक 11.02.2025 एवं जिला स्तरीय अधिकारी बागेश्वर के पत्र दिनांक 07.02.2025 द्वारा संस्तुति सहित प्रेषित आख्यानुसार पट्टाधारक द्वारा ओवरबर्डन/मलवा अपने स्वीकृत खनन क्षेत्र से बाहर डाले जाने, पट्टा गिलेस में उल्लिखित शर्तों का उल्लंघन किये जाने तथा खनन पट्टे की निहित शर्तों का अनुपालन न किये जाने एवं विभागीय निर्देशों का अनुपालन किये जाने में कोई अगिरुचि न दिखाये जाने के आलोक में नदी में डाले गये ओवरबर्डन/मलवे से नदी का मार्ग अवरुद्ध व बाधित होने तथा अनावश्यक रूप से जमा ओवरबर्डन/मलवे से भूमि के कटाव व जान-माल की संभावित क्षति के दृष्टिगत उत्तराखण्ड उपखनिज परिहार नियमावली-2023 यथा संशोधित 2024 में निहित

Nare. Gharas -

प्राविधानों के अन्तर्गत कार्यालय ज्ञाप संख्या 2418/VII-1/2018/34/ सोपस्टोन/ 2016, दिनांक 08.01 2019 द्वारा मै0 गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर एव श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार, निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी में 4.281 है0 क्षेत्रान्तर्गत स्वीकृत खनिज सोपस्टोन के खनन पट्टे को तत्काल प्रभाव से निरस्त किया जाता है।

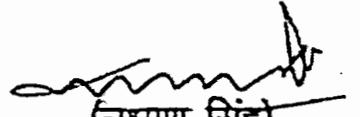
(लक्ष्मण सिंह)
अपर सचिव

संख्या: 562-VII-A-1/2025-35-सोपस्टोन/2016, तददिनांकित।

प्रतिलिपि, निम्नलिखित को को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड देहरादून।
- ✓ 2. जिलाधिकारी, बागेश्वर।
3. मै0 गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा, तहसील व जनपद बागेश्वर।
4. गार्ड फाईल।

Navin Kumar


(लक्ष्मण सिंह)
अपर सचिव

Email id - geologistbageshwar@gmail.com

संख्या 380 / खनन/जन0बागेश्वर/2025-26,

दिनांक: 14/07/2025

मै0 गुच्छेटी माईन्स पार्टनर श्री मनोहर सिंह दफौटी
पुत्र श्री करम सिंह दफौटी निवासी ग्राम बिलौनासेरा,
एवं श्री तारा सिंह परिहार पुत्र श्री गुमान सिंह परिहार,
निवासी ग्राम उडलगांव तहसील व जनपद बागेश्वर।

विषय:- आपके पक्ष में जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी में 4.281 है0 में स्वीकृत सोपस्टोन खनन पट्टे के संबंध में।

अवगत कराना है कि उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1 संख्या 562/VII-A-1/2025-34-सोपस्टोन/2016 देहरादून दिनांक 02 अप्रैल 2025 के द्वारा उत्तराखण्ड उपखनिज परिहार नियमावली-2023 यथा संशोधित 2024 में निहित प्राविधानों के अन्तर्गत कार्यालय ज्ञाप संख्या 2418/VII-1/2018/34/सोपस्टोन/2016, दिनांक 08.01.2019 द्वारा आपके पक्ष में व जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी में 4.281 है0 में स्वीकृत खनिज सोपस्टोन के खनन पट्टे को तत्काल प्रभाव से निरस्त किया गया है।

अतः उपरोक्त के संबंध में आपको निर्देशित किया जाता है कि आपके पक्ष में जनपद व तहसील बागेश्वर के ग्राम नौगांव तोक गुच्छेटी के क्षेत्रान्तर्गत कुल 4.281 है0 क्षेत्रफल में स्वीकृत सोपस्टोन के खनन पट्टे जोकि शासन के उपरोक्त कार्यालय ज्ञाप दिनांक 02.04.2025 के द्वारा निरस्त कर दिया गया है का विभाग में पजीकृत आर0क्यू0पी0 से Mining Closer Plan (खान बन्द करने की योजना) तैयार कराकर इस कार्यालय को अनुमोदन की अग्रततर कार्यवाही हेतु उपलब्ध कराना सुनिश्चित करें, तथा Mining Closer Plan के अनुसार खनन पट्टा क्षेत्रान्तर्गत स्थित खेतों को समतलीकरण किये जाने एवं वृक्षारोपण की कार्यवाही किये जाने तथा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे का निस्तारण मा0 उच्च न्यायालय, उत्तराखण्ड, नैनीताल के द्वारा पारित अन्तरिम आदेशों के अधीन रहते हुए करना सुनिश्चित करें।

भवदीया,
Naina Hasan
(नाजिया हसन)
खान अधिकारी,
बागेश्वर।

संख्या / खनन/जन0बागेश्वर/ 2025-26, तददिनांक।

प्रतिलिपि:- निम्नलिखित को सोदर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, बागेश्वर।
2. निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड "खनिज भवन" भोपालपानी, देहरादून।

Naina Hasan

खान अधिकारी,
बागेश्वर।

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
"खनिज भवन" भोपालपानी, देहरादून।

Email.dir.ukdgm@gmail.com

संख्या :- /मू0ख0-VIII(i)/106/बागे0/मू0खनि0निदे0/2006-07/2025

दिनांक 24 जनवरी, 2025

कार्यालय आदेश

श्री प्रवीण सिंह पपोला पुत्र श्री त्रिलोक सिंह,
ग्राम व पोस्ट काफली, जनपद बागेश्वर।

प्रभारी जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1024 (1)/मू0खनि0वि0/जन0बागे0/2024-25 दिनांक 31.12.2024 के द्वारा अवगत कराया गया है कि आपके पक्ष में जनपद बागेश्वर की तहसील दुग्नाकुरी के ग्राम किडई के क्षेत्रान्तर्गत 10.007 है0 क्षेत्रफल में स्वीकृत खनिज सोपस्टोन पट्टे का दिनांक 27.12.2024 को संयुक्त निरीक्षण खनन विभाग एवं राजस्व विभाग द्वारा आपके प्रतिनिधि श्री जगदीश सिंह चौहान की उपस्थिति में किया गया। संयुक्त निरीक्षण के दौरान सोपस्टोन माईन का मलबा खनन स्वीकृत क्षेत्र से बाहर रौली में जो कि खेत संख्या 5042 मध्ये दर्ज है से जुड़ी हुई भूमि जिसके खेत नंबर 4444, 4445 से 4467 तक डाला हुआ पाया गया। खनन स्वीकृत क्षेत्रान्तर्गत मौके पर पीलर नहीं पाये गये। उत्तराखण्ड शासन औद्योगिक विकास अनुभाग-1 संख्या 977/VII-A-1/2023-24(ख)/2007 दिनांक 16 जून 2023 अध्याय 05 के 50 (12) स्वस्थाने चट्टानों हेतु स्वीकृत खनन पट्टों में ओवर बर्डन/मिट्टी/मलबा स्वीकृत क्षेत्र से बाहर नहीं डाला जाएगा यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवर बर्डन/मलबा डाला जाता है तो सम्बन्धित पट्टाधारक पर रू0 5,00,000.00 (सं0 पांच लाख मात्र) का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जाएगा। उपरोक्त के क्रम आपके द्वारा अपने स्वीकृत क्षेत्र से बाहर मला डाला गया है जिसके सम्बन्ध में आपके प्रतिनिधि को मौके पर खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाने तथा स्वीकृत खनन क्षेत्र के बाहर रखे गये मलवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रखे जाने हेतु निर्देशित करते हुए जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के उक्त पत्र दिनांक 31.12.2024 के द्वारा आप पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) की धनराशि अर्धदण्ड अधिरोपित की संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1024(1)/मू0खनि0वि0/जन0बागे0/2024-25 दिनांक 31.12.2024 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम 12 के तहत आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है कि आपके पक्ष में जनपद बागेश्वर की तहसील दुग्नाकुरी के ग्राम किडई के क्षेत्रान्तर्गत 10.007 है0 क्षेत्रफल में स्वीकृत खनन पट्टा क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू0 5.00 लाख (रू0 पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा आपके पक्ष में स्वीकृत खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे को एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।

Nar. Hasan .



(राजपाल लेघा)
निदेशक

संख्या : 6536/मुख0-VIII(i)/108/बागे0/मू0खनि0निदे0/2006-07/2025 तददिनांकित।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।
2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू0 5.00 लाख अर्धदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा स्वीकृत खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे को एक सप्ताह के अन्तर्गत पट्टाधारक से हटाना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत मलवा न हटाने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रेत्तर कार्यवाही करना सुनिश्चित करें।

(Handwritten Signature)
 (राजपाल लेघा)
 24/1/25
 निदेशक

Nawa Gosain

भूतत्व एवं खनिकर्म विभाग,
जनपद बागेश्वर।

संख्या 1101 / भू0खनि0वि0 / खनन / जन0बागेश्वर / 2024-25,

दिनांक: 04/02/2025

नोटिस

श्री प्रवीण सिंह पपोला पुत्र श्री त्रिलोक सिंह
ग्राम व पोस्ट काफली,
जनपद बागेश्वर।

विषय:- जनपद बागेश्वर के तहसील दुगनाकुरी के ग्राम किडई में श्री प्रवीण सिंह पपोला के पक्ष में स्वीकृत सोपस्टोन पट्टे के सम्बन्ध में।

अवगत कराना है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून के कार्यालय आदेश 6536/मु0ख0 VII(i)/106/बागेश्वर/भू0खनि0निदे0/2006-07/2025 दिनांक 24 जनवरी, 2025 के माध्यम से आपके पक्ष में स्वीकृत खनन पट्टे खनन कार्य से निकले मलवे को स्वीकृत क्षेत्र से बाहर सौली में डाले जाने के दृष्टिगत उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय -5 के नियम 50 के उपनियम 12 के प्राविधानानुसार आप पर ₹0 5.00 लाख (₹0 पांच लाख मात्र) का जुर्माना अधिरोपित किया गया है, तथा स्वीकृत खनन पट्टा क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाये जाने एवं स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करने के निर्देश दिये गये हैं।

अतः उक्त के अनुपालन में आपको निर्देशित किया जाता है कि आप पर अधिरोपित धनराशि 5.00 (₹0 पांच लाख) तत्काल सुरांगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी कार्यालय तथा इस कार्यालय को उपलब्ध कराना, स्वीकृत खनन पट्टा क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाने तथा स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को गा0 उच्च न्यायालय आदेश/निर्णय के उपरान्त एक सप्ताह के भीतर हटाये जाने की सूचना इस कार्यालय को उपलब्ध कराना सुनिश्चित करें अन्यथा की स्थिति में आपके पक्ष में स्वीकृत खनन पट्टे को निरस्त करने की कार्यवाही कर दी जायेगी।

भवदीया,

Nain Hanu
(नाजिमा हनु)
सूचना अधिकारी
बागेश्वर।

संख्या 1101/भू0खनि0वि0 / जन0बागेश्वर / 2024-25, तदुदिनांक।

प्रतिमान निम्नलिखित को सादर सूचनाएँ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, महीनदय बागेश्वर को सादर सूचनाएँ प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उत्तराखण्ड खनिज भवन गोपालपानी, देहरादून।

Janku
04/2/25

Nain Hanu

Nain Hanu
सूचना अधिकारी
बागेश्वर।

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
"खनिज भवन" भोपालपानी, देहरादून।

Email.dir.ukdgm@gmail.com

संख्या :- /मु0ख0-VIII(i)/13/2020-21/बागे0/मू0खनि0निदे0/2025

दिनांक 24 जनवरी, 2025

कार्यालय आदेश

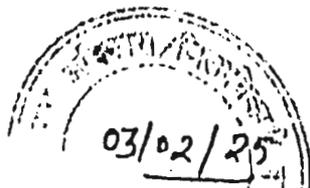
मै0 संगम मिनरल्स भागीदार,

1-श्री दर्शन सिंह खेतवाल, निवासी ग्राम करुली, पोस्ट चिंडंग तहसील व जनपद व बागेश्वर।

2- श्री मुजीब अहमद निवासी रेलवे बाजार तहसील हल्द्वानी जनपद नैनीताल।

प्रभारी जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1002/मू0खनि0वि0/जन0बागे0/2024-25 दिनांक 23.12.2024 के द्वारा अवगत कराया गया है कि आपके पक्ष में ग्राम करुली, तोक कालीगाड रेखाडी तहसील व जनपद बागेश्वर में स्वीकृत 4.497 है० भूमि खनिज सोपस्टोन के स्वीकृत खनन पट्टे का दिनांक 19.12.2024 को संयुक्त निरीक्षण खनन विभाग एवं राजस्व विभाग द्वारा खान प्रबंधक श्री अर्जुन सिंह की उपस्थिति में किया गया। संयुक्त निरीक्षण के दौरान आपके पक्ष में स्वीकृत खनन पट्टे का मलबा खेत नंबर 6891, 6892 6893, 6894, 6895, 6896, 6897, 6898, 6899, 6900, 6901, 6902, 6903, 6904, 6905 म० तथा 6928 मध्य डाला हुआ पाया गया जो कि स्वीकृत क्षेत्र से बाहर है। क्षेत्रान्तर्गत मौके पर खनन पट्टे में पीलर नहीं पाये गये तथा मशीनों द्वारा खनन कार्य संचालित पाया गया। उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 संख्या 977/VII-A-1/2023-24(ख)/2007 दिनांक 16 जून 2023 अध्याय 05 के 50 (12) स्वस्थाने चट्टानों हेतु स्वीकृत खनन पट्टों में ओवर बर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र से बाहर नहीं डाला जाएगा यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवर बर्डन/मलवा डाला जाता है तो सम्बन्धित पट्टाधारक पर रू० 5,00,000.00 (रू० पांच लाख मात्र) का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जाएगा। उपरोक्त के क्रम आपके द्वारा अपने स्वीकृत क्षेत्र से बाहर मलवा डाला गया है जिस सम्बन्ध में आपके खान प्रबंधक को मौके पर खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाने, खनन कार्य निर्धारित खनन नीति के अनुसार ही किये जाने तथा स्वीकृत खनन क्षेत्र के बाहर रखे गये मलवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रखे जाने हेतु निर्देशित करते हुए जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के उक्त पत्र दिनांक 23.12.2024 के द्वारा आप पर रू० 5,00,000.00 (रू० पांच लाख मात्र) की धनराशि अर्थदण्ड अधिरोपित किये जाने हेतु संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1002/मू0खनि0वि0/जन0बागे0/2024-25 दिनांक 23.12.2024 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम 12 के तहत आप पर रू० 5.00 लाख (रू० पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है कि आपके पक्ष ग्राम करुली, तोक कालीगाड रेखाडी तहसील व जनपद बागेश्वर में स्वीकृत 4.497 है० क्षेत्रफल में स्वीकृत खनन पट्टा क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।



Nasir Hussain

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू० 5.00 लाख (रू० पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा आपके पक्ष में स्वीकृत खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे का एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।

(राजपाल लेघा)
निदेशक

संख्या :- 6537 / मु०ख०-VIII(i) / 13 / 2020-21 / बागे० / भू०खनि०निदे० / 2025 तद्दिनांकित।
प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।
- ✓ 2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू० 5.00 लाख अर्धदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा स्वीकृत खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे का एक सप्ताह के अन्तर्गत पट्टाधारक से हटाना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत मलवा न हटाने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रेत्तर कार्यवाही करना सुनिश्चित करें।

(Handwritten Signature)
(राजपाल लेघा)
निदेशक

Nazia Hasan



Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch - State Bank Of India (Payment Gateway)

Status : (S) Completed successfully.

| | | |
|----|---|--|
| 1 | Name of the person (designation if necessary or Organization on whose behalf amount is being paid.) | DARSHAN SINGH KHETWAL SO JAYANT SINGH |
| 2 | Address | KARULI BAGESHWAR |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | OVER BURDEN OF OUTSIDE THE MINING LEASE |
| 5 | Gross value of Challan | 500000 |
| 6 | Net value of Challan | 500000 |
| 7 | Department | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 13 | 13 Digit code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|-----------------------|----------|---------------|--------|
| 1 | Penalty | 0853001070106 | 500000 |
| Total Challan Amount- | | | 500000 |

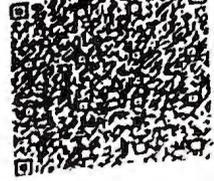
Amount (in words) - Rs. Five Lakh only

Signature of departmental officer with seal

DARSHAN SINGH KHETWAL SO JAYANT SINGH

| | |
|---------------------------------------|--------------------------------------|
| Challan No- 08530225E0012428 | Amount in Figure(Rs.) - 500000 |
| Date - 10-FEB-2025 | Amount in words - Rs. Five Lakh only |
| Received Through | |
| Bank Ref. No. - CK00GNT103 | |
| State Bank Of India (Payment Gateway) | |

Naxa Hasan



Treasury Form-209(1)
Financial Handbook Vol. V, Part-II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch - State Bank Of India (Payment Gateway)

Status : (S) Completed successfully.

| | | |
|----|---|--|
| 1 | Name of the person (designation if necessary or Organization on whose behalf amount is being paid.) | DARSHAN SINGH KHETWAL SO JAYANT SINGH |
| 2 | Address | KARULI BAGESHWAR |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | OVER BURDEN OF OUTSIDE THE MINING LEASE |
| 5 | Gross value of Challan | 500000 |
| 6 | Net value of Challan | 500000 |
| 7 | Department | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 13 | 13 Digit code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|-----------------------|----------|---------------|--------|
| 1 | Penalty | 0853001070106 | 500000 |
| Total Challan Amount- | | | 500000 |

Amount (in words) - Rs. Five Lakh only

Signature of departmental officer with seal

DARSHAN SINGH KHETWAL SO JAYANT SINGH

Challan No- 08530225E0012428

Amount in Figure(Rs.) - 500000

Date - 10-FEB-2025

Amount in words - Rs. Five Lakh only

Received Through

Bank Ref. No. - CK00GNT103

State Bank Of India (Payment Gateway)

Naveen Ghasan

भूतत्व एवं खनिकर्म विभाग,
जनपद बागेश्वर।

संख्या 1102 / भू0खनि0वि0 / जन0बागेश्वर0 / 2024-25,

दिनांक: 04/02/25

नोटिस

मै0 संगम मिनरल्स, भागीदार

- (1.) श्री दर्शन सिंह खेतवाल, निवासी ग्राम करूली, पोस्ट चिंडग तहसील व जनपद बागेश्वर।
- (2.) श्री मुजीब अहमद निवासी रेलवे बाजार तहसील हल्द्वानी जनपद नैनीताल।

विषय: ग्राम करूली, तोक कालीगाड रेखाड़ी तहसील व जनपद बागेश्वर में मै0 संगम मिनरल के पक्ष में स्वीकृत सोपस्टोन खनन पट्टे के सम्बन्ध में।

अवगत कराना है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून क कार्यालय आदेश 6537/मु0ख0-VII(i)/13/2020-21/बागेश्वर/भू0खनि0निदेश0/2025 दिनांक 24 जनवरी, 2025 के माध्यम से आपके पक्ष में स्वीकृत खनन पट्टा क्षेत्रान्तर्गत स्वीकृत खनन क्षेत्र से खनन कार्य स निकले गये मलवे को बाहर डालने के दृष्टिगत उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय -5 के नियम 50 के उपनियम 12 के प्रावधानानुसार आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया गया है, तथा खनन क्षेत्रान्तर्गत सीमा पिलर लगवाने जाने एवं स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे को पत्र प्राप्ति के कए सप्ताह के अन्तर्गत हटाना सुनिश्चित करने के निदेश दिये गये हैं।

अतः उक्त के अनुपालन में आपका निर्देशित किया जाता है कि आप पर अधिरोपित धनराशि 5.00 (रू0 पांच लाख) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी कार्यालय तथा इस कार्यालय को उपलब्ध कराना, स्वीकृत खनन पट्टा क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाने तथा स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को मा0 उत्तराखण्ड अंतरिम आदेश/निर्णय के उपरान्त एक सप्ताह के भीतर हटायें जाने की सूचना इस कार्यालय को उपलब्ध कराना सुनिश्चित करें, अन्यथा की स्थिति में आपके पक्ष में स्वीकृत खनन पट्टे को निरस्त करने की कार्यवाही कर दी जायेगी।

नवदीपा

Nazim Khan

(नाजिमा खान)

खान अधिकारी

बागेश्वर।

संख्या 1102/भू0खनि0वि0/जन0बागेश्वर0/2024-25, दिनांक।

प्रतिलिपि निम्नलिखित को सादर सूचनाएं एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, माधवग बागेश्वर को सादर सूचनाएं प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उत्तराखण्ड खनिज भवन भोपालपानी, देहरादून।

Jester
04/02/25

Nazim Khan

Nazim Khan

खान अधिकारी

06

बागेश्वर।

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
"खनिज भवन" भोपालपानी, देहरादून।

Email.dir.ukdgm@gmail.com

संख्या :- /मु0ख0-VIII(I)/66/2016-17/खनन/बागे0/मू0खनि0निदे0/2025 दिनांक 7 जनवरी, 2025

कार्यालय आदेश

श्री ठाकुर सिंह गढ़िया पुत्र स्व0 श्री मदन सिंह गढ़िया,
निवासी- ग्राम किरौली, तहसील दुगनाकुरी,
जनपद बागेश्वर।

प्रभारी जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1034/मू0खनि0वि0/जन0बागे0/2024-25 दिनांक 04.01.2025 के द्वारा अवगत कराया गया है कि आपके पक्ष में स्वीकृत खनिज सोपस्टोन पट्टा मै0 सुरकाली गांव सोपस्टोन माईन क्षेत्रफल 2.231 है0 ग्राम सुरकाली गांव तहसील दुग नाकुरी, जनपद बागेश्वर दिनांक 15.12.2024 को राजस्व विभाग व खनन विभाग द्वारा संयुक्त निरीक्षण सम्पन्न किया गया। उक्त खनन पट्टे में जांच के उपरान्त मानचित्र पर मिलान करने पर पाया गया कि आपके द्वारा अपने खनन स्वीकृत क्षेत्र से बाहर मलवा खेत नं0 84 रकवा 0.078 है0 श्रेणी 9(3)5 में रखा गया है। उत्तराखण्ड शासन औद्योगिक विकास अनुभाग-1 संख्या 977/VII-A-1/2023-24(ख)/2007 दिनांक 16 जून, 2023 अध्याय 05 के 50(12) स्वस्थाने चट्टानों हेतु स्वीकृत खनन पट्टों में ओवर बर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र से बाहर नहीं डाला जाएगा यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवर बर्डन/मलवा डाला जाता है तो सम्बन्धित पट्टाधारक पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जाएगा। उपरोक्त के क्रम में आपके द्वारा अपने स्वीकृत क्षेत्र से बाहर मलवा डाला गया है, जिसके सम्बन्ध में आपके प्रतिनिधि को मौके पर मलवे को अपने स्वीकृत क्षेत्रान्तर्गत रखे जाने हेतु निर्देशित करते हुए जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के उक्त पत्र दिनांक 04.01.2025 के द्वारा आप पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) की धनराशि अर्थदण्ड अधिरोपित की संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1034/मू0खनि0वि0/जन0बागे0/2024-25 दिनांक 04.01.2025 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम 12 के तहत आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है कि आपके द्वारा अपने स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू0 5.00 लाख (रू0 पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।

(राजपाल नेमा)

Nalin Haran

6421

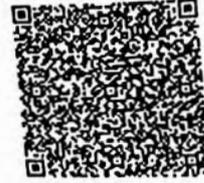
संख्या :- /मु0ख0-VIII(i)/66/2016-17/खनन/बागे0/मू0खनि0निदे0/2025 तद्दिनांकित।
 प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।
2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू0 5.00 लाख अर्थदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को एक सप्ताह के अन्तर्गत पट्टाधारक से हटाना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत मलवा न हटाने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रेत्तर कार्यवाही करना सुनिश्चित करें।

(Signature)
 (राध्याल लेफ़्ट)
 निदेशक
 17/1/25

Nalini Harar

Treasury Form-209(1)
Financial Handbook Vol. V, Part-II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount



of the Treasury/Sub-Treasury/Bank/Bank Branch - State Bank Of India (Payment Gateway)

(S) Completed successfully.

| | | |
|----|--|---|
| 1 | Name of the person (designation if necessary or Organization on whose behalf amount is being paid. | THAKUR SINGH GARIA |
| 2 | Address | VILLAGE KIROLI, POST KAFLI, BAGESHWAR Uttarakhand 263634 |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | Penalty challan deposited by Shri Thakur Singh Garia Surkaligaon Soap Stone Mine against notice no 1061 dated 20 January 2025 |
| 5 | Gross value of Challan | 500000 |
| 6 | Net value of Challan | 500000 |
| 7 | Deaprtment | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 10 | 13 Digit code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|-----------------------|----------|---------------|--------|
| 1 | Penalty | 0853001070106 | 500000 |
| Total Challan Amount- | | | 500000 |

Amount (in words) - Rs. Five Lakh only

Signature of departmental officer with seal

THAKUR SINGH GARIA

Challan No- 08530125E0040980

Date - 25-JAN-2025

Amount in Figure(Rs.) - 500000

Amount in words - Rs. Five Lakh only

Received Through

Bank Ref. No. - CK00GGJQF5

State Bank Of India (Payment Gateway)

Nash Haran

भूतत्व एवं खनिकर्म विभाग,
जनपद बागेश्वर।

1061 / भूखनि0वि0 / जन0बागे0 / खनन / 2024-25,

दिनांक: 20-1-25

श्री ठाकुर सिंह गढ़िया पुत्र स्व० श्री मदन सिंह गढ़िया,
निवासी- ग्राम किरौली, तहसील दुगनाकुरी,
जनपद बागेश्वर।

विषय:- ग्राम किरौली, तहसील दुगनाकुरी, जिला बागेश्वर में स्वीकृत सोपस्टोन खनन पट्टे के सम्बन्ध में।

अवगत कराना है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून के कार्यालय आदेश 6421/मु0ख0-VII-(I)/2016-17/खनन/बागे0/भू0खनि0निदे0/2025दिनांक 17 जनवरी, 2025 के माध्यम से आपके पक्ष में स्वीकृत खनिज सोपस्टोन पट्टा मै० सुरकाली गांव सोपस्टोन माईन क्षेत्रफल 2.231 है० ग्राम सुरकाली गांव तहसील दुगनाकुरी, जनपद बागेश्वर में आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर खनन क्षेत्र से बाहर डाले गये मलवे को एक सप्ताह के अन्तर्गत हटाये जाने के दृष्टिगत उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम 12 के प्राविधानानुसार आप पर रू० 5.00 लाख (रू० पांच लाख मात्र) का जुर्माना अधिरोपित किया गया है तथा आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर खनन क्षेत्र से बाहर डाले गये मलवे को एक सप्ताह के अन्तर्गत हटाये जाने के निर्देश दिये गये हैं।

अतः उक्त के अनुपालन में आपको निर्देशित किया जाता है कि आप पर अधिरोपित धनराशि 5.00 लाख (रू० पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी कार्यालय तथा इस कार्यालय को उपलब्ध कराना तथा आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को मा० न्यायालय आदेश के अन्तिम निर्णय के उपरान्त हटाये जाने की सूचना इस कार्यालय को उपलब्ध कराना सुनिश्चित करें, अन्यथा की स्थिति में आपके पक्ष में स्वीकृत खनन पट्टे को निरस्त करने की कार्यवाही कर दी जायेगी।

भवदीया,
Nasir Hameed
(नाजिया हसन)
खान अधिकारी,
बागेश्वर।
o/c

संख्या / भू०खनि०वि० / जन०बागे० / नोटिस / 2024-25, तददिनांक।

प्रतिलिपि :- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, महोदय भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड "खनिज भवन" भोपालपानी, देहरादून।
2. जिलाधिकारी, महोदय बागेश्वर।

20/01/25

Nasir Hameed

Nasir Hameed
(नाजिया हसन)
खान अधिकारी,
बागेश्वर।
o/c

Email.dir.ukdgm@gmail.com

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,

मोपालपानी, देहरादून।

संख्या /मु0ख0-VII-(i)/टी0सी044/खनन/बागे0/भू0खनि0नि0/2017-18/24

दिनांक 23 सितम्बर 2024.

कार्यालय आदेश

श्रीमती कुन्ती परिहार पत्नी श्री जवाहर सिंह परिहार,

निवासी ग्राम य पोस्ट असों, तहसील कपकोट जनपद बागेश्वर।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 598 /भू0खनि0वि0 /जन0बागे0/2024-25 दिनांक 12.09.2024 के द्वारा अवगत कराया गया है कि आपके पक्ष ग्राम बैडा मझेडा, तहसील कपकोट जनपद बागेश्वर के क्षेत्रान्तर्गत 5.570 है०, क्षेत्रफल में स्वीकृत खनिज सोपस्टोन के खनन पट्टे का जिलाधिकारी बागेश्वर के कार्यालय के पत्र संख्या 299/तीस-खनन /2023-24, दिनांक 25-01-2024 एवं पत्र संख्या 914/तीस-खनन-वियधि/2024-25 दिनांक 14-08-2024 के अनुपालन में संयुक्त जांच, राजस्व विभाग एवं खनन विभाग द्वारा शिकायतकर्ता श्री नवीन भट्ट तथा श्री भुवन भट्ट पुत्र स्व० देवी दत्त भट्ट तथा आपके प्रतिनिधि श्री रमेश राठौर की उपस्थिति में दिनांक 31-08-2024 को सम्पन्न किया गया। निरीक्षण के दौरान पाया गया कि आपके द्वारा अपने स्वीकृत सीमांकित क्षेत्र से बाहर रोली के किनारे खनन क्षेत्र से निकला हुआ मलवा एकत्रित किया गया है, उक्त खेत नं० 671, 672, 673, 670, 669, 663, 664, 872 आदि खेतों में जो वर्षाकाल के दौरान रोली में जल प्रवाह अधिक होने से मलवा प्रवाह हो रहा है।

इस ही यह भी अवगत कराया गया है कि उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 की अधिसूचना संख्या 977/VII-A-1/2007-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) में उल्लिखित है कि स्वस्थानों चट्टानों हेतु स्वीकृत खनन पट्टों में ओवरबर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र के बाहर नहीं डाला जायेगा, यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवरबर्डन/मिट्टी/मलवा डाला जाता है, तो सम्बन्धित पट्टाधारक पर रू० 5.00 लाख का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जायेगा। उक्त के क्रम में आप पर अपने स्वीकृत क्षेत्र से बाहर मलवा डाला गया है जिसके सम्बन्ध में रू० 5,00,000.00(रू० पांच लाख मात्र) की धनराशि की संस्तुति की गयी है तथा आपके प्रतिनिधि को आपके पर निर्देशित किया गया कि मलवे को खनन क्षेत्र से बाहर जाने से रोकने हेतु सुरक्षात्मक दीवारों का निर्माण किया जाए ताकि मलवे को स्वीकृत क्षेत्र से बाहर जाने से रोका जा सके, के क्रम में जिला खान अधिकारी बागेश्वर के द्वारा आपके पक्ष में स्वीकृत खनन क्षेत्र से बाहर मलवा डाला गया है को दृष्टिगत रखते हुये उत्तराखण्ड उप खनिज (परिहार) नियमावली-2023 के नियम 50 (12) के अनुसार पट्टाधारक पर रू० 5.00 लाख का अर्थ दण्ड अधिरोपित किये जाने की संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 598 / भू0खनि0वि0 / जन0बागे0 /2024-25 दिनांक 12.09.2024 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम (12) के प्रावधानान्तर्गत आप पर रू० 5.00 लाख (रू० पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है आपके द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा मलवे को खनन क्षेत्र से बाहर जाने से रोकने हेतु सुरक्षात्मक दीवार का निर्माण पत्र प्राप्ति के एक माह के अन्तर्गत करना सुनिश्चित करें।

Nava Haran

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू0 5.00 लाख (रू0 पांच लाख मात्र) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा मलवे को खनन क्षेत्र से बाहर जाने से रोकन हेतु सुरक्षात्मक दीवार का निर्माण एक माह के अन्तर्गत कराना सुनिश्चित करें।

(राजपाल लेघा)

निदेशक

संख्या - 3952, मुख-VII-(i)/टी0सी044/खनन/बागेश्वर/भू0खनि0नि0/2017-18/24, तददिनांकित।
प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।
2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू0 5.00 लाख अर्थदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदेशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा मलवे को खनन क्षेत्र से बाहर जाने से रोकन हेतु सुरक्षात्मक दीवार का निर्माण पट्टाधारक से एक माह के अन्तर्गत कराना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत खनन पट्टा क्षेत्र से बाहर डाले गये मलवे को हटाने तथा मलवे को खनन क्षेत्र से बाहर जाने से रोकन हेतु सुरक्षात्मक दीवार का निर्माण न करने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रेत्तर कार्यवाही करना सुनिश्चित करें।

(Signature)
(राजपाल लेघा) 23/9/24
निदेशक

Nava Heran

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
"खनिज भवन" भोपालपानी, देहरादून।

Email.dir.ukdgm@gmail.com

दिनांक 24 जनवरी, 2025

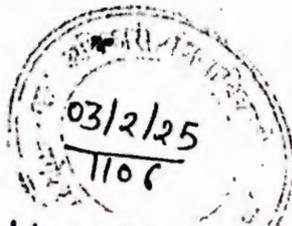
संख्या :- /मु0ख0-VIII(i)/53/2016-17/बागे0/भू0खनि0निदे0/2025
कार्यालय आदेश

मै0 मां दुर्गा माइन्स एण्ड मिनरल्स,
ग्राम खटगेड़ा पो0ओ0 असों,
जनपद बागेश्वर।

प्रभारी जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1038(1)/भू0खनि0वि0/जन0बागे0/2024-25 दिनांक 04.01.2025 के द्वारा अवगत कराया गया है कि आपके पक्ष में ग्राम पंचायत तहसील दुगनाकुरी जनपद बागेश्वर में स्वीकृत 12.360 है0 खनिज सोपस्टोन पट्टे का दिनांक 27.12.2024 को संयुक्त निरीक्षण खनन विभाग एवं राजस्व विभाग द्वारा पट्टाधारक के प्रतिनिधि श्री नीरज कुमार की उपस्थिति में किया गया। संयुक्त निरीक्षण के दौरान आपके पक्ष में स्वीकृत खनन पट्टे का मलवा सीमाबन्धित पीलर संख्या 8 और 9 से बाहर खेत नं0 3122 म0, 3127, 3128, 3129, 3130, 3605, 3606, 3607, 3608, 3609, 3610, 3615, 3620, 3633, 3634, 3638, 3639 में डाला हुआ पाया गया जो कि खनन स्वीकृत क्षेत्र से बाहर है। उत्तराखण्ड शासन औद्योगिक विकास अनुभाग-1 संख्या 977/VII-A-1/2023-24 (ख)/2007 दिनांक 16 जून, 2023 अध्याय 05 के 50(12) स्वस्थाने घटानों हेतु स्वीकृत खनन पट्टों में ओवर वर्डन/मिट्टी/मलवा स्वीकृत क्षेत्र से बाहर नहीं डाला जाएगा यदि पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर ओवर वर्डन/मलवा डाला जाता है तो सम्बन्धित पट्टाधारक पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) का जुर्माना जिला खान अधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म निदेशालय द्वारा अधिरोपित किया जाएगा। उपरोक्त के क्रम आपके द्वारा अपने स्वीकृत क्षेत्र से बाहर मलवा डाला गया है जिस सम्बन्ध में आपके प्रतिनिधि को मौके पर खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाए, खनन कार्य निर्धारित खनन नीति के अनुसार ही किया जाए तथा स्वीकृत खनन क्षेत्र के बाहर रखे गये मलवे को अपने स्वीकृत खनन क्षेत्रान्तर्गत रखे जाने हेतु निर्देशित करते हुए जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के उक्त पत्र दिनांक 04.01.2025 के द्वारा आप पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) की धनराशि अर्धदण्ड अधिरोपित की संस्तुति की गयी है।

जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर के पत्र संख्या 1038(1)/भू0खनि0वि0/जन0बागे0/2024-25 दिनांक 04.01.2025 के द्वारा निदेशालय को उपलब्ध करायी गयी संस्तुति सहित आख्या के क्रम में औद्योगिक विकास अनुभाग-1, उत्तराखण्ड शासन के शासनादेश संख्या 977/VII-A-1/2023-24 ख/2007 दिनांक 16 जून, 2023 द्वारा प्रख्यापित उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय-5 के नियम 50 के उपनियम 12 के तहत आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया जाता है तथा आपको यह भी निर्देशित किया जाता है कि आपके पक्ष में स्वीकृत खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।

अतः आपको निर्देशित किया जाता है कि उक्तानुसार अधिरोपित धनराशि रू0 5.00 लाख (रू0 पांच लाख मात्र) तत्काल सुरसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी बागेश्वर/जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर के माध्यम से निदेशालय को उपलब्ध कराने तथा आपके पक्ष में स्वीकृत खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे का एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करें।



(राजपाल लेघा)
निदेशक

Narain Haran

संख्या :- 6538 /मु0ख0-VIII(i)/53/2016-17/बागे0/भू0खनि0निदे0/2025 तददिनांकित।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागेश्वर।

2. जिला खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बागेश्वर को इस निर्देश के साथ प्रेषित की उक्तानुसार पट्टाधारक से रू0 5.00 लाख अर्धदण्ड निर्धारित विभागीय लेखाशीर्षक में जमा कराकर चालान की मूल प्रति निदशालय को उपलब्ध कराने तथा पट्टाधारक द्वारा स्वीकृत खनन क्षेत्रान्तर्गत पट्टे पर सीमा पिलर लगवाया जाना तथा स्वीकृत खनन क्षेत्र के बाहर डाले गये मलवे का एक सप्ताह के अन्तर्गत पट्टाधारक से हटाना सुनिश्चित करें, पट्टाधारक द्वारा निर्धारित समयान्तर्गत मलवा न हटाने की दशा में पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे को निरस्त करने हेतु अग्रेत्तर कार्यवाही करना सुनिश्चित करें।

(Handwritten Signature)
24/1/25
(संजपाल लेधा)
निदेशक

(Handwritten Signature)

IFMS

Uttarakhand

e-Challan
377

Bank Ref. No. - CK00GQRAV2

Treasury Form-209(1)
Financial Handbook Vol. V, Part-II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch - State Bank Of India (Payment Gateway)

Status : (S) Completed successfully.

| | | |
|----|--|--|
| 1 | Name of the person (designation if necessary or Organization on whose behalf amount is being paid. | MAA DURGA MINES AND MINERALS |
| 2 | Address | VILLAGE PACHAR DISTT BAGESHWAR |
| 3 | Registration Number (if necessary) | |
| 4 | Full details of amount to be deposited (for which purpose and in favour of) | Penalty challan deposited by MAA DURGA MINES AND MINERALS PACHAR SOAP STONE MINES against notice no 6538 dated 24 january 2025 |
| 5 | Gross value of Challan | 500000 |
| 6 | Net value of Challan | 500000 |
| 7 | Deaprtment | Director Geology and Mining Uttarakhand |
| 8 | Related office for which challan is to be deposit | Directorate of Geology and Mining, District Office Bageshwar |
| 9 | Full details of Head of Account | 0853 - Non-ferrous Mining and Metallurgical Industries |
| 10 | 13 Digit code of Head of A/c | As per details below |

| SL No. | Services | Detail Head | Amount |
|-----------------------|----------|---------------|--------|
| 1 | Penalty | 0853001070106 | 500000 |
| Total Challan Amount- | | | 500000 |

Amount (in words) - Rs. Five Lakh only

Signature of departmental officer with seal

MAA DURGA MINES AND MINERALS

Challan No- 08530225E0023848

Amount in Figure(Rs.) - 500000

Date - 16-FEB-2025

Amount in words - Rs. Five Lakh only

Received Through

Nav. Haran

Bank Ref. No. - CK00GQRAV2

State Bank Of India (Payment Gateway)

भूतत्व एवं खनिकर्म विभाग,
जनपद बागेश्वर।

संख्या 1099 / भू0खनि0वि0 / जन0बागे0 / 2024-25,

दिनांक: 04/02/2025

नोटिस

मै0 मां दुर्गा माइन्स एण्ड मिनरल्स,
ग्राम खटगेड़ा पो0ओ0 असों,
जनपद बागेश्वर।

विषय:- जनपद बागेश्वर के तहसील दुगनाकुरी के ग्राम पचार में पट्टाधारक श्री ठाकुर सिंह गढिया के पक्ष में स्वीकृत सोपस्टोन पट्टे के सम्बन्ध में।

अवगत कराना है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून के कार्यालय आदेश 6538/मु0ख0-VII(i)/53/2016-17/बागे0/भू0खनि0निदे0/2025 दिनांक 24 जनवरी, 2025 के माध्यम से आपके पक्ष में ग्राम पचार तहसील दुगनाकुरी जनपद बागेश्वर क्षेत्रान्तर्गत स्वीकृत खनन पट्टे का मलवा खनन स्वीकृत क्षेत्र से बाहर डालने के दृष्टिगत उत्तराखण्ड उप-खनिज (परिहार) नियमावली-2023 के अध्याय -5 के नियम 50 के उपनियम 12 के प्राविधानानुसार आप पर रू0 5.00 लाख (रू0 पांच लाख मात्र) का जुर्माना अधिरोपित किया गया है तथा स्वीकृत खनन पट्टा क्षेत्रान्तर्गत पट्टे पर सीमा पीलर लगवाये जाने एवं स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को पत्र प्राप्ति के एक सप्ताह के अन्तर्गत हटाना सुनिश्चित करने के निर्देश दिये गये हैं।

अतः उक्त के अनुपालन में आपको निर्देशित किया जाता है कि आप पर अधिरोपित धनराशि 5.00 (रू0 पांच लाख) तत्काल सुसंगत विभागीय लेखाशीर्षक 0853 में जमा कराते हुए चालान की मूल प्रति जिलाधिकारी कार्यालय तथा इस कार्यालय को उपलब्ध कराना, स्वीकृत खनन पट्टा क्षेत्रान्तर्गत पट्टे पर सीमा पीलर लगवाने एवं स्वीकृत खनन क्षेत्र से बाहर डाले गये मलवे को मा0 उच्च न्यायालय अंतरिम आदेश/निर्णय के उपरान्त एक सप्ताह के भीतर हटाये जाने की सूचना इस कार्यालय को उपलब्ध कराना सुनिश्चित करें अन्यथा की स्थिति में आपके पक्ष में स्वीकृत खनन पट्टे को निरस्त करने की कार्यवाही कर दी जायेगी।

भवदीया,

Nasir Hussain
(नाजिया हसन)
खान अधिकारी
बागेश्वर।

संख्या 1099/भू0खनि0वि0 / जन0बागे0 / 2024-25, तददिनांक।

प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गडोदय बागेश्वर को सादर सूचनार्थ प्रेषित।

2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उत्तराखण्ड खनिज भवन भोपालपानी, देहरादून।

20/2/25
4/2/25

Nasir Hussain

Nasir Hussain
खान अधिकारी
बागेश्वर।

High Court of Uttarakhand

[Back](#)High Court of Uttarakhand
Case Details

| | | | |
|---------------------|-----------------------------|--------------------|------------|
| Case Type | : WPPII | | |
| Filing Number | : 8190/2024 | Filing Date: | 06-11-2024 |
| Registration Number | : 174/2024 | Registration Date: | 06-11-2024 |
| CNR Number | : UKHC01-017500-2024 | | |

Case Status

| | |
|--------------------|---|
| First Hearing Date | : |
| Next Hearing Date | : 22nd August 2025 |
| Stage of Case | : ORDERS ON APPLICATIONS (AFTER FRESH) -23 |
| Coram | : 1226Hon'ble Mr Justice G. Narendar , Hon'ble Mr. Justice Alok Mahra |
| Bench | : Division Bench |
| State | : UTTARAKHAND |
| District | : Bageshwar |
| Judicial | : ALL SECTIONS (CIVIL AND CRIMINAL) |
| Causelist Name | : DAILY CAUSE LIST |
| Not Before Me | : |

Petitioner and Advocate

1) SUO MOTU PIL

Advocate- DUSHYANT MAINALI

Respondent and Advocate

1) STATE OF UTTARAKHAND

Advocate - C.S.C., NAVEEN CHANDRA TEWARI, RAHUL ADHIKARI, MENKA TRIPATHI, PUSHPILA BISHT, NANDAN ARYA, M S DHAPOLA, DEEPANSHU PATHAK, HEMANT PANT, B D PANDE, BASANT KUMAR, DEEP CHANDRA, SUNDER DHAUNI, Mamta Bisht, SIDDHARTH JOSHI, ANIL KUMAR JOSHI, MEENAKSHI PARIHAR, KIRTIKA GOYAL, KARTIK PANT, Mamta Bisht, PAWAN BHATT, BHUPESH KANDPAL, KARTHIK JAYASHANKAR, PIYUSH GARG, PRIYANKA AGRAWAL, HEMANT PANT, SIDDHARTHA SAH, ABHISHEK SRIVASTAVA, NISHANT GARKOTI, AAYUSH GAUR, PRIYANKA AGRAWAL, RAJESH PANDEY, HARDIK SAH, D C S RAWAT, MEDHA PANDEY, KHUSHBOO CHAUDHARY, PULAK RAJ MULLICK, SAUMYA TRIPATHI

2) PRINCIPAL SECRETARY

Advocate-C.S.C.
,HEMANT PANT
VINAYAK PANT
DHARMENDRA BARTHWAL
KARMANYA PANDEY
HIMANSHU YADAV

3) SECRETARY RURAL DEVELOPMENT

Advocate-C.S.C.
4) UTTARAKHAND POLLUTION CONTROL BOARD

Advocate-ADITYA PRATAP SINGH
5) DISTRICT MAGISTRATE

Advocate-C.S.C.
6) state level environment impact assessment authority through its member secretary

Advocate-DR AMAN RAB
7) DFO BAGESHWAR

8) DISTRICT MINERAL FOUNDATION TRUST BAGESHWAR THROUGH ITS MEMBER SECRETARY

9) SECRETARY GEOLOGY AND MINING DEPTT

10) UNION OF INDIA

11) SECRETARY

12) DIRECTOR GENERAL

13) DIRECTOR

- 14) SECRETARY
- 15) DISTRICT MINING OFFICER
- 16) M/S LALIT MOHAN JOSHI
- 17) M/S JAI SHREE HARI SOAPSTONE CHIRANG
- 18) M/S GARUWA SIRMOLI SOAPSTONE MINE
- 19) M/S SHRI NAVEEN KUMAR
- 20) ALMORA MAGENSITE LIMITED
- 21) M/S KANTILAL SHAH MINES
- 22) M/S PURAN CHANDRA TIWARI
- 23) M/S HARUNATH MINES AND MINERALS
- 24) M/S SHRI SHAKTI MINES
- 25) M/S AGRI MINERALS THROUGH ITS LESSEE
- 26) M/S SIDDHBALI MINE AND MINERALSTHROUGH
- 27) M/S RAJENDRA SINGH NAGARKOTI MINES
- 28) M/S UMMED SINGH SHAHI
- 29) M/S THAKUR SINGH GARIYA
- 30) M/S PRAKASH SINGH NAGARKOTI
- 31) M/S RUDRA MINESTHROUGH DHUNGA BAGESHWAR
- 32) M/S MAHESH SINGH BHOURLAL
- 33) M/S DHAULINAAG MINESH
- 34) M/S SHRI PREM SINGH DHAMI
- 35) M/S NIRMALA DAFOUTI
- 36) M/S KAMLA DEVI BAFILA
- 37) M/S RAJENDRA PRASAD TIWARI
- 38) M/S SHRI UMMED SINGH KALAKOTI
- 39) M/S SANGAM MINERAL
- 40) M/S BALRAJ ASSOCIATES
- 41) M/S BALWANT SINGH BHAURLAL
- 42) M/S KANTI LAL SAH MINES
- 43) M/S SANDEEP SAH
- 44) M/S STAR MINES
- 45) M/S SUNSHINE AND MINERALS
- 46) M/S UTTARAKHAND MINE MINERALS
- 47) M/S BHARAT SINGH BHAKUNI
- 48) M/S PRAKASH SINGH DHAPOLA
- 49) M/S GUCHETI MINES
- 50) M/S RAJANI SHAHI

- 51) M/S TALLA SANYUDA SOAPSTONE
- 52) M/S SAI MINES AND MINERALAS
- 53) M/S HARISH CHANDRA KANDPAL
- 54) M/S JAI AMBIKA MINES
- 55) M/S SHIV SHAKTI MINES AND MINERALS
- 56) M/S RAJENDRA PRAKASH UPADHYAY
- 57) M/S RAJENDRA SINGH DAFOTI MINES
- 58) M/S GANGANATH MINERALS
- 59) M/S SAVITA TIWARI MINES
- 60) M/S SMT KHIMULI DEVI
- 61) M/S MANISH NAND KISHORE AGARWAL
- 62) M/S DEWAN SINGH RAUTELA
- 63) M/S UMED SINGH KALAKOTI
- 64) M/S JAI MATA DI MINES
- 65) M/S GOVIND SINGH RAUTELA MINES
- 66) M/S MANOJ KUMAR SAH
- 67) M/S NANDITA TEWARI MINES
- 68) M/S N S CORPORATION
- 69) M/S MAA DURGA MINES
- 70) M/S AMJHAJOO SOAP STONE MINE THROUGH ITS LESSEE THAKUR SINGH GARIYA
- 71) M/S SHRI RAM BHARAT MINES
- 72) M/S KATIYAR MINING AND INDUSTRIAL CORPORATION
- 73) M/S PARVATIYA MINE
- 74) M/S HAIDAKHAN MINES
- 75) M/S JHARKOT SOAPSTONE MINE
- 76) M/S SMT KUNTI PARIHAR
- 77) M/S DIWAN SINGH PAPOLA MINES
- 78) M/S PURAN SINGH MAJILA
- 79) M/S KHETWAL MINES
- 80) M/S ONKAR MINERALS
- 81) M/S JAI GANGANATH SHI LESSEE
- 82) M/S KANTI LAL SHAH MINES
- 83) M/S HARSH KUMAR MEHRA MINES
- 84) M/S ALMORA MAGNESITE LIMITED
- 85) M/S PURAN CHANDRA TEWARI
- 86) VIKRAM SINGH SHAHI
- 87) M/S RUDRANI MINES

- 88) M/S MAA BHAGWATI MINES
- 89) JAY MAA BHAGWATI BHATNIKOT
- 90) M/S JAAGNATH MINERALS
- 91) SHRI UMMED SINGH KALAKOTI
- 92) SHANKAR SINGH DAFOUTI
- 93) THAKUR SINGH GARIYA
- 94) THAKUR SINGH GARIYA
- 95) KRD MINERALS
- 96) SHRI DARBAN PURI
- 97) ANAND SINGH KALAKOTI SOAPSTONE MINE
- 98) GOVIND SINGH BHAURYAL
- 99) GANESH DUTT NAINWAL
- 100) M/S DEEP CHANDRA VERMA
- 101) DINESH SINGH PARIHAR
- 102) M/S ASHA GARIA AND VIJAY KUMAR MITTAL
- 103) H B CORPORATION
- 104) GOPAL RAM
- 105) KEDAR SINGH
- 106) PARTH MINERALS
- 107) BHUWAN CHAND TIWARI
- 108) PUNGAR VALLEY SOAPSTONE
- 109) SMT KANCHAN BANSAL
- 110) PUNGAR VALLEY SOAP STONE PRIVATE LIMITED
- 111) DEVBHOOMI MINES
- 112) M/S BALAJI MINERALS
- 113) DINESH CHANDRA SINGH GARIA
- 114) NANDITA TEWARI
- 115) SURENDRA SINGH BHORYAL
- 116) MADHO SINGH PAPOLA
- 117) N S CORPORATION THROUGH ITS PARTNER KAMLESH PRASHAD
- 118) PRATAP SINGH GARIA
- 119) GEETA BHAURYAL
- 120) GIRISH CHANDRA PETSHALI
- 121) MADHO SINGH PAPOLA
- 122) KATHMULIA GADELIKHET
- 123) M/S BANGCHUDI SOAPSTONE MINING PROJECT
- 124) SHRI SHAKTESHWAR MAHADEV

- 125) DIWAN SINGH PAPOLA
- 126) JAY MAA BHAGWATI BHATNIKOT
- 127) NAULING MINERALS
- 128) SOAPSTONE MINES
- 129) DHAULINAG MINES
- 130) KHADAK SINGH DAFAUTI
- 131) NEW HILLS MINES
- 132) M/S HARISH MEHTA
- 133) M/S HARISH MEHTA
- 134) M/S KULDEEP SINGH BISHT
- 135) KRISHNA SINGH PARIHAR
- 136) SUNEEL KUMAR PETSHALI
- 137) TEK CHAND KAPOOR
- 138) JAGDISH SINGH KALAKOTI
- 139) M/S KUNDAN SINGH NEGI
- 140) M/S AMBA MINE AND MINERALS
- 141) M/S INDER LAL BAJRANG
- 142) M/S INDER LAL BAJRANG
- 143) M/S JEEWAN SINGH KHETWAL
- 144) M/S DHAN SINGH BAFILA
- 145) M/S DHAN SINGH BAFILA
- 146) M/S GANGA PRASHAD PANDEY
- 147) M/S SACHIN TIWARI
- 148) M/S SHER SINGH DHAPOLA
- 149) M/S M R MINERALS
- 150) M/S PANKAJ BHATT
- 151) M/S HARISH CHANDRA LOHANI
- 152) M/S SUBODH LAL SAH
- 153) M/S MAHESH PANT
- 154) M/S ANAND GIRI GOSWAM
- 155) M/S JEEWAN SINGH KHETWAL
- 156) M/S PRAVEEN SINGH PAPOLA
- 157) M/S MADHAWANAND PATHAK
- 158) M/S BHUWAN CHANDRA JOSHI
- 159) SHRI GOVIND SINGH
- 160) M/S BHUPENDRA SINGH BHAURYAL
- 161) SUNDAR SINGH MEHRA

- 162) M/S RAMESH SINGH CHAUHAN
 163) MALLADESH SOAPSTONE MINE
 164) M/S RAMESH SINGH MAJILA
 165) M/S FATEH SINGH PARIHAR
 166) M/S BHUPAL SINGH KANWAL
 167) M/S HIRDESH KUMAR SAH
 168) M/S WAVE MINE PVT LTD
 169) M/S UMESH CHANDRA PANDEY
 170) M/S DEVESH SRIVASTAVA
 171) M/S RAMESH CHANDRA
 172) M/S SHRI HARISH CHANDRA
 173) M/S DIWAN SINGH PAPOLA
 174) M/S DIWAN SINGH PAPOLA
 175) DIRECTORATE GENERAL OF MINES SAFETY THROUGH DIRECTOR

Acts

| Under Act(s) | Under Section(s) |
|---|------------------|
| Under Article 226 of the Constituion of India | 226 |

IA Details

| IA Number | Party | Date of Filing | Next Date | IA Status |
|---|----------------------|----------------|-----------|-----------|
| IA/1/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/2/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/3/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/4/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/5/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/6/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/7/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |

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|--|----------------------|------------|----|---------|
| IA/8/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/9/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/10/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/11/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/12/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/13/2025 Classification : MODIFICATION APPLICATION | STATE OF UTTARAKHAND | 11-02-2025 | -- | Pending |
| IA/14/2025 Classification : RECALL APPLICATION | SUO MOTU PIL | 11-02-2025 | -- | Pending |
| IA/15/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 11-02-2025 | -- | Pending |
| IA/16/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 11-02-2025 | -- | Pending |
| IA/17/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 11-02-2025 | -- | Pending |
| IA/18/2025 Classification : STAY VACATION APPLICATION | STATE OF UTTARAKHAND | 18-02-2025 | -- | Pending |
| IA/19/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | STATE OF UTTARAKHAND | 21-02-2025 | -- | Pending |
| IA/20/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | STATE OF UTTARAKHAND | 25-02-2025 | -- | Pending |
| IA/21/2025 Classification : MISCELLANEOUS APPLICATION WITH SHORT COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 27-02-2025 | -- | Pending |
| IA/22/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | STATE OF UTTARAKHAND | 27-02-2025 | -- | Pending |
| IA/23/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | SUO MOTU PIL | 28-02-2025 | -- | Pending |
| IA/24/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 03-03-2025 | -- | Pending |
| IA/25/2025 Classification : STAY VACATION APPLICATION | STATE OF UTTARAKHAND | 03-03-2025 | -- | Pending |
| IA/26/2025 Classification : MISCELLANEOUS | STATE OF UTTARAKHAND | 05-03-2025 | -- | Pending |

| | | | | |
|--|----------------------|------------|------------|----------|
| APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | | | | |
| IA/27/2025 Classification : RECALL APPLICATION | STATE OF UTTARAKHAND | 05-03-2025 | -- | Pending |
| IA/28/2025 Classification : MODIFICATION APPLICATION | STATE OF UTTARAKHAND | 05-03-2025 | -- | Pending |
| IA/29/2025 Classification : MODIFICATION APPLICATION | | 08-03-2025 | -- | Pending |
| IA/30/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 11-03-2025 | -- | Pending |
| IA/31/2025 Classification : MODIFICATION APPLICATION | STATE OF UTTARAKHAND | 11-03-2025 | -- | Pending |
| IA/32/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 11-03-2025 | -- | Pending |
| IA/33/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY COUNTER | SUO MOTU PIL | 19-03-2025 | -- | Pending |
| IA/34/2025 Classification : MODIFICATION APPLICATION | STATE OF UTTARAKHAND | 26-03-2025 | -- | Pending |
| IA/35/2025 Classification : MODIFICATION APPLICATION | STATE OF UTTARAKHAND | 26-03-2025 | -- | Pending |
| IA/36/2025 Classification : MODIFICATION APPLICATION | STATE OF UTTARAKHAND | 26-03-2025 | -- | Pending |
| IA/37/2025 Classification : MISCELLANEOUS APPLICATION | STATE OF UTTARAKHAND | 27-03-2025 | 27-03-2025 | Disposed |
| IA/38/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | STATE OF UTTARAKHAND | 27-03-2025 | -- | Pending |
| IA/39/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | STATE OF UTTARAKHAND | 01-04-2025 | -- | Pending |
| IA/40/2025 Classification : STAY VACATION APPLICATION | STATE OF UTTARAKHAND | 01-04-2025 | -- | Pending |
| IA/41/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 01-04-2025 | -- | Pending |
| IA/42/2025 Classification : MODIFICATION APPLICATION | | 24-04-2025 | -- | Pending |
| IA/43/2025 Classification : MODIFICATION APPLICATION | | 24-04-2025 | -- | Pending |
| IA/44/2025 Classification : MISCELLANEOUS APPLICATION | | 30-04-2025 | -- | Pending |
| IA/45/2025 Classification : URGENCY APPLICATION | STATE OF UTTARAKHAND | 08-05-2025 | -- | Pending |
| IA/46/2025 Classification : URGENCY APPLICATION | STATE OF UTTARAKHAND | 15-05-2025 | -- | Pending |

| | | | | |
|--|----------------------|------------|----|---------|
| IA/47/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | STATE OF UTTARAKHAND | 16-05-2025 | -- | Pending |
| IA/48/2025 Classification : MISCELLANEOUS APPLICATION WITH SUPPLIMENTARY AFFIDAVIT | STATE OF UTTARAKHAND | 16-05-2025 | -- | Pending |
| IA/49/2025 Classification : MODIFICATION APPLICATION | | 20-05-2025 | -- | Pending |
| IA/50/2025 Classification : MODIFICATION APPLICATION | | 20-05-2025 | -- | Pending |
| IA/51/2025 Classification : MODIFICATION APPLICATION | | 20-05-2025 | -- | Pending |
| IA/52/2025 Classification : URGENCY APPLICATION | | 23-05-2025 | -- | Pending |
| IA/53/2025 Classification : INTERVENTION APPLICATION | | 23-05-2025 | -- | Pending |
| IA/54/2025 Classification : MISCELLANEOUS APPLICATION WITH COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 09-06-2025 | -- | Pending |
| IA/55/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 12-06-2025 | -- | Pending |
| IA/56/2025 Classification : MISCELLANEOUS APPLICATION | SUO MOTU PIL | 16-06-2025 | -- | Pending |
| IA/57/2025 Classification : MISCELLANEOUS APPLICATION WITH SHORT COUNTER AFFIDAVIT | STATE OF UTTARAKHAND | 20-06-2025 | -- | Pending |
| IA/58/2025 Classification : MISCELLANEOUS APPLICATION | | 20-06-2025 | -- | Pending |
| IA/59/2025 Classification : REVIEW APPLICATION | SUO MOTU PIL | 27-06-2025 | -- | Pending |
| IA/60/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 04-07-2025 | -- | Pending |
| IA/61/2025 Classification : MISCELLANEOUS APPLICATION | SUO MOTU PIL | 04-07-2025 | -- | Pending |
| IA/62/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 04-07-2025 | -- | Pending |
| IA/63/2025 Classification : REVIEW APPLICATION | | 21-07-2025 | -- | Pending |
| IA/64/2025 Classification : INTERVENTION APPLICATION | SUO MOTU PIL | 31-07-2025 | -- | Pending |
| IA/65/2025 Classification : MISCELLANEOUS APPLICATION | SUO MOTU PIL | 31-07-2025 | -- | Pending |

Linked Cases

| Filing Number | Case Number |
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| WPPIL/8190/2024 (main) | WPPIL/174/2024 (main) |

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| WPPIL/1736/2020 | WPPIL/38/2020 |
| WPPIL/91/2025 | WPPIL/3/2025 |
| WPPIL/6771/2022 | WPPIL/137/2022 |
| WPMS/780/2021 | WPMS/298/2021 |
| WPPIL/1522/2024 | WPPIL/35/2024 |
| WPPIL/9544/2024 | WPPIL/202/2024 |

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| Cause List Type | Judge | Business On Date | Hearing Date | Purpose of hearing |
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| DAILY CAUSE LIST | Hon'ble Mr. Justice Manoj Kumar Tiwari , Hon'ble Mr. Justice Vivek Bharti Sharma | 07-11-2024 | 21-11-2024 | FRESH CASES FOR ADMISSION -3 |
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| DAILY CAUSE LIST | Hon'ble Mr. Justice Manoj Kumar Tiwari , Hon'ble Mr. Justice Pankaj Purohit | 24-12-2024 | 26-12-2024 | ADMISSION MATTERS -25 |
| DAILY CAUSE LIST | Hon'ble Mr. Justice Manoj Kumar Tiwari , Hon'ble Mr. Justice Alok Kumar Verma | 26-12-2024 | 02-01-2025 | ADMISSION MATTERS -25 |
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| DAILY CAUSE LIST | Hon'ble Mr Justice G. Narendar , Hon'ble Mr. Justice Manoj Kumar Tiwari | 09-01-2025 | 10-01-2025 | PERSONAL APPEARANCE -4 |
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| 27 | WPPIL/174/2024 | Hon'ble Mr Justice G. Narendar, Hon'ble Mr. Justice Alok Mahra | 04-08-2025 | View |

Category Details

| | |
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| Category | MISC WRIT PETITION (2) |
| Sub Category | WRIT PETITION CIVIL (1) |
| Sub Sub Category | UNDER ARTICLE 226 (1) |
| Sub Sub Sub Category | PUBLIC INTEREST LITIGATION (45) |

OBJECTION

| Sr.No. | Scrutiny Date | OBJECTION | Compliance Date | Receipt Date |
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| 1 | 06-11-2024 | All Objections are Complied | -- | -- |

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IN THE HIGH COURT OF UTTARAKHAND
AT NAINITAL

HON'BLE THE CHIEF JUSTICE SRI G. NARENDAR
AND

HON'BLE SRI JUSTICE ALOK MAHRA

16TH JUNE, 2025

WRIT PETITION (PIL) No. 174 OF 2024

with

WRIT PETITION (PIL) No. 38 OF 2020

WRIT PETITION (M/S) No. 298 OF 2021

WRIT PETITION (PIL) No. 137 OF 2022

WRIT PETITION (PIL) No. 35 OF 2024

WRIT PETITION (PIL) No. 202 OF 2024

WRIT PETITION (PIL) No. 03 OF 2025

Presence :

Mr. Dushyant Mainali, learned Amicus Curiae in WPPIL No. 174/2024.
Mr. D.S. Patni, learned Senior Counsel assisted by Mr. Dharmendra Barthwal, learned counsel for petitioner in WPPIL No. 03/2025
Mr. Atmaram N.S. Nadkarni, learned Senior Counsel with Mr. C.S. Rawat, learned Chief Standing Counsel for the State.
Mr. Manoj Kumar, learned Standing Counsel for the Union of India.
Mr. Aditya Pratap Singh, learned counsel for the Uttarakhand Pollution Control Board.
Mr. Anil Kumar Joshi, learned counsel for respondent no.48.
Ms. Priyanka Agarwal, learned counsel for respondent no.68.
Mr. Siddhartha Sah, learned counsel for respondent no.123/
Mr. Pawan Bhatt, learned counsel for respondent no.46
Mr. Basant Kumar, learned counsel for respondent nos.19, 55, 26, 25, 33, 18, 92, 81, 48, 17, 16, 104 and 124.
Ms. Mamta Bisht, learned counsel for interveners in IA Nos. 15, 16, & 17 of 2025 and for respondent nos. 38, 58, 101, 90 & 63.
Ms. Meenakshi Parihar, learned counsel for respondent nos.76, 116, 121, 131, 150, 109, 111, 169, 46, 47, 100, 23, 44 and 45.
Ms. Menka Tripathi and Ms. Pushpila Bisht, learned counsel for respondent nos. 21, 35, 42, 43, 65, 87 & 89.

ORDER : (per Sri G. Narendar, C.J.)

Heard the learned counsels for the petitioners and the interveners, and Mr. Atmaram N.S. Nadkarni, learned Senior Counsel along with learned Chief Standing Counsel for the State, and Sri Manoj Kumar, learned Standing Counsel for the Central Ground Water Board and Geological Survey of India.

Narender

2. By order dated 09.06.2025, this Court had directed as under :

"Having heard Mr. Dushyant Mainali, learned Amicus Curiae, Mr. Atmaram N.S. Nadkarni, learned Senior Counsel with Mr. C.S. Rawat, learned Chief Standing Counsel for the State, Mr. Manoj Kumar, learned Standing Counsel for the Union of India, Mr. Piyush Garg, learned counsel for respondent no.72, Mr. Anil Kumar Joshi, learned counsel for respondent no.48, Ms. Priyanka Agarwal, learned counsel for respondent no.68, Mr. Siddhartha Sah, learned counsel for respondent no.123, Mr. Pawan Bhatt, learned counsel for respondent no.46, Mr. Basant Kumar, learned counsel for respondent nos.19, 55, 26, 25, 33, 18, 92, 81, 48, 17, 16, 104 and 124, and Ms. Meenakshi Parihar, learned counsel for respondent nos.76, 116, 121, 131, 150, 109, 111, 169, 46, 47, 100, 23, 44 and 45, we are of the opinion that the officers of Geological Survey of India and Central Ground Water Authority be directed to assess the possible effect of rain on the mining pits as to whether the water accumulated and on-coming monsoon rains are likely to cause landslides of Intensity, which is likely to result in damage to the topography and is likely to result in loss of lives of men and animals.

2. *In that view, we direct Mr. Manoj Kumar, learned Central Government Standing Counsel to take notice on behalf of Geological Survey of India and Central Ground Water Authority.*

3. *Registry is directed to forward a copy of this order to the Regional Director, Central Ground Water Board, Uttarakhand Region through e-mail "rdur-cgwb@nic.in".*

4. *Registry is directed to furnish a free copy of this order to Mr. Manoj Kumar, learned Central Government Standing Counsel. 5. We direct Mr. Manoj Kumar to take instructions by the next date of hearing. 6. List on 13.06.2025 on the top of the Board"*

3. Pursuant to the directions issued, today the learned Central Government Standing Counsel places before the Court, an inspection-cum-assessment report by the Central Ground Water Board (CGWB), Uttaranchal Region, Ministry of Water Resources, River Development & Ganga Rejuvenation, and the Geological Survey of India. The CGWB, constituted a Committee, consisting of two officers – one Dr. Vikas Tomar

and Shri Chandan Kumar to look into the hydrological aspects and water accumulation in various pits in the mines of Bageshwar District. It is pertinent to note here that the issue regarding underground water resources was also addressed by this Court on a preliminary basis, and in the course of hearing, this Court had earlier also directed the CGWB to examine, as to whether the water accumulated in the pits was a result of any groundwater source, or was merely accumulation of rain water. In this direction, a two member team visited Bageshwar District between 07.04.2025 to 11.04.2025 and inspected Plate 1A & 1B, along with officials of the Mining Department, and their observations in respect of Bangchudi Village, and other sites have been placed before us. The GPS coordinates of the mines, and the pits examined, have also been noted. The report reads as under :

"Based on the site visits and perusal of hydro-geological information gathered during the inspection, the following observations were made.

1. According to the Mining office records, the Bangchudi is a newly approved mine granted to Mr. Anshul Gadhiya, son of Mr. Kedar Singh, resident of Iwaladevi Yard, Tehsil Road Bageshwar, District. The approval of a mining lease of mineral soapstone for a period of 25 years in an area of total 4.966 hectares at village Bangchudi. The GPS coordinates of the above soapstone mining lease are 29°46'49.14N", 29°46'51.20N to 79° 52' 23.96"E 79° 52'24.78"E. The rainfall data received from the mining department shows that during the December 2024 Bageshwar District received only 11 mm of rainfall while from January to March 2025 a total of 63 mm rainfall occurred in the Bageshwar tehsil (28th Feb- 41 mm and 1st March-29 mm). Negligible rainfall has occurred in the area from 2nd March 25 to 9th April 25.

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N. K. Singh

2. As per the statement of Sh Anshul Gadiya Mine Owner of Bagchudi mine, the mining started on 12th December' 24 and water started oozing out in the form of seepage in one of the pits excavated for mining the soapstone on 20th December' 24. Initially, the seepage was having very low discharge. However, it is reported that the seepage gets accumulate after the shutting down/ closer of mine on 06th January'25 as per the directions of Honorable High Court, Nainital. This the mine pit became like as small pond and since then the water level is maintained in the pit.

3. There are two mine pits being excavated for the mining of Soapstone in Bagchudi Mine. Out of which upslope pit filled with water while the downside pit is dry and only mud cracks are visible. The upslope pit is excavated deeper than the dry pit.

4. The study area is mainly represented by the rocks of Lesser and Central Himalayas. The geological set up is very complex due to the repeated tectonic disturbances caused by different orogenic cycles. The rock units exposed in area comprise quartzite, mica-tale schist, limestone, dolomite etc.

5. The committed visited Bagchudi and other Mines where the soapstone is occurring as lentiform mineral deposits. These deposits occur as irregular pockets. Soapstone is commonly associated with other rocks like dolomite and quartzite. In the Bagchudi Mine area, the dolomite rocks are exposed as big boulders embedded with the loose overburden.

6. The mine area in the Bagchudi village (Plate-1A) is located towards South-East from the village. There is no human habitat in the downslope of the mining area and the general slope is more than 20 degrees towards the Bhandar Gad, local drainage of the area. In terms of natural source of groundwater, one Naula (Altitude 1649 mamsl) is situated in North-West direction of the village and another spring (Altitude 1662m amsl) in South-West Direction. One Handpump (Altitude 1702 m amsl) is present in working condition in the village. (Figure - 1).

7. The depth to water level measured in the Handpump is 43.92 m, bgl and the discharge in the spring is quite low. The Naula discharge is measured comes out as 0.34 lpm. As reported, local people are not using Naula/ spring water for their daily needs due to availability of piped water at homes.

8. The local Villagers informed the team that the drinking water needs of the village are being met through

pipe line water supply received from the Vijaypur spring approx 18 km away from the Bangchudi. This pipeline supply is running from last 12-13 years. Recently a new pipe line is also constructed from Jethai Pumphouse to Bangchudi village by Peyjal Nigam under the Har Ghar Nal scheme.

9. The CGWB team has also visited the other mine sites situated at Talla Dhapola, Bilari, Sunyura, Sunargaon (Bajina) etc (Plate-1B) and in most cases the excavated mine pits are filled with water. The mine pits at Gangnath Minerals and Nandita Tiwari mines are also filled with water. One spring was found on the approach road to the Gangnath Minerals having discharge of 0.71 pm. The water samples were collected from both mines (pits) and spring. The excavated material (loose overburden) was dumped on the slopes which is ultimately going into as gadera and has blocked the flow path of the gadera.

10. The Shiv Shakti mine situated in Bilari village has two pits, the big pit excavated deep is filled with water whereas the small pit has only little water, running water was also seen near the small pit. Two Gaderas are situated near the mine areas which are the supplying water to the Nayal Bilari village.

11. The Basant Mine and Aagri minerals mine are situated nearby and mining has reached down to the valley portion both side ridges and water is seen in multiple pits excavated for mining. The villagers reported that the drinking water is been supplied from Basuri River for more than 10 years. The mine pit of Jai Shri Gangnath Minerals was also filled water. The Jaganath Minerals Mine in Bajina village is very old mine approx 30 years. The excavated loose material from mine is been dumped into the local gadera. The mining pit is filled with water. As reported the drinking water is supplied to the village through pipeline sourced from seedigad gadera. On the upslope side of mine two naulas are found, out of which one is fully submerged and overflowing and the other is having a discharge of 1.03 1pm. The Bakhel Minerals mine was closed last year. Also, one more mine by the name of Deep Chand Verma has water in its mine pit.

12. The water samples from the mine pits, spring tank, Handpump and the Naula were collected for Basic analysis, Heavy Metal Analysis etc. for source identification and the samples are sent for further analysis and results. The location of the visited sites is shown in the Figure-2."

Nalika Handa

4. Pursuant to the inspection carried out, the two member committee has drawn its conclusions and recommendations as under :

"Conclusion and Recommendation

1. *There are two pits in Bangchudi mine area, one with deeper excavation have sufficient water inside pit while another one with shallow excavation is dry. In Bageshwar district rainfall occurred from Dec 24 to 1st March to a tune of 74 mm. Negligible rainfall has occurred in the area from 2nd March 25 to 9th April 25. If rainfall is the only source of water in the pit, pit would be dry as it happened in another pit. It may be concluded that ground water is also contributing as seepage from aquifer in pit water body. To be surer, it is recommended to dewater the pit and if water again comes into the pit, then source of water is certainly ground water / seepage from aquifer.*
 2. *In the hilly area, aquifer i.e. ground water bearing zone is not extensive and it have limited extend. Springs, locally known as Naula and Dhara are the form of ground water which exist where ground water intersect with the surface. To know the path of ground water and impact of mining on ground water regime, detail scientific investigation with Resistivity Image Profiling Survey and GPR Survey, etc. should be carried out by specialized Institution like NGRI or IIT.*
 3. *As some of the mines in the hilly area lies in the catchment area of the spring, it is highly recommended that before giving any mine lease, comprehensive study to understand the hydrogeological setup, geological details should be carried out so that environmentally friendly mining planning will be formulated.*
 4. *In some of the mines, the dumping of the excavated overburden material is done in highly unsystematic way. Excavated material from some of the mines is being directly dumped in the gaderas which could hamper the natural flow of the local natural drainage. These gaderas (first order streams) in the hilly region serves as the lifelines of water supply system as these are tapped and water is supplied to downstream villages through gravity."*
5. The Committee has also enclosed the satellite imagery of the location of the mines visited by the team and certain photographs. The copy of the report is taken on record.

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6. The team of the Geological Survey of India (GSI) authorities have visited various mines in Bageshwar District and have presented a preliminary geological assessment report conducted by different teams of the GSO, having office at Dehradun. The dates and the number of mines visited have been placed before this Court by way of a chart. In the first phase, i.e. between 20.01.2025 to 01.02.2025, 09 mines were visited. In the second phase of inspection was between 19.03.2025 to 02.04.2025, and 17 mines were inspected by the team. The third phase of inspection was between 21.05.2025 to 27.05.2025, and 15 mines were visited. The earlier 15 mines were inspected by Team 1. Team 2 visited 14 mines, which are detailed as Table 5, and Team 3 visited 12 mines, and the same are detailed as Table 6, and Team 4, during the same period, has visited about 18 mines, and the same are detailed as Table 7. In all, 85 mines have been classified as "**vulnerable mines**", and the impact on the ecology and environment, on account of the mining operations, have been placed in a nutshell. For instance, with regard to first mine in Table 2 of the first phase of inspection between 20.01.2025 to 01.02.2025, it is observed that seepage and stream (latera gad/ seasonal stream) may trigger landslides, and that 30m ground cracks are seen. So on and so forth, various observations detail the risks faced on account of the

various mining activities carried out in those mines and accumulation of water in the pits.

7. In the above background, the State has preferred an application, expressing serious apprehensions regarding landslides, on account of accumulation of water in the pits, and submit that the accumulated water, not being regulated, there is a likelihood of embankments giving way, leading to water gushing out with force and causing landslides, and consequently seek permission of the Court to close the pits. The apprehension expressed by the State is not without basis. None of the respondents have questioned the veracity and the correctness of the assertion made by the State, with regard to the threat faced on account of the unregulated accumulation of water. In fact one of the interventionist/ respondent no. 68 has placed a submission stating that the mine owners have, in fact, drawn up a plan to channelize the water by way of construction of a garland of canals, enabling the accumulated water to flow in a regulated manner, and connect the same either to a water-body or a artificial water body, and would state that such regulated outflow of water would minimize, or avert any danger of landslides, or any disturbance to the topography of the locality.

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8. The apprehension, being a reasonable one, this Court would have no reservations to grant permission to fill the pits, and avoid any occurrences, that may cause damage to life or limb or to property. But the fact remains that the report, and the hearing on various dates has demonstrated that some of the pits are not filled merely with rainwater, but appear to be sourced by ground water sources, which in local parlance has been described as *naalas* and *dharas*. In fact, this is the conclusion drawn by the team constituted by the CGWB in paragraph no. 2 of their conclusions and recommendations. If that be so, precious ground water sources ought not to be lost by any indiscriminate action of the authorities in trying to prevent the apprehended danger. In that view, we are of the opinion that closure of the pits ought to be carried out by the Mining Department in coordination with the Ground Water Authority in the State of Uttarakhand. While so closing the pits, the pits, which have not been identified as being sourced by any underground water source, may be closed on a priority, and pits wherein water has accumulated and remained for months over, the DMO and the Ground Water Authority shall arrive at a reasonable conclusion, as to whether the pit is in all likelihood likely to cause any catastrophic event, and if after the study they do arrive at a conclusion that non-closure of the pit is likely to result in landslides, then action may be initiated

to close down such pits, but while closing down such pits, the DMO and the Ground Water Authority shall ensure that markers are placed and GPS coordinates of the pit is recorded in order to enable revival of such water-bodies after the monsoon. The closure of the pits shall be carried out strictly under the supervision of the DMO and the Ground Water Authority of Uttarakhand. The DMO and the Ground Water Authority shall immediately draw up an action plan, and the process of closure of the pits shall be carried out in accordance with the action plan. The DMO shall be the Nodal Officer, and the closure of the pits shall be carried out under the direct supervision of the CGWB and the local Mining Officer, and the Ground Water Authority may either engage separate labour and machinery, and if labour and machinery is offered by the mine owners, the same shall be utilized for the closure. It is made clear that all expenses incurred in this regard by the State shall be borne by the respective mine owners.

9. The learned Senior Counsel Mr. D.S. Patni makes a representation on behalf of Almora Magnisite Company, stating that none of the reports, either by the Court Commissioner, or by the Additional Director, who initially inspected the mines and drew up a report on behalf of the Committee constituted by the State, indict the respondents of any violations in the matter of

carrying out mining operations. It is a fact that, pursuant to the hearings in the instant PIL, the State Environmental Impact Assessment Authority (SEIAA) and the Uttarakhand Pollution Control Board has cancelled the licenses/ permissions/ clearances granted to all the mines in Bageshwar District. In that view, we grant liberty to the petitioner to make an application to both the authorities for issuance of licenses/ clearances/ consent to operate. If such an application is made, the same shall be considered by both the authorities. Both the authorities shall independently consider the application strictly in accordance with law, and if they find compliance with the law of the land, then the authorities may draw a report and place it before this Court.

10. We also hereby specifically direct the district administration, i.e. the District Magistrate and the Superintendent of Police, District Bagheshwar to make available all the assistance that the DMO and the Ground Water Authority, Uttarakhand may request for.

11. The respondents - mine owners/ mine operators have submitted that, with the onslaught of monsoon, there is a possibility of the soapstone getting damaged, on account of exposure to the inclement weather. The issue involved in the Writ Petitions, is whether the mining operations have been

carried out in accordance with the Rules and the various conditions of the lease deed, and the conditions imposed under the Environmental Impact Assessment Authority clearance certificate, and the permission of the Pollution Control Board by way of consent to operate. In the course of hearing, this Court has *prima facie* observed that none of the miners have filled Form MM-12, as mandated under Rule 17.3 of the Uttarakhand Minor Mineral Concession Rules, 2023. The information, that is required to be furnished by the mine operators/ mine owners, would have *prima facie* gone to demonstrate that mining operations have been carried out in accordance with the lease conditions, and various conditions imposed under the clearance certificate and consent to operate. In this regard, we had directed the DMO to place before the Court Form MM-12 filed by the mine owners/ mine operators.

12. On perusal of the report, which is a monthly report, that the mine owners/ mine operators is required to fill, it is seen that majority and crucial details, including the labour etc. had not been filled up, nor furnished to the competent authority by the mine owners/ mine operators. That apart, at the very initial stage, when this Court was forced to stop the mining operations, and consequentially on reports of violation of the interim order directed seizure of the machinery, it was

found that huge number of very heavy machinery in the form of excavators were found deployed in most of the mines. In fact, a total of more than 124 machines/ excavators were seized from 55 mines, when the total number of operating mines was about 166 mines. Thus, the inference that can be *prima facie* gathered is that the operations were not in compliance with the conditions imposed, either under the lease deed, or the clearance certificate or the consent to operate. In that view, if the labour of such illegal operations is permitted to be appropriated by the very same mine owners/ operators, it would amount to placing a premium on their flagrant violations of the lease conditions, and in the event it is found that the mining operations, in violation of the conditions imposed, has resulted in any damage to the ecology or to the environment, and to the nearby villages, or agricultural lands, it would require reparations to be made to the affected persons, including the State.

13. Hence, we are of the opinion that, as an interim measure, a Committee may be constituted to auction the materials stocked in the various mines, and the auction proceeds be retained by the Mining Department, till such adjudication is made. In that view, we are of the opinion that a Committee headed by a notable citizen of the State be formed.

The counsels have suggested the names of one Padma Shri Dr. Shekhar Pathak (Retd.), Sri Kapil Lal, Additional Principal Chief Conservator of Forest and Sri G.D. Prasad, Joint Director, Department of Mining and Geology. Accordingly, the abovementioned three persons are appointed to form a Committee, which shall be constituted as an Empowered Committee, headed by Padma Shri Dr. Shekhar Pathak. The Empowered Committee of the above three persons shall draw up measures to individually assess and hold online auctions separately in respect of the stock available in each and every mine, and the amounts realized by the auction shall be kept in a separate account. The DMO, Bageshwar – Ms. Naziya Hasan is appointed as the Coordinator and Secretary to the Empowered Committee. The district administration, including the DM and the SP, Bageshwar shall provide all assistance that may be required for carrying out the auction sale of the stocked material. The Department of Mining and Geology, Govt. of Uttarakhand shall draw up an exercise for carrying out the online auction sale. The auctions shall be conducted with at least seven days' notice. It is made clear that in the event any of the mine owners/ operators are of the opinion that the revenue generated on account of the auction, or the auction price offered by the proposed buyer is on the lower side, then the mine owner/ operator may offer a better price and

appropriate the stock. It is made clear that the auction shall be widely published in both Hindi and English national daily newspapers, having nationwide circulation. The auction exercise shall be completed within six weeks.

14. Registry is directed to forward a copy of this order to the proposed members of the Empowered Committee.

15. An initial sum of Rupees Three Lakhs be paid to Padma Shri Dr. Shekhar Pathak, as an additional remuneration, and payment shall be released after obtaining his consent. Further payments would be decided on the next date of hearing. We also request the learned CSC to request Padma Shri Dr. Shekhar Pathak for his consent to undertake the exercise, as directed by the Court.

16. List these cases on 23.06.2025.

G. NARENDAR, C.J.

ALOK MAHRA, J.

Dt: 16th June, 2025
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| SL. No | Date | Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures | COURT'S OR JUDGES'S ORDERS |
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| | 04.08.2025 | | <p>WPIL No. 174 of 2024 and connected cases <u>Hon'ble G. Narendar, C.J.</u> <u>Hon'ble Alok Mahra, J.</u></p> <p>1. Heard Mr. Dushyant Mainali, learned Amicus Curiae, Mr. D.S. Patni, learned Senior Counsel assisted by Mr. Dharmendra Barthwal & Mr. Himashu Yadav, learned counsel for petitioner in WPIL No. 03/2025, Mr. C.S. Rawat, learned Chief Standing Counsel for the State, Mr. Manoj Kumar, learned CGSC, Mr. Aditya Pratap Singh, learned counsel for the UPGB & Mr. Siddhartha Sah, learned counsel for respondent no. 123.</p> <p>2. Learned Amicus Curiae would submit that he has received a communication from the Income Tax Department to assist, with regard to the seized registers, and also to assist the Department in continuing the seizure of other material. It is open to the Amicus Curiae to assist the Department.</p> <p>3. This Court, by order dated 16.06.2025, had constituted a 03 member Empowered Committee of Padma Shri Dr. Shekhar Pathak (Retd.), Sri Kapil Lal, Additional PCCF and Sri G.D. Prasad, Joint Director, Department of Mining and Geology, and the DMO - Ms. Naziya Hasan was appointed as the Coordinator and Secretary to the Empowered Committee, for the purpose of carrying out the auction sale of the material that had been lying and stored in various mines in District Bageshwar. Today, the learned CSC submits that Padma Shri Dr. Shekhar Pathak has refused to be a part of the Committee, on the premise that he is not well-versed in the matter of carrying out online auction, and, in that view, has declined. The name of the new Chairman would be determined by tomorrow.</p> <p>4. List this case on 06.08.2025.</p> <p style="text-align: center;">(Alok Mahra, J.) 04.08.2025</p> <p style="text-align: center;">(G. Narendar, C.J.) 04.08.2025</p> <p>Rahul</p> <p style="text-align: center;"><i>Nava H...</i></p> |

| SL. No | Date | Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures | COURT'S OR JUDGES'S ORDERS |
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| | | | <p>WPPIL No. 174 of 2024 With WPPIL No. 38 of 2020 WPMS No. 298 of 2021 WPPIL No. 137 of 2022 WPPIL No. 35 of 2024 WPPIL No. 202 of 2024 WPPIL No. 3 of 2025</p> <p><u>Hon'ble G. Narendar, C.J.</u> <u>Hon'ble Alok Mahra, J.</u></p> <p>Heard Mr. Dushyant Mainali, learned Amicus Curiae in WPPIL No. 174 of 2024, Mr. D.S. Patni, learned Senior Counsel assisted by Mr. Dharmendra Barthwal and Mr. Himanshu Yadav, learned counsel for petitioner in WPPIL No. 03 of 2025, Mr. C.S. Rawat, learned Chief Standing Counsel assisted by Mr. Gajendra Tripathi, learned Standing Counsel for the State, Mr. Manoj Kumar, learned Standing Counsel for the Union of India, Mr. Piyush Garg, learned counsel for respondent no. 72, Ms. Priyanka Agarwal, learned counsel for respondent no. 68, Mr. Siddhartha Sah, learned counsel for respondent no. 123, Dr. Aman Rab, learned counsel for SEIAA, Ms. Meenakshi Parihar, learned counsel for respondent nos. 76, 116, 121, 131, 150, 109, 111, 169, 46, 47, 100, 23, 44 and 45, Mr. Sahil Mullick, learned counsel for the intervener in Intervention Application No. 60 of 2025 and Mr. H.M. Bhatia, learned counsel on behalf of Income Tax Department.</p> <p>2. An order of the NGT in OA No. 453 of 2023, (IA No. 225 of 2024) is placed before this Court. The Principal Bench of NGT at New Delhi has made certain observations and has issued certain directions, which are as under:-</p> <p>“28. In view of the above, in the present case also, we direct District Magistrate, Bageshwar to ensure that no mining activities are carried out unless the seismic study in geotectonic sensitive area like the one with which we are</p> |

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concerned in the present case is conducted by an Experts' Committee which must include Seismological experts from reputed and recognised institutions.

29. In the present case, such study may be conducted by a Joint Committee comprising SEIAA, a representative of UKPCB, a nominee of G.B. Pant National Institute of Himalayan Environment, Almora and any other expert which the above Committee find appropriate to be included for the purpose of the above stated study.

30. No mining activity shall be allowed to be carried out in the area in question unless a probability and feasibility clearance is given by the expert committee, as constituted as above.

31. The above Committee shall submit its report within three months and District Magistrate, Bageshwar thereafter shall proceed accordingly.

32. A Compliance report shall also be submitted by 30.09.2025 before Registrar General of this Tribunal by UKPCB and District Magistrate, Bageshwar. If find any further order is required, Registrar General of this Tribunal shall get the matter placed before the concerned Bench."

3. On a perusal of the same, it is apparent that the NGT has also stepped in and has virtually banned mining in District Bageshwar, till the submission of a report relating to seismic study in the geo-tectonic sensitive areas by a panel of experts, including Seismologist.

4. It is submitted that now a report has been prepared by the Committee and that the same has been handed over to the Secretary.

5. In that view, the counsels are at liberty to move the NGT for clarifications of the orders. In the PIL on hand, the issues are restricted to the District of Bageshwar, where a report was also placed by a Committee constituted by the State, which recorded some alarming findings.

6. The scope of the PIL pending before this Court is not restrained to mere seismological impacts on account of the mining activity, but, also the gross violations in the conduct of mining operations;

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7. Intervention applications are preferred by owners of the machinery that were seized pursuant to the directions of this Court. It is their contention that they had nothing to do with the mining operations and that they had merely hired the machinery.

8. The legality of the use of the machinery has been gone into by this Bench on a *prima facie* basis and in that view, the issue requires to be considered in terms of Section 21, in particular, sub-section 4(a) of the Mines And Minerals (Development And Regulation) Act, 1957.

9. Counter-affidavit, if any, to IA No. 55 of 2025 and IA No. 60 of 2025, be filed in two weeks.

10. List this case on 28.08.2025. Learned Chief Standing Counsel to produce the deliberations of the Expert Committee.

11. In furtherance of our earlier order dated 15.04.2025, it is clarified that the S.P., Bageshwar and the District Mining Officer, Bageshwar shall share all documents related to the illegal transport, sale and purchase of mined material to the Standing Counsel for the Department of Income Tax and GST.

(Alok Mahra, J.)

14.07.2025

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(G. Narendar, C.J.)

14.07.2025

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